

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 21 OF 2024

Lavino Kapur Cottons Pvt. Ltd.

APPLICANT

Versus

Maharashtra Pollution Control Board & 2 Ors

RESPONDENT

**WRITTEN SUBMISSIONS FILED ON  
BEHALF OF RESPONDENT NO. 3.**

These submissions are presented on behalf of Respondent No. 3, opposing the reliefs sought by the Applicant in Original Application No. 21 of 2024 before the Hon'ble National Green Tribunal, Western Zone Bench, Pune. The central issues pertain to the Right to discharge as claimed by the Applicant vis-à-vis legality and applicability of effluent treatment charges, and the statutory framework.

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**Brief Background of Contesting Respondent No. 3 and Relation with the Applicant:**

Respondent No. 3 is a non-profit company incorporated under section 25 of the Companies Act, 1956, on 25 August 2004, as evidenced by its certificate of incorporation (**Annexure-A**). Its members comprise of industries located in and around Tarapur MIDC, including the Applicant who became a shareholder/member on 5 August 2006. The company's sole purpose is to operate and maintain the CETP, which ensures the collective treatment of effluent generated by member industries.

Responsibility for managing Respondent No. 3 rests with an elected board of directors, ensuring representation and democratic decision-making for all member industries. The company's only source of income is the equitable contribution of member industries, determined by the Board as necessary for CETP operation and maintenance.

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**Legal Framework and Facts Governing Right to Discharge of Effluent in respect of which present Original Application (OA) is filed****1. Regulatory Structure and Consent Requirements**

- The discharge of industrial effluent in Maharashtra is strictly regulated under the Water (Prevention and Control of Pollution) Act, 1974, with enforcement by the Maharashtra Pollution Control Board (MPCB) i.e. Respondent No.1.

- The Applicant holds a Consent to Operate dated 6 March 2019 (**Annexure-B**), which imposes mandatory conditions, notably:
  - The Applicant must install and operate its own Effluent Treatment Plant (ETP) and Sewage Treatment Plant (STP).
  - Effluent may be discharged to the CETP only after being treated to meet prescribed standards (Clause 2C, Schedule I).
  - Discharge of untreated or substandard effluent into any water body—directly or indirectly—is expressly prohibited.

## 2. Jurisprudence on Discharge Rights

- The right to discharge effluent is not absolute; it is conditional upon strict compliance with consent conditions and statutory mandates. This principle is consistently upheld in Supreme Court judgments including in *Paryavaran Suraksha Samiti & Anr v. Union of India* [(2017) 5 SCC 326] as referred to by the Applicant in the present OA
- The “polluter pays” principle, as articulated in various judgments requires that discharging units bear the burden of remediation and statutory compliance.

## 3. Applicant’s Position and Lack of Legal Foundation

- The Applicant’s claim to an unfettered “right to discharge” as sought under **PRAYER (A)** is legally untenable; no such unconditional right is recognised or can be claimed by filing Application under S.14 of the NGT Act, 2010. The Applicant has not challenged the conditions of its Consent to Operate, nor has it disputed the requirement to send

treated effluent to the CETP. The doctrine of acquiescence precludes the Applicant from seeking relief on these settled conditions at this stage.

- Applicant is also not entitled for such relief given its checkered history of being a defaulting unit and polluting industry.
- Applicant has been found to have violated discharge norms, a fact documented in a Joint Inspection Committee report dated 11 August 2021 (**Annexure-C**), and has been penalised with an environmental compensation of INR 98,39,700 (Rupees Ninety-Eight Lakhs Thirty-Nine Thousand Seven Hundred) by the Hon'ble Tribunal in OA No. 64/2016.
- Directions in the earlier OA No. 64/2016 are sub-judice before the Hon'ble Supreme Court. However, the Apex Court has directed deposit of 30 (thirty) percent of the penalty and all subsequent proceedings are subject to prior Apex Court orders.

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### **CETP Oversight and the Importance of Collective Regulation**

Respondent No. 3's functions as CETP operator are not merely administrative but statutorily mandated and central to the regulatory framework. The Supreme Court and NGT have time and again recognised that CETPs play a pivotal role in pollution control for industrial clusters.

Reference to draft Notification No. G.S.R. 07(E) dated 4 January 2023 (MoEFCC), which is already placed on record, clearly suggest a legislative intent that CETPs are required to:

- Develop and implement automated mechanisms (e.g., SCADA-PLC, auto samplers, sensors) for real-time monitoring of effluent quality and quantity.
- Maintain strict oversight to ensure that only compliant effluent is accepted and processed, and to promptly identify defaulting units.

Granting any relief that restrains Respondent No. 3 from implementing these controls, particularly as prayed under **PRAYER (B)** under present OA would undermine the statutory and policy objectives of water pollution control in the Industrial Areas, and run counter to judicial pronouncements affirming CETP supervisory obligations.

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### **TEPS Stand in support of Treatment Charges**

#### **1. Legal Basis for Charges**

- Treatment charges are uniformly levied by MIDC (Respondent No. 2)—a statutory authority—through water bills, in accordance with operational scale and water consumption, which reflects the effluent volume for each member industry. Bill dated 12 March 2024 issued by the MIDC to Applicant is produced as **Annexure-D** filed herewith.

- Such charges are indispensable for maintaining and operating the CETP, directly correlating to the respective burden each industry places on collective infrastructure.

## 2. **Applicant's Payment History and Conduct**

- For approximately 18 (eighteen) years, the Applicant has regularly and voluntarily paid these treatment charges, with no objection or protest. Only at the stage of the present litigation has the Applicant retrospectively claimed to have paid “under protest.” This assertion is unsubstantiated by documentary evidence and appears as an afterthought.

## 3. **Absence of Specific Challenge**

- The Applicant has not challenged the water bills themselves, nor the statutory authority of MIDC to levy such charges. As per the doctrine of acquiescence and the principle against approbation and reprobation, the Applicant, having accepted the benefit of CETP services for years, cannot now dispute the associated costs.
- The relief sought under **PRAYER (E)** for non-recovery of such dues is, therefore, not legally sustainable.

## 4. **Bar of Limitation**

- Section 14(3) of the NGT Act, 2010, prescribes a strict limitation period—6 (six) months from **when the cause of action first arises**, extendable by a further 60 (sixty) days upon sufficient cause.

- As already recorded by this Tribunal in its order dated 27 October 2025, the Applicant's challenge comes well after this statutory window and is hopelessly time-barred.
  - Further, non-challenge to the Consent to Operate or the MIDC water bills for last more than 18 years, suggests that, grievance even if any raised against Respondent No.3 can not be solely linked with the Notices issued in the year 2021-2022, and is hopelessly time-barred
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### **Reliefs Prayed Are Not Grantable**

Given the above, none of the Applicant's prayers are legally tenable:

- The claim to an unconditional right to discharge effluent is without foundation in law.
  - The challenge to the imposition or recovery of treatment charges is not only barred by acquiescence and issue of limitation; but contradicts statutory and judicial precedents.
  - Reliefs seeking to restrain Respondent No. 3 from operating or supervising CETP mechanisms (including SCADA valve) violates express statutory and environmental policy objectives.
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In view of the above, it is respectfully submitted that the Original Application is devoid of merit, legally unsustainable, barred by limitation, and contrary to the public interest objectives of

environmental regulation and collective compliance. The application deserves to be dismissed with exemplary costs.

Date – 06/11/2025

Place: PUNE

A handwritten signature in blue ink, appearing to be 'M. S. J.', written over a horizontal line.

Advocate for the Respondent No. 3

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE**  
**ORIGINAL APPLICATION NO. 21 OF 2024**

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APPLICANT

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Maharashtra Pollution Control Board & 2 Ors

RESPONDENT

The following documents are enclosed herewith for the perusal of the Hon'ble Tribunal

Sr. No.	Particulars	Mark
1.	Certificate of Incorporation of Tarapur Environment Protection Society.	Annx. – A
2.	Consent to Operate dated 6 March 2019 issued by MPCB to Lavino Kapur Cotton Pvt. Ltd.	Annx. – B
3.	Report dated 11 August 2021 submitted by the Joint Inspection Committee in OA No. 64/2016.	Annx. – C
4.	Water bill dated 12 March 2024 issued by MIDC to Lavino Kapur Cotton Pvt. Ltd.	Annx. – D

Date – 06/11/2025

Filed By: -

Amit Avinash Agashe  
 Advocate for the Respondent No. 3



प्राख्य. आई. आर.  
Form I. R.  
निगमन का प्रमाण-पत्र

## CERTIFICATE OF INCORPORATION

U 91990 MH 2004 NPL 148221

ता. \_\_\_\_\_ की. सं. \_\_\_\_\_

No. \_\_\_\_\_ of Date \_\_\_\_\_

मैं एतद्वारा प्रमाणित करता हूँ कि आज \_\_\_\_\_

कम्पनी अधिनियम (1956 का. सं. 1) के अधीन निगमित की गई है और कम्पनी परिसीमित है।  
I hereby certify that TARAPUR ENVIRONMENT PROTECTION SOCIETY

section 25 of

is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the Company is limited.

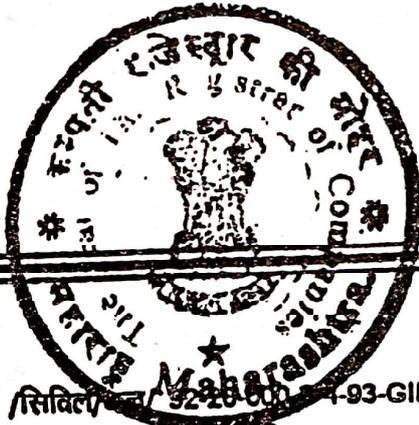
मेरे हस्ताक्षर से आज ता. \_\_\_\_\_ को दिया गया।

Given under my hand at MUMBAI this TWENTYFIFTH

day of AUGUST Two Thousand FOUR

  
( H.A. SCJ )

कम्पनियों का रजिस्ट्रार  
ASSTT - Registrar of Companies,  
Maharashtra, Mumbai



जे. एस्. सी.- 1

J. S. C.-1

119/एम. एफ. एस. /सिविल/ 92-20-000-3-4-93-GIPG/नासपुना

119/MFS/Civil/Ca/92-20-000-3-4-93-GIPG.

**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone: 4010437/4020781  
/4037124/4035273  
Fax: 24044532/4024068/  
4023516  
Email: enquiry@mpcb.gov.in  
Visit At: http://mpcb.gov.in



“Kalpataru Point 3<sup>rd</sup> & 4<sup>th</sup>  
floor, Sion –Matunga,  
Scheme road No. 8, Opp.  
Cine Planet Cinema,  
Near, Sion Circle, Sion  
(E)  
Mumbai - 400022

**Red/LSI**

Consent No: Format 1.0/ BO/CAC-Cell/CAC – UAN No.33089 /CAC-1903000227  
Date- 06/03/2019

To,  
M/s Lavino Kapur Cottons Pvt. Ltd.,  
Plot No.H-1, MIDC Tarapur Industrial Area,  
Post: Boiser, Dist. Palghar.

**Subject: Renewal of Consent to operate under RED category.**

Ref : 1) Earlier Consent granted vide no. BO/JD(WPC)ROTN/EIC No.3954-  
12/O/CC/CAC-671 dated 04.12.2012 valid up to 31.10.2017.  
2) Minutes of the CAC meeting held on dated 28.11.2018.

Your application: MPCB-CONSENT-0000033089 Dated: 07.09.2017

For renewal of Consent to operate under RED category.

under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for the period from 31.10.2017 to 30.11.2023.
2. The total capital investment of the industry is Rs.121.04 Crs. (As per CA certificate submitted by industry)
3. The Consent is valid for the manufacture of –

Sr. No.	Product Name	Maximum Quantity	UOM
1	Absorbent Cotton Pharmacopoeial Grade	5400	MT/A

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	1380	As per Schedule –I	Maximum recycle and remaining sent to CETP.
2.	Domestic effluent	40	As per Schedule –I	Maximum recycle and remaining sent to CETP.

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1	Steam Boiler	1	As per Schedule -II
2	Thermic Fluid Heater no.1 & 2	2	
3	DG Set [100 KVA, 20 KVA]	2	

6. Conditions about Non Hazardous Wastes:

Sr. No.	Type of Waste	Quantity & UOM	Treatment	Disposal
1	Paper/Putha /Packing material	230 Kg/M	---	Sale to party
2	Waste Cotton	13,000 Kg /M	---	Sale to party
3	Metal Scrap	2000 Kg /M		Sale to party
4	Drums/Containers/ barrels	40 Nos/M		Sale to party

7. Conditions under Hazardous Waste (MH & TM) Rules, 2016 for treatment and disposal of hazardous waste:

Sr. No.	Type of Waste	Category	Quantity	UOM	Treatment	Disposal
1	ETP/Chemical Sludge	35.3	100	Kg/D	---	CHWTSDF

8. Industry shall make provision of STP within 3 months and furnish BG of Rs.5.0 Lakh towards compliance of this condition within 15 days.

9. Industry shall make provision of online CMS for COD and BOD parameters within 2 months and furnish BG of Rs.5.0 Lakh towards compliance of this condition within 15 days.

10. Industry shall submit BG of Rs. 10 Lakh towards O & M and compliances of consent and restart direction conditions.

11. Industry shall comply the restart direction issued by the Board vide letter dated 24.08.2018.

12. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

13. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

For and on behalf of the  
Maharashtra Pollution Control Board

(E. Ravendiran, IAS )  
Member Secretary

Received Consent fee of –

Sr. No.	Amount(Rs.)	DR. No	Date	Bank
1	12,10,400/-	7600775	09.10.2017	Standard Chartered Bank

Copy to:

1. **Regional Officer Thane and Sub Regional Officer –Tarapur-1** – They are directed to forfeit B.G. of Rs.5.0 Lakh and obtain BG of Rs. 10 Lakh from the industry towards O & M and compliances of consent and restart direction conditions They are directed to ensure the compliances of the consent condition and submit the report to this office within a month.
2. **Chief Account Officer, MPCB, Mumbai.**
3. **CC/CAC desk-for record & website updation purposes.**

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

1) A) As per your application, you have provided Effluent Treatment Plants (ETP) with the design capacity 1500 CMD followed by primary, secondary and tertiary system.

B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board (If any)
<b>I. Compulsory Parameters- Limiting Concentration in mg/l, except for pH</b>		
1	pH	5.5 to 9.0
2	Oil and Grease	10
3	BOD (3 days 27°C)	100
4	Total Dissolved Solids	2100
5	Suspended Solids	100
6	COD	250
7	Detergents	2.0
8	Phenol	2.0

C) The treated trade effluent shall be recycled/ reused in the process, i.e. cooling tower etc. and remaining shall be sent to CETP after confirming the above standards. In no case, at any time effluent shall find its way to water body directly or indirectly.

2) A) As per your consent application, you have provided sewage treatment plant [STP] with the design capacity of 40 CMD.

B) The applicant shall operate the sewage treatment plant to treat the sewage so as to achieve the following standards/prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1	Suspended Solids	Not to Exceed	100 mg/l
2	BOD (3 days 27°C)	Not to Exceed	100 mg/l

C) The treated trade effluent shall be recycled/ reused in the process and remaining shall be sent to CETP after confirming the above standards. In no case, at any time effluent shall find its way to water body directly or indirectly.

3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.

4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as contained in the said act. The detailed water budget is given as below:

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	75
2.	Domestic purpose	40
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1380
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	--
5	Gardening/Other	10.0

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

#### Schedule-II

#### Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have installed/ provided the Air pollution control (APC) system and also proposed to erect / erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO <sub>2</sub> Kg/Day
1	Boiler	Stack	44	Furnace Oil	240 Kg/Hrs	4.5	518.4
2	Thermic Fluid Heater-1	Stack	36	Furnace Oil	240 Kg/Hrs	4.5	518.4
3	Thermic Fluid Heater-2	Stack	33				
4	DG Set 100 KVA	Stack	15	HSD	20 Ltrs/Hrs	1.0	9.6
5	DG Set 20 KVA	Stack					

2. The Applicant shall provide Specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipment's)
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

<b>Particulate matter</b>	<b>Not to exceed</b>	<b>150 mg/Nm<sup>3</sup>.</b>
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4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**Schedule-III**  
**Details of Bank Guarantees**

**BG Regime:**

Sr. No.	Consent	Amt of BG Imposed in Rs.	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent to operate	Rs. 5. lakhs	15 Day	Installation of STP within 3 months and Towards compliances of the consent conditions	3 months	31.03.2024.
2	Renewal of Consent to operate	Rs. 5.0 lakhs	15	Industry shall make provision of online CMS for COD and BOD parameters within 2 months and Towards compliances of the consent conditions.	2 Months	31.03.2024.
3	Renewal of Consent to operate	Rs. 10.0 lakhs	15	Towards operation and maintenance of compliances of the consent conditions and restart direction conditions.	Continuous	31.03.2024.

- Industry shall extend the bank guarantee at Regional Office, Thane within 15 days and all BG shall be valid for the period up to 31.03.2023.

**Schedule-IV**

**General Conditions:**

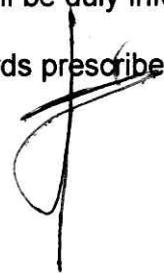
- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of

Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW(MH&TM) Rules 2016, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M,H & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M,H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website([www.mpcb.gov.in](http://www.mpcb.gov.in)).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.

- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel
- 16) The industry should not cause any nuisance in surrounding area.
- 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 18) The applicant shall maintain good housekeeping.
- 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted by September end, with the Environment Statement.
- 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 23) The industry shall submit quarterly statement in respect of industries' obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dated 16.11.2009 as amended.

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**Before the Hon'ble National Green Tribunal**

Principal Bench, New Delhi

(Through Video Conferencing)

O.A No. 64/2016 (WZ)

Akhil Bhartiya Mangela  
Samaj Parishad & Ors.

.... Applicant(s)

Versus

Maharashtra Pollution  
Control Board &Ors.

... Respondent(s)

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2.	<b>Annexure-I:</b> Revised details of the 103 polluting units (including CETP) and damage recovery cost	
3.	<b>Annexure-II:</b> A copy of Hon'ble NGT order dated 07.06.2021.	



**(Bharat Kumar Sharma)**  
Regional Director  
Central Pollution Control Board  
Regional Directorate, Pune

Date:12.08.2021

Place: Pune

**Response of the Committee (constituted by the Hon'ble National Green Tribunal, Principal Bench, vide order dated: 26/9/2019 read with order 22/10/2019 in the matter of OA No. : 64/2016 (WZ) titled Akhil Bharatiya Mangela Samaj & Ors. Vs. Maharashtra Pollution Control Board & Ors.) in compliance with order dated 07/6/2021 regarding revised environmental damage and recovery cost distribution on the 103 polluting units considering objections filed by them**

(1) In compliance with order dated 26/09/2019 read with the order 22/10/2019 of the Hon'ble National Green Tribunal (NGT), Principal Bench, in the matter of OA No.: 64/2016 (WZ) titled Akhil Bharatiya Mangela Samaj & Ors. Vs. Maharashtra Pollution Control Board & Ors.), report of this Hon'ble NGT constituted committee on extent of damage in and around Tarapur MIDC; environmental damage cost and cost of restoration, and; individual accountability of CETP and polluting industrial units after giving hearing to the polluting units identified by MPCB; were submitted to the Hon'ble NGT vide email dated 19/6/2020.

(2) Tarapur Industrial Manufacturers Association (hereinafter referred as TIMA) preferred a statutory appeal [Civil Appeal no. 3756 of 2020 titled Tarapur Industrial Manufacturers Association (TIMA) Vs. Akhil Bhartiya Mangela Samaj Parishad & Others.] before the Hon'ble Supreme Court against order dated 17/9/2020 of the Hon'ble NGT.

The Hon'ble Supreme Court, vide order dated 14.12.2020, in the said matter passed order that "*The Monitoring Committee may file reply to objections, if it deems proper and necessary, within such time as stipulated by the National Green Tribunal.*"

(3) This committee filed its reply, vide email dated 13/5/2021 to the Hon'ble NGT, to the objections filed by TIMA and Tarapur Environment Protection Society to the Hon'ble NGT in December 2020 in the above matter.

(4) On objections of TIMA w.r.t. errors in date of inspection, date of compliance, name of the units, closure not attributing to water pollution, scale of unit and category of unit in some of the units and environmental damage and restoration cost thereto in the committee's report, this committee in its aforesaid reply (filed vide email dated 13/5/2021 to the Hon'ble NGT) made the submissions vide paras 11-12 at page 22-23 of the said reply and the same is reproduced as below:

**“Reply to errors in date of inspection, date of compliance, name of the units, closure not attributing to water pollution, scale of unit and category of unit in some of units in Committee’s report**

11. That averments about error in date of inspection, date of compliance, name of the units, closure not attributing to water pollution, scale of unit and category of unit in some of units as given at Annexure-V of the Committee’s report, it is submitted that the Table 1 to Table 103 have been prepared by the Committee based on information provided by MPCB who provided the details as per the aforesaid recommendations of the Committee/hearing/ post-hearing serving of notices for submission of additional details/records against the violations and as per available records<sup>1</sup>.
12. However, in case the Hon’ble NGT feels appropriate, MPCB may re-examine such cases for errors, if any, and make necessary corrections as per aforesaid recommendations of the Committee in the respective Tables only in terms of – (i) date of inspection; (ii) date of compliance; (iii) name/address of the units, and; (iv) scale of unit and category of unit (during the violation period). The re-examined and corrected Tables may be forwarded to the Committee as in case of any correction even in one unit, the Damage Recovery Cost (DRC) factor will also get changed for all other 102 units also, as given in equation 3 and 4, as given at page 82 under para 7.1 of Chapter 7<sup>2</sup> of the Committee’s report, and thereby the Damage Recovery cost for each of the 103 units. Such changes shall, therefore, also be made applicable to all units and revised Damage Recovery cost be worked out for all the 103 units accordingly (applying equation 1, 2, 3 and 4 as given under para 7.1 of Chapter 7 of the Committee’s report) when such error corrections found applicable in one or more units. The Committee may submit its revised Table 1 to Table 103 with revised Damage Recovery cost based on re-examined and corrected Tables as provided by MPCB.”
- (5) Thereafter, the Hon'ble NGT passed the order dated 07/6/2021. Relevant part of the said order dated 07/6/2021 passed by the Hon'ble NGT is as below:

*“...It is further pointed out by learned Counsel that the revised estimate on compensation is to be worked out by Maharashtra State PCB. The Committee may provide its response, if any, on this aspect before the next date.”*

<sup>1</sup> Details of identification of polluting units, hearing given to them, observations of the committee during the hearing and recommendations made, post-hearing serving of notices for submission of additional details and thereafter records verification and relevant details forwarding by MPCB to the committee; are given in Chapter-5 of the Committee’s report dated 18/6/2020 filed vide email dated 19/6/2021 to the Hon’ble NGT.

<sup>2</sup>Chapter-7 of the Committee’s report (filed vide email dated 19/6/2021 to the Hon’ble NGT) details about accountability of CETP and defaulting units in meeting the environmental damage cost and cost of restoration including methodology adopted by the committee in arriving such accountability.

(6) In order to comply with aforesaid order dated 07/6/2021 of the Hon'ble NGT, this committee requested MPCB to take necessary action on re-examination and providing corrected Tables with relevant information, as above, to the committee at the earliest to enable the committee in revising Table 1 to 103 with revised Damage Recovery cost based on the MPCB's re-examined and corrected Tables. The said Table no. 1 to 103, as given at Annexure-V of the Committee's report, lists out details such as name/address of the units, category (Red/Orange/etc.) and scale (LSI/MSI/SSI) of the unit, violation period details, etc. including environmental damage and restoration cost thereto corresponding to each of 103 identified polluting units. The environmental damage and restoration cost of 160.042 Crore INR has been apportioned to each of the 103 polluting units based on their category (Red/Orange/etc.) and scale (LSI/MSI/SSI) of the unit, violation period details, etc. as detailed out under Chapter-7; "Accountability of CETP and defaulting units in meeting the environmental damage cost and cost of restoration" of the aforesaid committee's report dated 18/6/2020 submitted to the Hon'ble NGT vide email dated 19/6/2020.

(7) The status of review by MPCB of relevant information of the units who filed objections, as above, were discussed by this committee in its meeting held on 04/8/2021 through video conference along with representative from MPCB.

The committee observed some discrepancies/errors in the re-examination and also that reasons/justifications for such changes have not been properly mentioned. Accordingly, MPCB was requested to send re-examined/revised information in the form of Tables with proper reasons/justifications for arriving at various changes to enable the committee in presenting Table 1 to 103 with revised environmental damage and restoration cost based on such MPCB re-examined and revised information.

(8) MPCB vide email dated 08/8/2021 informed that out of the 103 polluting units, objections have been filed by 84 units to the Hon'ble NGT w.r.t. aforesaid information and MPCB examined all of such objections. Tables containing corrections in the name/address of the unit; date of inspection; date of compliance; days of non-compliance; scale of unit and category of unit; etc., wherever arrived, along with reasons/justifications for the same corresponding to such corrections have also been forwarded along with the said email w.r.t. such 84 units. Such tables also outline acceptance, partly acceptance, rejection, etc. of objections, as applicable.

It was also informed that such corrections (in that of earlier submitted information as given at Annexure V of the committee's report dated 18/6/2021 submitted to the Hon'ble NGT vide email dated 19/6/2020) have occurred as a result of – corrections in typography errors/mistakes; taking into account of subsequent additional records/documents attached in the objections filed by such units to the Hon'ble NGT in December 2020, and; thorough review of records as available at MPCB. However, such corrections are following the same recommendations made by the committee after hearing of the units and approach followed by MPCB thereto in arriving the nature and period of violations as have been mentioned in Chapter-5 of the said Committee's report dated 18/6/2021.

- (9) Based on the revised information, as above, the environmental damage and restoration cost of 160.042 Crore INR apportioned to each of the 103 polluting units has been derived by this committee following the same approach/methodology as was used in earlier calculation and as given at Chapter-7 named as "Accountability of CETP and defaulting units in meeting the environmental damage cost and cost of restoration" of the said Committee's report dated 18/6/2021.

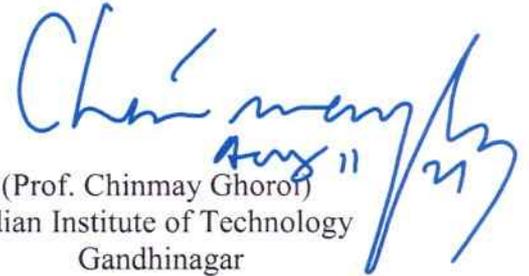
The revised Tables for each of the 103 polluting units with reviewed/corrected details w.r.t. name/address of the unit; date of inspection; date of compliance; days of non-compliance; scale of unit and category of unit; etc., along with reasons/justifications for the same, as informed by MPCB as at para 8 above, and the corresponding revised apportioned environmental damage and restoration cost calculated by the committee, as above, are given at Table 1 to Table 103 at Annexure-I.

- (10) It is submitted that the aforesaid revised details w.r.t. name/address of the unit; date of inspection; date of compliance; days of non-compliance; scale of unit and category of unit; etc., wherever done and based on which the environmental damage and restoration cost of 160.042 Crore INR has been apportioned, have now been arrived by passing through the following steps/opportunities given to the polluting units:
- (i) Hearing opportunity given by the committee to each of the aforesaid 103 polluting units wherein MPCB presented nature and period of violations;
  - (ii) Representative of the respective unit was also given opportunity to submit records against such violations during the aforesaid hearing;
  - (iii) Review of objections presented by the units during the hearing and recommendations thereto made by the committee to MPCB;

- (iv) Another opportunity of submitting additional details, if any, by serving notices to units by MPCB after the hearing;
- (v) Examination by MPCB based on the aforesaid committee's recommendations and taking into account the details submitted by the units to MPCB in support of compliance against the violation and records as available at MPCB, and;
- (vi) This further review and revision herein taking into account of subsequent objections and additional records/documents attached thereto (as filed by units to the Hon'ble NGT in December 2020); thorough review of records as available at MPCB, and; corrections in typography errors/mistakes, wherever occurred.
- (11) In view of the above, the Hon'ble NGT may kindly consider that each of the 103 polluting units may submit their respective revised environmental damage and restoration cost as mentioned in the aforesaid Table 1 to Table 103 given at Annexure-I applying necessary adjustment wherever amount has already been paid by unit in part or full, as applicable.



(Prof. Anish Sugathan)  
Indian Institute of Management  
Ahmedabad



(Prof. Chinmay Ghorol)  
Indian Institute of Technology  
Gandhinagar



(Er. Hemant Bherwani)  
Scientist  
National Environmental Engineering  
Research Institute (NEERI), Nagpur



(D. B. Patil)  
Regional Officer  
Maharashtra Pollution Control Board



(Bharat K Sharma)  
Regional Director  
Regional Directorate, Pune  
Central Pollution Control Board

Dated: 11/8/2021

**Annexure – I****REVISED DETAILS OF THE 103 POLLUTING UNITS (INCLUDING CETP) AND DAMAGE RECOVERY COST****Table No. 1\***

Sl.No	Item	Details
1.	Name of Industry	Aarti Drugs Ltd, G-60, MIDC Tarapur
2.	Year of Establishment/Commissioning	01.10.1994
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	119
7.	Date of Inspection	05.09.2013
8.	Date of Closure Order	15.10.2013
9.	Effective date of Closure of the unit	18.10.2013
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	31.10.2013
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	03.03.2014 ( <i>Earlier it was considered 15.5.2014</i> )
13.	Period of non-compliance (no. of days)	168 ( <i>Earlier it was considered 44+197= 241</i> )
14.	Reason for Closure/non-compliance	<p>1 Increase water consumption  2. Discharge of Substandard quality effluent  3. Change of Fuel pattern  4. Flow meter not provided to ETP outlet</p> <p><b>Remarks:</b>  1.As per compliance report dtd 03.03.2014, unit has complied w.r.t. CETP related condition. Previously compliance date was considered as 15.5.2014 based on JVS dtd., 15.05.2014 which found within norms. However, the new evidence of visit submitted by industry on 03.03.2014 is considered as compliance date. Hence, noncompliance period is calculated as per SOP of the Committee, therefore industry's objection rejected.</p> <p>2. Industry has not submitted documentary evidence towards compliance's of violation reported against visit report dtd 05.09.2013. The action was taken based on non-</p>

		<p>compliances observed during the date of visit, hence industry's objection rejected.</p> <p>3. The condition was imposed at the time of issuance of restart order for restricting water consumption.</p> <p>In view of above, objection raised by the industry was partly considered by reducing violation days from 241 to 168 days.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>40.517</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0025316</b>) [Earlier it was 45.786 Lakh INR and Distribution Recovery cost factor as 0.0028609]</p>
17.	Date of Hearing	30.11.2019

**Table No. 2\***

Sl. No	Item	Details			
1.	Name of Industry	Aarti Drugs Ltd, N-198, 199, MIDC Tarapur			
2.	Year of Establishment/Commissioning	01.04.1994			
3.	Product Type	Bulk drug			
4.	Category	Red			
5.	Scale	LSI			
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	63.1			
7.	Date of Inspection	12.04.2012.	05.09.2013.	23.11.2016.	22.04.2017.
8.	Date of Closure Order	16.05.2012	15.10.2013.	03.12.2016.	25.04.2017.
9.	Effective date of Closure of the unit	19.05.2012	18.10.2013.	6.12.2016.	28.04.2017.
10	Unconditional re-start Order date	NA			
11.	Conditional re-start order date	19.06.2012	13.11.2013.	03.02.2017.	18.05.2017.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	21.06.2012 (Earlier it was considered as 4.09.13)	21.01.2014. (Earlier it was considered as 22.11.16)	21.02.2017 (Earlier it was considered as 18.03.2017)	28.09.2017 (Earlier it was considered as 15.03.2018.)
13.	Period of non-compliance (no. of days)	41(482)	114 (43+1107=1150)	33 (14+44=58)	141 (309)

			First repeat violation)	(Second repeat violation)	(Third repeat violation)
14.	Reason for Closure/non-compliance	<p>Not operating ETP properly , Discharge of Substandard quality effluent to CETP</p> <p><b>Remark:</b> 1. Industry has not submitted documentary evidence towards compliance's of violation reported against visit report dtd 12.04.2012. The action was taken based on non-compliances observed during the date of visit, hence industry's objection rejected.</p> <p>2. The submission made by the industry has been considered after verifying JVS report dtd. 21.06.2012 and 05.07.2012 which are within limit, hence non compliance</p>	<p>Discharge of Substandard quality effluent to CETP, Fuel alteration, Flow meter not provided.</p> <p><b>Remark:</b> 1. As per visit report dtd 21.01.2014, unit has complied. Previously compliance date was considered till 3rd violation i.e. up to 22.11.2016.</p> <p>2. Industry has failed to submit relevant documents towards compliance of violation reported in visit report dtd 05.09.2013, hence industry objection is rejected</p> <p>In view of above, objection raised by the industry was considered by reducing violation days from 1150 to 114 days</p>	<p>Discharge of Substandard quality effluent to CETP COD-1520</p> <p><b>Remark:</b> 1. Industry say rejected as per SOP. However, industry has submitted copy of MPCB visit report 13.02.2017 wherein industry found complied with Conditional restart direction dtd. 03.02.2017, also as per Conditional restart direction 7 days sampling started on 13.02.2017, same was continued till 21.02.2017. JVS dtd 21.02.2017 was within limit hence as per Conditional</p>	<p>Discharge of Substandard quality effluent to CETP COD 28000, pH 5.1, SS 800</p> <p><b>Remark:</b> 1. .Industry has not submitted documentary evidence towards compliance's of violation reported against visit report dtd 23.04.2017. The action was taken based on non compliances observed during the date of visit, hence industry's objection rejected. As per MPCB official noting dtd 28.09.2017 it seems that industry has established compliance towards conditional restart dtd. 18.05.2017. hence industry objection w.r.t. compliance date is considered and</p>

		<p>period has recalculated which comes from 482 days to 41 days. Earlier total violation days was calculated based on non compliances observed till 04.09.2013.</p> <p>In view of above, objection raised by the industry was considered by reducing violation days from 482 to 41 days</p>		<p>restart direction industry found fully complied on 21.02.2017, hence industry objection accepted and compliance period considered.</p> <p>2. Industry has failed to submit relevant documents towards compliance of violation reported in visit report dtd 23.11.2016. hence objection rejected</p> <p>In view of above non compliance days revised from 58 to 33 days</p>	<p>objection accepted.</p> <p>2. Industry has failed to submit relevant documents towards compliance of violation reported in visit report dtd 22.04.2017</p> <p>The submission made by the industry has been considered after verifying report dtd. 28.09.2017, hence noncompliance period has recalculated which has reduced from 309 days to 141 days.</p>
15.	Liabile for Compensation	Yes			
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>368.749Lakh</b> INR (Distribution Recovery Cost Factor = <b>0.0230408</b>)</p> <p><i>[Earlier it was 1042.241 Lakh INR and Distribution Recovery cost factor as 0.0651229]</i></p>			
17.	Date of Hearing	30.11.2019			

Table No. 3\*

Sl. No	Item	Details	
1.	Name of Industry	Aarti Drugs Ltd, E-1, E-21, E-22 MIDC Tarapur	
2.	Year of Establishment/Commissioning	01.04.1994	
3.	Product Type	Bulk drug	
4.	Category	Red	
5.	Scale	LSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	88.3	
7.	Date of Inspection	12.4.2012.	5.9.2013.
8.	Date of Closure Order	16.5.2012 Closure Direction	15.10.2013
9.	Effective date of Closure of the unit	19.05.2012 (18.10.2013) (no effective date of closure & not obtained conditional restart for same hence non-compliance period is consider from 12.4.2012 to 18.10.2013)	
10	Unconditional re-start Order date	NA	
11.	Conditional re-start order date	19.06.2012 ( <i>Not obtained</i> )	21.11.2013.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	27.06.2012 ( <i>Earlier it was not considered</i> )	3.4.2014.
13.	Period of non-compliance (no. of days)	47 ( <i>Earlier it was 555</i> )	178 ( <i>Earlier it was 134 First repeat violation</i> )
14.	Reason for Closure/non-compliance	Board Issued Closure Direction towards discharge of substandard quality effluent to the CETP. As per the closure direction industry has not stopped manufacturing activity till effective next closure i.e.18.10.2013  <b>Remarks:</b> 1. During the course of hearing, committee has considered the date of compliance of the industry based on JVS and visit dt.	1 Excess water consumption 2 Primary, Secondary not in operation, territory treatment bypass 3 Effluent bypass outside 4 Change in fuel 5 Bore well supply 6 Discharge of substandard effluent BOD -1375 & COD-3200

		<p>04.09.2013 and not based on date of the restart direction. however, after examination of records the actual date of compliance is considered based on JVS and visit dt. 27.06.2012. therefore violation days reduced accordingly.</p> <p>2. Industry has failed to submit relevant documents towards compliance of violation reported in visit report dtd 12.04.2012.</p> <p>Therefore industry objection is rejected as above and non compliance period revised from 555 to 47 days.</p>	<p><b>Remarks:</b></p> <p>1. Industry has not submitted documents towards compliance of violation reported in visit report dtd 05.09.2013 hence industry objection rejected.</p> <p>2. Though the industry has stop discharge of substandard effluent based on JVS report dtd.28.11.2013, however the compliance of other conditions were reported on 03.04.2014. Therefore, the industry objection is rejected.</p> <p>Accordingly, noncompliance period revised from 134 days to 178 days.</p>
15.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>97.191</b> Lakh INR (Distribution Recovery Cost Factor <b>0.0060729</b>)  <i>[Earlier it was 156.355 Lakh INR and Distribution Recovery cost factor as 0.0097696]</i></p>	
17.	Date of Hearing	30.11.2019	

**Table No. 4\***

Sl. No	Item	Details
1.	Name of Industry	Aarti Industries Ltd, E-50, MIDC Tarapur
2.	Year of Establishment/Commissioning	01.10.1994
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	LSI

6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	55.42 ZLD unit ( <i>Earlier it was considered as 119</i> )
7.	Date of Inspection	05.09.2013
8.	Date of Closure Order	15.10.2013
9.	Effective date of Closure of the unit	18.10.2013
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	31.10.2013
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	04.04.2014 ( <i>Earlier it was considered as 15.5.2014</i> )
13.	Period of non-compliance (no. of days)	200 ( <i>Earlier it was 43+196=239</i> )
14.	Reason for Closure/non-compliance	<p>1 Discharge of substandard quality effluent pH -3.4  2 Change of Fuel  3 Flow meter not provided</p> <p><b>Remarks:</b>  1. Industry has not submitted documentary evidence towards compliance of violation reported in the visit report dtd. 05.09.2013, hence industry objection rejected.</p> <p>2. As per compliance report dtd 04.04.2014, unit has complied w.r.t. CETP related condition. Previously compliance date was considered as 15.5.2014 based on JVS dtd., 15.05.2014 which found within norms. However, the new evidence of visit submitted by industry on 04.04.2014 is considered as compliance date. Hence, noncompliance period is calculated as per SOP of the Committee, therefore industry's objection rejected.</p> <p>Therefore industry objection is rejected as above and noncompliance days revised from 239 to 200</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>48.234</b>  Lakh INR (Distribution Recovery Cost Factor = 0.0030138)  <i>[Earlier it was 45.406 Lakh INR and Distribution Recovery cost factor as 0.0028371]</i></p>
17.	Date of Hearing	30.11.2019

Table No. 5\*\*

Sl. No	Item	Details
1.	Name of Industry	Aarti Industries Ltd, K-17,18,19, Tarapur
2.	Year of Establishment/Commissioning	1995
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	318.4
7.	Date of Inspection	05.09.2013
8.	Date of Closure Order	15.10.2013
9.	Effective date of Closure of the unit	18.10.2013
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	31.10.2013
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	15.5.2014
13.	Period of non-compliance	44+196=240
14.	Reason for Closure/non-compliance (no. of days)	1.Excess water consumption and discharge of excess quantity effluent 2 Discharge of Substandard quality effluent on 05.09.2013
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>57.881</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0036166</b> <i>[Earlier it was 45.596 Lakh INR and Distribution Recovery cost factor as 0.0028490]</i> )
17.	Date of Hearing	30.11.2019

Table No. 6\*

Sl. No	Item	Details
1.	Name of Industry	Aarti Industries Ltd, L-5,8,9 MIDC, Tarapur
2.	Year of Establishment/Commissioning	1993
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	20.0 ZLD unit
7.	Date of Inspection	23.11.2016 ( <i>Earlier it was considered as 23.11.2018</i> )

8.	Date of Closure Order	3.12.2016
9.	Effective date of Closure of the unit	6.12.2016
10	Unconditional re-start Order date	NA
11.	Conditional re-start order date	03.02.2017 ( <i>Earlier it was considered as 2.3.2017</i> )
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	9.10.2018
13.	Period of non-compliance (no. of days)	628 ( <i>Earlier it was 13+587=600</i> )
14.	Reason for Closure/non-compliance	<p>1 High COD stream not segregation 2 Discharge of substandard quality effluent having COD – 840 mg/l</p> <p><b>Remarks:</b> 1. As per consent dtd. 13.10.2017 unit falls under LSI scale. 2. As per Conditional restart direction dtd. 03.02.2017, industry shall achieve ZLD within 30 days. 3. As per visit report dtd. 21.02.2017 online monitoring installation not completed which was stipulated in conditional restart direction. As per visit dtd. 09.10.2018, unit found complied for ZLD. Violation days revised from 600 to 628 due to calculation error.</p> <p>Therefore industry objection is rejected.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>151.455</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0094634</b>) <i>[Earlier it was 113.989 Lakh INR and Distribution Recovery cost factor as 0.0071225]</i></p>
17.	Date of Hearing	30.11.2019

**Table No. 7\***

Sl. No	Item	Details
1.	Name of Industry	Bombay Rayon Fashion Ltd, C-6,7, MIDC, Tarapur .
2.	Year of Establishment/Commissioning	2011
3.	Product Type	Textile
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	6000.0
7.	Date of Inspection	29.04.2016 ( <i>Earlier it was considered as 5.10.2016.</i> )

8.	Date of Closure Order	14.10.2016
9.	Effective date of Closure of the unit	17.10.2016
10	Unconditional re-start Order date	NA
11.	Conditional re-start order date	27.10.2016 ( <i>Earlier it was considered as 27.10.2018.</i> )
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	08.03.2017( <i> Earlier it was considered as 26.09.2019</i> )
13.	Period of non-compliance (no. of days)	305 ( <i>Earlier it was 13+335=348</i> )
14.	Reason for Closure/non-compliance	<p>1 Discharging substandard quality effluent  2 Ozonisation not in operation  3 Decanter not in operation  4 Pooroperation and maintenance of ETP  5.Excess water consumption &amp; excess effluent generation hampering performance of CETP</p> <p><b>Remarks:</b>  1) There is no evidence towards display of 13 days noncompliance on screen during presentation.  2) The closure direction issued to industry on 14.10.2016  Based on noncompliance observed during visit dt. 29.04.2016. Subsequently the restart was issued on 27.10.2016 and compliance verified on visit dt. 08.03.2017.  Thereby non compline period was calculated as 305 days instead of 348 days.  Therefore Objection rejected.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>73.557</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0045961</b> ) <i>[Earlier it was 66.114 Lakh INR and Distribution Recovery cost factor as 0.0041310]</i>
17.	Date of Hearing	30.11.2019

**Table No. 8\***

Sl. No	Item	Details
1.	Name of Industry	Siyaram Silk Mills (Balkrishna Synthetics), H-3/1, MIDC, Tarapur .
2.	Year of Establishment/Commissioning	1981
3.	Product Type	Textile processing ( <i>Earlier it was Textile</i> )
4.	Category	Red
5.	Scale	LSI

6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	2000.0	
7.	Date of Inspection	6.9.2013.	01.12.2018 (newly identified violation)
8.	Date of Closure Order	15.10.2013.	24.12.2018
9.	Effective date of Closure of the unit	18.10.2013.	27.12.2018
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	29.10.2013.	02.01.2019
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	22.12.2014.	24.06.2019
13.	Period of non-compliance (no. of days)	43+420=463.	201 (newly identified violation)
14.	Reason for Closure/non-compliance	<p>1) Operation &amp; Maintenance of ETP observed very poor i.e. Aeration tank has become septic,</p> <p>2) Discharge of sub standard quality effluent to CETP .</p> <p>3) The final effluent has temp 45 C which shows the effluent just passing through ETP units without any treatment.</p> <p>4) final treated effluent is connected to MIDC CETP drainage by movable plastic pipeline having several leakages causing injury to environment.</p> <p>5) Changed fuel from coal to pet coke without prior permission of the Board, thereby leading to excess emission load to environment.</p> <p><b>Remarks:</b> 1) Yes, it is Textile processing unit. 2) The consented effluent quantity is</p>	<p>1) OCEMS was not connected to MPCB server.</p> <p>2) Discharge of substandard effluent having COD 1500 mg/L</p> <p><b>Remarks:</b> The Board has noticed further non compliances dtd. 02.01.2019 towards discharge of substandard effluent to CETP, for which Board has issued closure on 24.12.2018 which was compiled on 24.06.2019. Therefore 201 nos. of days of noncompliance considered as 2nd violation.</p>

		<p>2000 CMD as per consent dt. 13.12.2012.</p> <p>3) The Board has issued Closure Direction based on non-compliances observed during visit dtd. 06.09.2013.</p> <p>4) The compliance of conditional direction was verified during visit dt. 05.04.2014 except Lock &amp; Key arrangement. later on same has been complied on 22.12.2014.</p> <p>5) Closure Directions issued based on non-compliances reported during visit dtd 06.09.2013.</p> <p>Therefore industry objection is rejected.</p>	
15.	Liabe for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>208.612</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0130348</b> ) <i>[Earlier it was 87.962 Lakh INR and Distribution Recovery cost factor as 0.0054962]</i></p>	
17.	Date of Hearing	30.11.2019	

**Table No. 9\***

Sl. No	Item	Details
1.	Name of Industry	Camlin Fine Chemicals, D-2/3, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	1984
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	20.0

7.	Date of Inspection	12.04.2012 (Earlier it was mentioned as 16.05.2012)	16.04.2013	11.09.2013	22.04.2017
8.	Date of Closure Order	16.05.2012 (Earlier it was mentioned as 24.10.2013)	24.05.2013	15.10.2013	25.04.2017
9.	Effective date of Closure of the unit	19.05.2012 (Earlier it was mentioned as 27.10.2013)	24.05.2013	18.10.2013	28.04.2017
10	Unconditional re-start Order date	NA		NA	NA
11	Conditional re-start order date	30.05.2012 (Earlier it was mentioned as 11.01.2013)	24.05.2013	01.11.2013	16.05.2017
12	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	15.04.2013 (Earlier it was mentioned as 03.04.2014)	10.09.2013 (Till next violation)	03.04.2014	21.06.2017(Earlier it was considered as 26.09.2019)
13	Period of non-compliance (no. of days)	359 (Earlier it was 530+447=977)	148 (0)	192 (0)	44 (871 First repeat violation)
14	Reason for Closure/non-compliance	Treated effluent exceeding the prescribed standards by more than 100%)  (1 Discharge effluent sub-standard COD-88400, SS-845)	Treated effluent exceeding the prescribed standards by more than 100%	Discharge of substandard effluent to CETP COD 1112 mg/L BOD 800 mg/L, increased production, water consumption , no separate treatment for high COD	Discharge of substandard effluent to CETP COD 23200 mg/l & SS 385 mg/l  <b>Remark:</b> 1) The Board has issued closure direction based on noncompliance reported vide

		<p><b>Remark:</b> The Board has issued closure direction based on noncompliance reported vide visit dt. 12.04.2012. Further restart direction issued after verification of compliance report dt. 15.04.2013. Therefore days of non-compliances which reduced from 977 to 359 days.</p>	<p><b>Remark:</b> The Board has issued closure direction based on noncompliance reported vide visit dt. 16.04.2013. Further restart direction issued after verification of compliance report dt. 10.09.2013. Therefore non-compliance days are additionally calculated as 148.</p>	<p><b>Remark:</b> 1) The Board has issued closure direction based on noncompliance reported vide visit dt. 11.09.2013, further restart direction issued after verification of compliance report dt. 03.04.2014. Therefore non-compliance days are additionally calculated as 192 by considering typographical mistake as 01.11.2013 instead of 11.01.2013. 2) The compliance was verified during visit dt. 03.04.2014. The objection raised by the industry is considered.</p>	<p>visit dt. 22.04.2017 further restart direction issued after verification of compliance report dt. 21.06.2017. Therefore days of non-compliances which reduced from 871 to 44 days. 2) The Board has examined all available records and revealed that the industry has complied on 21.06.2017 based on visit and JVS report. Therefore days of non-compliances which reduced from 871 to 44 days industry objection is rejected as above.</p>
15	Liabile for Compensation	Yes			
16	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>428.077</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0267478</b>) <i>[Earlier it was 516.561 Lakh INR and Distribution Recovery cost factor as 0.0322766]</i></p>			

17	Date of Hearing	30.11.2019
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**Table No. 10\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Ciron Drugs & pharmaceutical Pvt. LTD. N -113,118,119 & 119/2, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	2009
3.	Product Type	Pharma
4.	Category	Orange
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	4.5
7.	Date of Inspection	30.7.2018.
8.	Date of Closure Order	8.8.2018.
9.	Effective date of Closure of the unit	11.8.2018.
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	23.8.2018.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	13.11.2018.
13.	Period of non-compliance (no. of days)	96
14.	Reason for Closure/non-compliance	<p>1 Discharge of substandard quality effluent having COD 396 mg/L 2 Sewage treatment plant not provided for domestic effluent 4 Contaminated plastic bags disposal</p> <p><b>Remarks:</b> 1) The industry is engaged in pharmaceutical formulation activity and falls under orange category. The Board has issued closure direction based on noncompliance reported vide visit dt. 30.08.2017 further restart direction issued after verification of compliance report dt. 13.11.2018. Therefore days of non-compliances remains as 96 days.</p> <p>Therefore industry objection is rejected as there is no substance in their representation.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>14.470</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0009042</b>) <i>[Earlier it was 11.399 Lakh INR and Distribution Recovery cost factor as 0.0007122]</i></p>

17.	Date of Hearing	30.11.2019
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**Table No. 11\***

Sl. No	Item	Details	
1.	Name of Industry	M/s. Dicitex Home Furnishing Pvt. Ltd, G -7/1 & 7/2. MIDC, Tarapur.	
2.	Year of Establishment/Commissioning	2004	
3.	Product Type	Textile	
4.	Category	Red	
5.	Scale	LSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	510.0	
7.	Date of Inspection	06.09.2013	7.10.2017.
8.	Date of Closure Order	15.10.2013	6.2.2018.
9.	Effective date of Closure of the unit	18.10.2013	9.2.2018.
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	29.10.2013	13.3.2018.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	16.12.2013	17.12.2018.
13.	Period of non-compliance (no. of days)	92 (0)	406
14.	Reason for Closure/non-compliance	<p>Poor O &amp; M of ETP, discharge of substandard quality effluent, Violation of HW Rule</p> <p><b>Remarks:</b> 1) The Board has issued closure direction based on noncompliance reported vide visit dt. 06.09.2013 further restart direction issued, after verification of compliance report dt.16.12.2013. Therefore additional noncompliance days calculated as 92 days.</p>	<p>Industry has failed to provide Multiple effective Evaporator.</p> <p><b>Remarks:</b> The Board has issued closure direction based on non compliance reported vide visit dt. 07.10.2017 further restart direction issued, after verification of compliance report dt.17.12.2018.</p> <p>Industry objection is not justified therefore objection is rejected and there is no change in violation period.</p>
15.	Liable for Compensation	Yes	

16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>218.018</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0136225</b> ) [Earlier it was 77.133 Lakh INR and Distribution Recovery cost factor as 0.0048195]
17.	Date of Hearing	30.11.2019

**Table No. 12\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Dicitex Furnishing Pvt. Ltd., G-58, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	2001
3.	Product Type	Textile
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	880.0
7.	Date of Inspection	06.09.2013 (Earlier it was mentioned as 6.8.2013.)
8.	Date of Closure Order	15.10.2013.
9.	Effective date of Closure of the unit	18.10.2013.
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	29.10.2013
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	15.05.2014 (11.11.2013)
13.	Period of non-compliance (no. of days)	242 (Earlier it was 75+14=89)
14.	Reason for Closure/non-compliance	<p>1. Industry had made bypass arrangement to discharge sub-standard quality effluent having COD-292 mg/L to CETP which is also confirmed by the exceeding sample results.</p> <p>2. Primary clarifier is also not in use for long period as indicated by algal growth.</p> <p>The Sludge / Slurry arises during treatment of effluent is being discharge in the final chamber before MIDC drain leading to CETP, which hampers effective functioning of CETP.</p> <p>Coal consumption is more than consented quantity, thereby leading to excess emission load to environment at inadequate height.</p> <p><b>Remarks:</b></p> <p>1) The Board has issued closure direction based on non-compliance reported vide visit dt. 06.09.2013 further restart direction issued on 29.10.2013, further the compliance of the same was verified on 15.05.2014 and accordingly days of non-compliances which increased from 89 to 242 days.</p>

		<p>The closure direction issued to industry due to non-compliances viz, bypass arrangement made for disposal of untreated effluent. Objection rejected.</p> <p>2) No substantial evidences were produced to MPCB.</p> <p>3) The issue is not related to CETP performance.</p> <p>4) As replied in the point no 1) above.</p> <p>Therefore industry objection is rejected as above.</p> <p>Therefore days of non-compliances which has increased from 89 to 242 days.</p>
15.	Liability for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>58.363</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0036467</b> <i>[Earlier it was 16.908 Lakh INR and Distribution Recovery cost factor as 0.0010565]</i>)</p>
17.	Date of Hearing	30.11.2019

**Table No. 13\***

Sl. No	Item	Details
1.	Name of Industry	DC Polyester Pvt Ltd, E--26/2, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	2000
3.	Product Type	Textile
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	300.0
7.	Date of Inspection	6.9.2013.
8.	Date of Closure Order	15.10.2013.
9.	Effective date of Closure of the unit	18.10.2013.
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	29.10.2013.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	17.5.2014.
13.	Period of non-compliance (no. of days)	244
14.	Reason for Closure/non-compliance	<p>1.Excess production without obtaining consent from MPC Board might be leading extra effluent load on CETP.</p> <p>2. Discharge of Substandard quality effluent to CETP.</p>

		<p>3. Hazardous waste not disposed within stipulated time.</p> <p>4. Flow meter not provided to measure effluent discharge to CETP.</p> <p><b>Remark:</b></p> <p>1) The Board has issued closure direction based on non-compliance reported vide visit dt. 06.09.2013 further restart direction issued on 29.10.2013, further the compliance of the same was verified on 17.05.2014 and accordingly days of non-compliances days are remain same.</p> <p>2) Sample was collected by following due procedure and analysed at the Board laboratory.</p> <p>3) The flow meter was made mandatory to ascertain consented quantity of effluent to CETP.</p> <p>Therefore industry objection is rejected as above.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>58.845</b></p> <p>Lakh INR (Distribution Recovery Cost Factor = <b>0.0036769</b>)</p> <p><i>[Earlier it was 46.356 Lakh INR and Distribution Recovery cost factor as 0.0028965]</i></p>
17.	Date of Hearing	30.11.2019

**Table No. 14\*\***

Sl. No	Item	Details
1.	Name of Industry	DC Textile, E--26/1, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	2012
3.	Product Type	Textile
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	95.0
7.	Date of Inspection	7.4.2014.
8.	Date of Closure Order	11.4.2014.
9.	Effective date of Closure of the unit	14.4.2014.
10	Unconditional re-start Order date	NA
11.	Conditional re-start order date	26.5.2014.

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.5.2014.
13.	Period of non-compliance (no. of days)	9
14.	Reason for Closure/non-compliance	1. Discharge of substandard effluent having pH 9-10 bypassing ETP, Unscientific primary treatment, Secondary treatment not provided at ETP , 2. Less generation of Hazardous waste compared to production and effluent quantity. 3. Increase in production & fuel consumption
15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>2.171</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0001356</b> ) <i>[Earlier it was 1.710 Lakh INR and Distribution Recovery cost factor as 0.0001068]</i>
17.	Date of Hearing	30.11.2019

**Table No. 15\***

Sl. No	Item	Details
1.	Name of Industry	JSW Steel Coated product Ltd (JSW Steel Ltd) B-6, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	1989
3.	Product Type	Steel (Engineering)
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	603.
7.	Date of Inspection	24.12.2010 ( <i>Earlier it was mentioned as 3.8.2011.</i> )
8.	Date of Closure Order	21.12.2011.
9.	Effective date of Closure of the unit	24.12.2011 ( <i>Earlier it was mentioned as 21.12.2011.</i> )
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	13.1.2012 ( <i>Earlier it was mentioned as 23.12.2011.</i> )
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	02.05.2012 ( <i>Earlier it was mentioned as 23.8.2013.</i> )
13.	Period of non-compliance (no. of days)	477 ( <i>Earlier it was 744</i> )
14.	Reason for Closure/non-compliance	Non-Provision of Multiple effective evaporator.  <b>Remarks:</b>

		<p>1) The Board has issued closure direction due to refusal of consent dt. 15.12.2011 subsequently restart direction was issued dt. 23.12.2011 with the condition to install MEE. Accordingly the compliance was verified on 02.05.2012. Therefore non-compliance days reduced from 744 to 477 days.</p> <p>2) Industry objection admitted w.r.t correction in name from M/s. JSW Steel Ltd. to M/s. JSW Steel Coated Products Ltd.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>115.038</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0071880</b>) <i>[Earlier it was 141.347 Lakh INR and Distribution Recovery cost factor as 0.0088318]</i></p>
17.	Date of Hearing	30.11.2019

Table No. 16\*

Sl. No	Item	Details	
1.	Name of Industry	M/s Kriplon Synthetics pvt Ltd., N - 97/1/2,97,98, MIDC, Tarapur.	
2.	Year of Establishment/Commissioning	2008	
3.	Product Type	Textile	
4.	Category	Red	
5.	Scale	LSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	497.0	
7.	Date of Inspection	28.11.2016.	2.2.2018.
8.	Date of Closure Order	3.12.2016.	06.02.2018 ( <i>Earlier it was 2.2.2018.</i> )
9.	Effective date of Closure of the unit	6.12.2016.	09.02.2018 ( <i>Earlier it was 5.2.2018.</i> )
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	25.1.2017	21.2.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	07.02.2017 ( <i>Earlier it was considered as 1.02.2018</i> )	11.7.2018
13.	Period of non-compliance (no. of days)	23 ( <i>Earlier it was 9+373=382</i> )	149 ( <i>Earlier it was 3+141=144 First repeat violation</i> )
14.	Reason for Closure/non-compliance	<p>1. Not Provided RO &amp; MEE</p> <p>2. Not Submitting BG</p>	<p>1. Not provided providing of Multiple effective evaporator.</p>

		<p>3. Excess discharge to CETP</p> <p>4. STP not provided</p> <p>5. Not submitted details of ash disposal (Discharge of substandard quality effluent to CETP )</p> <p><b>Remark:</b> The Board has issued closure direction based on non compliance reported vide visit dt. 28.11.2016 further restart direction issued on 25.01.2017, further the compliance of the same was verified on 07.02.2017 and accordingly days of non-compliances days are reduced from 382 to 23 days.</p> <p>earlier days of non-compliance was calculated as 382 days because of consideration of compliance date 01.02.2018 whereas</p>	<p><b>Remark:</b> The Board has issued closure direction based on non-complained reported vide visit dt. 02.02.2018 further restart direction issued on 21.02.2018, further the compliance of the same was verified on 11.07.2018 and accordingly days of non-compliances days are increased from 144 to 149 days due to correction in the calculation.</p> <p>The submission made by the industry is not considered by the Board.</p> <p>Therefore industry objection is rejected as above.</p>
15.	Liabe for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>77.416</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0048372</b>) <i>[Earlier it was 127.288 Lakh INR and Distribution Recovery Cost Factor = 0.0079534]</i></p>	
17.	Date of Hearing	30.11.2019	

Table No. 17\*

Sl. No	Item	Details
1.	Name of Industry	Mandhana Dyeing, E -25, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	1995
3.	Product Type	Textile
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	900.0
7.	Date of Inspection	11.5.2017.
8.	Date of Closure Order	17.5.2017.
9.	Effective date of Closure of the unit	20.5.2017.
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	02.06.2017 ( <i>previous copy was not available. Industry also failed to submit.</i> )
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	27.06.2017
13.	Period of non-compliance (no. of days)	36 ( <i>Earlier it was 77.</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD 1016 mg/L</p> <p><b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 11.05.2017 further restart direction issued on 02.06.2017, further the compliance of the same was verified on 27.06.2017 and accordingly days of non-compliances days are reduced from 77 to 36 days.</p> <p>Previously Conditional restart direction dtd. 02.06.2017 issued to the industry was not included in committee report and violation period of 77 days was reported based on achieving outlet standards.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>8.682</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0005425</b>) <i>[Earlier it was 14.629</i> <i>Lakh INR and Distribution Recovery Cost</i> <i>Factor =</i> <i>0.0009140]</i></p>
17.	Date of Hearing	30.11.2019

Table No. 18\*

Sl. No	Item	Details	
1.	Name of Industry	E-Land Fashion (Mudra Life Style), D-1, MIDC, Tarapur.	
2.	Year of Establishment/Commissioning	2008	
3.	Product Type	Textile	
4.	Category	Red	
5.	Scale	LSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	115.0	
7.	Date of Inspection	12.4.2016.	12.5.2017.
8.	Date of Closure Order	14.10.2016.	17.5.2017.
9.	Effective date of Closure of the unit	17.10.2016.	20.5.2017.
10.	Unconditional re-start Order date	NA	
11.	Conditional re-start order date	28.10.2016.	23.6.2017.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	11.05.2017 ( <i>Earlier it was mentioned as 12.5.2017</i> ).	20.09.2017. ( <i>Earlier it was considered as 1.12.2018</i> )
13.	Period of non-compliance (no. of days)	385 ( <i>Earlier it was 386</i> )	99 ( <i>Earlier it was 567 First repeat violation</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent to CETP having COD-828 mg/L, SS-142 mg/L</p> <p><b>Remarks :</b> 1), 2), 3) Industry could not established compliance of conditional restart direction dt. 28.10.2016 till one day before 2nd violation observed dt. 12.05.2017, hence as per SOP non-compliance period considered day before 2nd violation i.e. 12.05.2017. Objection rejected.</p> <p>The correction in non-compliance days from 386 days to 385 days due to date correction counting in</p>	<p>Discharge of substandard effluent to CETP having COD 976 mg/L SS 125 mg/l</p> <p><b>Remarks :</b> 1) The Board has issued closure direction based on non-compliance reported vide visit dt. 12.05.2017 further restart direction issued on 23.06.2017, further the compliance of the same was verified on 20.09.2017 and 26.10.2017 and accordingly days of non-compliances days are reduced from 567 to 99 days.</p> <p>The Board has issued closure direction based on non-</p>

		one day before the violation observed.	<p>compliance observed during visit and JVS analysis report. The non-compliance period has been calculated from the date of visit to date of effective closure i.e. 72 hrs from the issuance of closure direction.</p> <p>2) &amp; 3) The Board has considered verification and JVS report dt. 20.09.2017. The objection is considered</p> <p>4) The dates falls under closure period of the industry are not been considered as non-compliance period.</p> <p>5) As per serial no 1) above</p>
15.	Liabe for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>140.602</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0087853</b>) <i>[Earlier it was 288.772 Lakh INR and Distribution Recovery Cost Factor = 0.0180435]</i></p>	
17.	Date of Hearing	30.11.2019	

**Table No. 19\*\***

Sl. No	Item	Details
1.	Name of Industry	Nipur Chemical, D -17, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	1980
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	120.0
7.	Date of Inspection	9.7.2017.
8.	Date of Closure Order	21.7.2017.

9.	Effective date of Closure of the unit	24.7.2017.
10	Unconditional re-start Order date	NA
11.	Conditional re-start order date	28.8.2017.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.10.2017.
13.	Period of non-compliance (no. of days)	76
14.	Reason for Closure/non-compliance	1 Scrubber not provided at loading & unloading 2 Seepages/ Leakages of acid from gamma acid plant having COD 440 mg/L causing injury to environment 3 SVS section scrubber not working.
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>18.329</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0011453</b> ) <i>[Earlier it was 14.439</i> <i>Lakh INR and Distribution Recovery Cost Factor =</i> <i>0.0009022]</i>
17.	Date of Hearing	30.11.2019

Table No. 20\*

Sl. No	Item	Details	
1.	Name of Industry	MananCostyn Pvt Ltd, G -4/2,, MIDC, Tarapur.	
2.	Year of Establishment/Commissioning	2012	
3.	Product Type	Textile	
4.	Category	Red	
5.	Scale	LSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	225.0 (ZLD)	
7.	Date of Inspection	27.12.2012.	11.9.2013.
8.	Date of Closure Order	10.1.2013.	15.10.2013.
9.	Effective date of Closure of the unit	10.01.2013 (13.1.2013) .	18.10.2013.
10	Unconditional re-start Order date	NA	
11.	Conditional re-start order date	10.01.2013 ( <i>Earlier it was mentioned as 31.12.2013.</i> )	31.12.2013.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	10.09.2013 ( <i>Earlier it was mentioned as 31.12.2013.</i> )	19.02.2015 ( <i>Earlier it was mentioned as 9.7.2017.</i> )
13.	Period of non-compliance (no. of days)	258 (19)	454 ( <i>Earlier it was 1325 (First repeat violation)</i> )

14.	Reason for Closure/non-compliance	<p>Zero liquid discharge not provided, use of tanker water , Discharge of substandard quality effluent.</p> <p><b>Remarks :</b>  1) As per Board consent dt. 06.04.2015 industry scale is LSI / Red (Cl-Rs. 19.65 Cr) hence objection rejected.</p> <p>2) Based on visit report dt. 27.12.2012 closure direction was issued however, the industry has failed to obtain restart order and kept industry in operation in violation of MPCB directives. Hence the period of the violation calculated as 258 instead of 19 days considering up to next violation date.</p> <p>First violation considered from 27.12.2012 to 10.09.2013 (as second violation reported on 11.09.2013 and in mean time no conditional restart was obtained and continued violation like bypassing effluent till 19.2.2015.</p> <p>Therefore objection is rejected as above and non-compliance period is revised from 19 to 258 days.</p>	<p>ETP not in operation, Made bypass arrangement for discharge of substandard quality effluent, Zero liquid discharge not provided .use of tanker water ,.</p> <p><b>Remarks :</b>  The Board has issued closure direction based on non compliance reported vide visit dt. 11.09.2013. Subsequently restart direction issued on 31.12.2013, based on compliance verification report dt. 19.02.2015. Therefore days of non-compliances period has been reduced from 1325 to 454 days.</p>
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15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>281.204</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0175706</b> ) <i>[Earlier it was 507.062</i> <i>Lakh INR and Distribution Recovery Cost Factor =</i> <i>0.0316830]</i>
17.	Date of Hearing	30.11.2019

**Table No. 21\***

Sl. No	Item	Details	
1.	Name of Industry	Resonance Speciality Ltd. T-140, MIDC, Tarapur.	
2.	Year of Establishment/Commissioning	1992	
3.	Product Type	Chemical	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	12.0	
7.	Date of Inspection	12.9.2013.	13.2.2018.
8.	Date of Closure Order	15.10.2013.	18.4.2018.
9.	Effective date of Closure of the unit	18.10.2013.	21.4.2018.
10	Unconditional re-start Order date	NA	
11.	Conditional re-start order date	7.11.2013	8.5.2018.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	22.08.2014 ( <i>Earlier it was mentioned as 12.02.2018.</i> )	26.9.2019
13.	Period of non-compliance (no. of days)	326 ( <i>Earlier it was 37+1559 = 1596</i> )	575 ( <i>Earlier it was 67+507 =574 First repeat violation</i> )
14.	Reason for Closure/non-compliance	1) Manufacturing unauthorized products. 2) Effluent treatment plant corroded and dismantled condition indicating, non operation of ETP, thereby leading to sub standard quality effluent discharge to CETP. 3) using pet coke as fuel without prior	1. Install R & D facility without obtaining consent from Board. 2. About 10 MT Distillation residue illegally stored in factory premises. 3. Increased fuel quantity , 4. Analysis reports of sample

		<p>permission of the Board, thereby leading to excess emission load to environment at inadequate height.</p> <p>4) The distillation residue is unscientifically stored and is burnt in the industrial premises leading to emission of harmful emissions and causing grave injury to the environment</p> <p>5) The smell of ammonia gas is felt all over the industrial premises, indicating non provision of ammonia scrubbing system.</p> <p><b>Remark:</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt. 12.09.2013 further restart direction issued on 07.11.2013, the compliance of the same was verified on 22.08.2014 and accordingly days of non-compliances days are reduced from 1596 to 326 days.</p> <p>Therefore industry objection is rejected as above and violation days recalculated from 1596 to 326 days.</p>	<p>collected on 12.07.2017 indicate substandard quality effluent having COD-3536, TDS – 4682 mg/L which is affecting performance of CETP ,</p> <p><b>Remarks :</b></p> <p>1) The Board has issued closure direction based on non-compliance reported vide visit dt. 13.02.2018, restart direction issued on 08.05.2018, further the non-compliance was continue till cut-off date 26.09.2019. Therefore days of non-compliances are corrected by one day from 574 to 575 days due to correction in the calculation.</p> <p>2) Mere apply for the amendment in the consent does not mean amendment is granted, also failed to submit documentary evidence regarding feasibility study of ETP.</p> <p>Therefore the violation period is consider up to</p>
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			cutoff date of ECC i.e. 26.09.2019.  Therefore industry objection is rejected as above.
15.	Liabe for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>118.656</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0074140</b> ) <i>[Earlier it was 173.770</i> <i>Lakh INR and Distribution Recovery Cost</i> <i>Factor =</i> <i>0.0108578]</i>	
17.	Date of Hearing	30.11.2019	

Table No. 22\*

Sl. No	Item	Details	
1.	Name of Industry	Silvester Textiles P. Ltd., E-24,, MIDC, Tarapur.	
2.	Year of Establishment/Commissioning	1993	
3.	Product Type	Textile	
4.	Category	Red	
5.	Scale	LSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	410.0	
7.	Date of Inspection	4.9.2013.	9.7.2017.
8.	Date of Closure Order	15.10.2013.	21.7.2017.
9.	Effective date of Closure of the unit	18.10.2013.	24.7.2017.
10.	Unconditional re-start Order date	NA	
11.	Conditional re-start order date	29.10.2013.	18.8.2017.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	30.6.2014.	27.7.2018.
13.	Period of non-compliance (no. of days)	290	360. (First repeat violation)

14.	Reason for Closure/non-compliance	<p>Operating without valid consent applied for renewal  2 Secondary treatment Not provided at ETP  3 Poor operation and maintenance ETP  4 substandard quality effluent discharge to CETP.  5 Flow mtr. Not provided</p> <p><b>Remarks :</b>  The Board has issued closure direction based on non-compliance reported vide visit dt. 04.09.2013, restart direction issued on 29.10.2013, further the compliance of the same was verified on 30.06.2014. Accordingly days of non-compliances calculated which is remain same.</p> <p>2) &amp; 3) The Board has not considered closure period as a non-compliance period.</p> <p>4) The request made by the industry cannot be considered as ETP is under upgradation/installation stage.</p> <p>Therefore industry objection is rejected as above.</p>	<p>sub standard quality effluent discharge to CETP having COD 432 mg/L</p> <p><b>Remarks :</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt. 09.07.2017, restart direction issued on 18.08.2017, further the compliance of the same was verified on 27.07.2018. Accordingly days of non-compliances calculated which is remain same.</p> <p>2) The Board has considered date of verification of restart order as per SOP.</p> <p>Therefore industry objection is rejected as above.</p>
15.	Liable for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>243.582</b>  Lakh INR (Distribution Recovery Cost Factor = <b>0.0152199</b>)  <i>[Earlier it was 191.882 Lakh INR and Distribution Recovery Cost Factor = 0.0119895]</i></p>	
17.	Date of Hearing	30.11.2019	

Table No. 23\*

Sl. No	Item	Details
1.	Name of Industry	Sarex Overseas, N-129, 130, 131, 132, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	1992
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	400.0
7.	Date of Inspection	9.7.2017.
8.	Date of Closure Order	21.7.2017.
9.	Effective date of Closure of the unit	24.7.2017.
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	28.7.2017.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.9.2019.
13.	Period of non-compliance (no. of days)	807 (Earlier it was 809).
14.	Reason for Closure/non-compliance	<p>Operating without valid consent, substandard effluent discharge having COD 432 mg/L .</p> <p><b>Remarks :</b>  The Board has issued closure direction based on non-compliance reported vide visit dt. 09.07.2017, restart direction issued on 28.07.2017, further the non-compliance of the same was continue till cut-off date 26.09.2019. Accordingly days of non-compliances calculated which reduced by 2 days i.e. from 809 to 807 days due to correction in calculation.</p> <p>1) The closure was issued based on non-compliances observed and not on the basis of consent validity period.</p> <p>2) The Board officials has inspected the industry on 27.07.2017 for verification of effective implementation of closure direction.</p> <p>3) As per SOP, violation period is considered from the date of visit to date of effective closure and date of conditional restart up to compliance verification/ cut-off date.</p> <p>4) It is as per serial no. 1) above.</p>

		Therefore industry objection is rejected as above.
15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>194.624</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0121608</b> ) [Earlier it was 153.695 Lakh INR and Distribution Recovery Cost Factor = 0.0096034]
17.	Date of Hearing	30.11.2019

Table No. 24\*

Sl. No	Item	Details		
1.	Name of Industry	Zeus International Ltd,A-10 & 11, MIDC, Tarapur.		
2.	Year of Establishment/Commissioning	2009		
3.	Product Type	Chemical		
4.	Category	Red		
5.	Scale	LSI		
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	400		
7.	Date of Inspection	11.10.2012	15.09.2013	16.1.2017.
8.	Date of Closure Order	24.5.2013	15.10.2013	14.2.2017.
9.	Effective date of Closure of the unit	Failed to obey closure direction (Earlier it was mentioned as 27.5.2013).	18.10.2013	17.3.2017.
10.	Unconditional re-start Order date	NA	NA	NA
11.	Conditional re-start order date	Not obtained (Earlier it was mentioned as 7.11.2013).	07.11.2013	9.5.2017.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	14.09.2013 (Earlier it was mentioned as 15.1.2017)	15.07.2015	05.07.2017 (Earlier it was mentioned as 26.09.2019.)
13.	Period of non-compliance (no. of days)	339 (Earlier 229+1166 =1396)	650 (0)	91 (Earlier it was 61+871 = 932 First repeat violation)

14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent to CETP.</p> <p><b>Remarks :</b> 1. The Board has issued closure direction based on non-compliance reported vide visit dt. 11.10.2012, industry failed to implement closure direction till 14.09.2013. During verification, additional violation noticed hence second violation is taken on record from 15.09.2013 Accordingly days of non-compliances reduced from 1396 days to 339 days.</p> <p>Industry was visited on 29.05.2013, 18.06.2013, 25.07.2013, 28.08.2013 and not found complied therefore non-compliance</p>	<p>Discharge of substandard effluent to CETP.</p> <p><b>Remarks :</b> The Board has issued closure direction based on non-compliance reported again on 15.09.2013, restart issued on 07.11.2013, further compliance was verified on 15.07.2015. Accordingly days of non-compliances are calculated as 650.</p> <p>This is additional violation identified during compliance verification. After restart direction industry was visited on 13.05.2014 and 08.12.2014 and observed not complied with conditional restart direction. However JVS</p>	<p>Discharge of substandard effluent to CETP on following days, 16.1.2017-COD- 504 mg/L 17.1.2017-COD - 252 mg/l</p> <p><b>Remarks :</b> The Board has issued closure direction based on non compliance reported again on 16.01.2017, restart issued 09.05.2017, further compliance was verified on 05.07.2017. Accordingly days of non-compliance are calculated as 91 number of days.</p> <p>In earlier report non-compliance period was considered up to 26.09.2019, however as per the record JVS dt. 05.07.2017 was considered and industry found complied.</p> <p>Therefore total number of non compliance days are reduced from 932 to 91 days.</p> <p>The objection made by the industry is</p>
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		<p>period has been calculated. Accordingly the violation period has been reduced from 1396 days to 339 days.</p> <p>Therefore industry objection is rejected as above and violation days recalculated from 1596 to 326 days.</p>	collected dtd. 15.07.2015 found complied.	revivified from the available records and the objections are partially accepted.
15.	Liabile for Compensation	Yes		
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>483.063</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0301835</b>) [ Earlier it was 619.341 Lakh INR and Distribution Recovery Cost Factor = 0.0386986]</p>		
17.	Date of Hearing	30.11.2019		

Table No. 25\*

Sl. No	Item	Details	
1.	Name of Industry	Valiant Glass Pvt Ltd, , J-85 , MIDC, Tarapur.	
2.	Year of Establishment/Commissioning	2001	
3.	Product Type	Textile	
4.	Category	Red	
5.	Scale	LSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	2000.0	
7.	Date of Inspection	11.9.2013.	1.12.2018.
8.	Date of Closure Order	15.10.2013.	24.12.2018.
9.	Effective date of Closure of the unit	18.10.2013.	27.12.2018.
10	Unconditional re-start Order date	NA	

11.	Conditional re-start order date	29.10.2013 ( <i>Earlier it was mentioned as 28.10.2013</i> ).	2.1.2019.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	13.8.2014.	17.01.2019. ( <i>Earlier it was mentioned as 12.04.2019.</i> )
13.	Period of non-compliance (no. of days)	327.	43 ( <i>Earlier it was 126 First repeat violation</i> )
14.	Reason for Closure/non-compliance	<p>1 Not Provided Secondary treatment 2 Use of Pet coke 3 Flow mtr not provided 4 STP not provided discharge of substandard quality effluent having COD 1400 mg/L.</p> <p><b>Remarks :</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 11.09.2013, restart direction issued on 29.10.2013, further the compliance was verified dt. 13.08.2014. Accordingly days of non-compliances remain same as 327 days.</p> <p>The industry observed non complied on dt. 07.01.2014.</p> <p>Therefore non-compliance period is calculated up to 13.08.2014. Hence, industry objection is rejected as above.</p>	<p>1. Discharge of substandard quality effluent having COD 496 2. STP not provided.</p> <p><b>Remarks :</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 01.12.2018, restart direction issued on 02.01.2019, further the compliance observed on 17.01.2019. Accordingly days of non-compliances reduced from 126 to 43 days.</p> <p>The submission made by the industry is considered and non-compliance days calculated accordingly.</p>
15.	Liable for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>99.603</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0062236</b>) <i>[Earlier it was 110.000</i></p>	

		<i>Lakh INR and Distribution Recovery Cost Factor</i> = <i>0.0068732]</i>
17.	Date of Hearing	30.11.2019

**Table No. 26\***

Sl. No	Item	Details
1.	Name of Industry	Aarti Drugs Ltd, E-9/3-4, MIDC, Tarapur.
2.	Year of Establishment/Commissioning	1983
3.	Product Type	Bulk Drugs.
4.	Category	Red
5.	Scale	SSI ( <i>Earlier it was considered as MSI</i> )
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	30.0
7.	Date of Inspection	12.9.2013.
8.	Date of Closure Order	15.10.2013.
9.	Effective date of Closure of the unit	18.10.2013.
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	31.10.2013.
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	03.01.2014 ( <i>Earlier it was mentioned as 29.10.2013</i> ).
13.	Period of non-compliance (no. of days)	102 ( <i>Earlier it was 38</i> ).
14.	Reason for Closure/non-compliance	<p>1) The ETP especially secondary &amp; tertiary treatment was not found in operation, thereby leading to sub-standard discharge of effluent quality to CETP</p> <p>2) The provision of By-pass arrangement, thereby leading to sub-standard discharge of effluent quality to CETP</p> <p>3) The high COD stream is not disposed off properly, thereby hampering operation of CETP.</p> <p>4) Disposing waste solvent in an unauthorized manner.</p> <p>5) Increased production of 2 Phenoxy Sulphonamide more than consented quantity without obtaining Environment clearance &amp; consent from the Board.</p> <p>6) Change of fuel from Briquette to coal without prior permission of the Board, thereby leading to excess emission load to environment at inadequate height.</p> <p><b>Remarks :</b></p>

		<p>1) The Board has issued closure direction based on non-compliance reported vide visit dt. 12.09.2013, restart direction issued on 31.10.2013, further the compliance observed dt. 03.01.2014. Accordingly number days of non-compliances was calculated as 102 days. The increased number of non-compliance days from 38 to 102 days is due to consideration of visit report made for verification of the effective closure and not for compliance of restart direction.</p> <p>2) The penalty is calculated as per SOP formulated by the committee appointed by the Hon'ble NGT.</p> <p>Therefore industry objection is rejected as above.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>8.200</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0005124</b>) [Earlier it was 4.813 Lakh INR and Distribution Recovery Cost Factor = 0.0003007]</p>
17.	Date of Hearing	30.11.2019

**Table No. 27\***

Sl. No	Item	Details
1.	Name of Industry	Jakharia Textile, A-13, MIDC Tarapur
2.	Year of Establishment/Commissioning	2011
3.	Product Type	Textile
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	378
7.	Date of Inspection	03.09.2013
8.	Date of Closure Order	15.10.2013
9.	Effective date of Closure of the unit	18.10.2013
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	29.10.2013
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	05.04.2014 (Earlier it was mentioned as 28.04.2017.)
13.	Period of non-compliance (no. of days)	205 (Earlier it was 46+1278 = 1324)

14.	Reason for Closure/non-compliance	<p>1 Production more than consented 2 Discharge of untreated effluent outside premises 3.. Flow meter not provided to measure effluent discharge quantity</p> <p><b>Remarks :</b> 1) The Board has issued closure direction based on non-compliance reported vide visit dt. 03.09.2013, restart direction issued on 29.10.2013, further the compliance observed dt. 05.04.2014. Accordingly number days of non-compliances was calculated as 205 days. The decreased number of non-compliance days from 1324 to 205 days is due to consideration of verification report dt. 05.04.2014 being ZLD unit.</p> <p>Industry objection accepted and Violation days revised from 1324 to 205 number of days.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>49.440</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0030892</b>) <i>[Earlier it was 251.536 Lakh INR and Distribution Recovery Cost Factor = 0.0157169]</i></p>
17.	Date of Hearing	30.11.2019

**Table No. 28\***

Sl. No	Item	Details
1.	Name of Industry	Pal Fashions Pvt Ltd, E-49 & E-49/2, MIDC Tarapur
2.	Year of Establishment/Commissioning	1982
3.	Product Type	Textile
4.	Category	Red
5.	Scale	MSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	500
7.	Date of Inspection	13.09.2013
8.	Date of Closure Order	15.10.2013
9.	Effective date of Closure of the unit	18.10.2013
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	29.10.2013

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	30.06.2014 ( <i>Earlier it was 17.11.2015</i> )
13.	Period of non-compliance (no. of days)	281 ( <i>Earlier it was 36+750= 786</i> )
14.	Reason for Closure/non-compliance	<p>1 Excess water consumption  2 Discharge of substandard quality effluent  3 No secondary treatment  4 40% water consumption not curtail  5 Hazardous waste quantity exceeds consented limit  6 Online monitoring system not provided</p> <p><b>Remarks :</b>  1) The Board has issued closure direction based on non-compliance reported vide visit dt. 13.09.2013, restart direction issued on 29.10.2013, further the compliance observed dt. 30.06.2014. Accordingly number days of non-compliances was calculated as 281 days. The decreased number of non-compliance days from 786 to 281 days is due to consideration of visit report dt. 30.06.2014 instead of 17.11.2015 after re-verification of the records.</p> <p>2) The industry was visited by the Board officials on 18.12.2013, 28.02.2014, 04.04.2014 where compliance was not ensured by the industry.</p> <p>Industry objection is rejected as above.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>45.179</b>  Lakh INR (Distribution Recovery Cost Factor = <b>0.0028230</b>)  (<i>Earlier it was 99.551</i>  Lakh INR and Distribution Recovery Cost Factor =  0.0062203]</p>
17.	Date of Hearing	30.11.2019

Table No. 29\*

Sl. No	Item	Details	
1.	Name of Industry	SD Fine Chemicals, E-27/28, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1978	
3.	Product Type	Chemicals	
4.	Category	Red	
5.	Scale	MSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	16	
7.	Date of Inspection	12.09.2013	28.07.2018
8.	Date of Closure Order	15.10.2013	08.08.2018
9.	Effective date of Closure of the unit	18.10.2013	11.08.2018
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	30.10.2013 ( <i>Earlier it was 29.10.2013</i> )	23.08.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	03.04.2014 ( <i>Earlier it was mentioned as 27.07.2018.</i> )	26.09.2019
13.	Period of non-compliance (no. of days)	193 ( <i>Earlier it was 37+1733 =1770</i> )	15+400 =415 ( <i>First repeat violation</i> )
14.	Reason for Closure/non-compliance	<p>Production more than consented quantity and discharge of substandard quality effluent to CETP , not provided flow meters</p> <p><b>Remarks :</b></p> <p>1) The Board has issued closure direction based on non-compliance reported vide visit dt. 12.09.2013, restart direction issued on 30.10.2013, further the compliance observed dt. 03.04.2014. Accordingly number days of non-compliances was calculated as 193 days. The increased number of non-compliance days from 1770 to 193 days is due to consideration of visit report made for verification of the effective closure and not for compliance of restart direction.</p>	<p>Unconsented product, discharge of substandard quality effluent to CETP COD 408 mg/l , SS 119 mg/L , storage of out dated chemicals in premises .</p> <p><b>Remarks :</b></p> <p>Industry has failed to submit relevant document towards compliance of visit report dtd 28.07.2018. Also failed to establish compliance of Conditional restart direction as per SOP.</p> <p>Therefore the violation period is consider up to cutoff date of ECC i.e. 26.09.2019.</p>

		<p>1) As per visit dtd . 03.04.2014 Industry complied with all condition of Conditional restart direction dtd. 29.10.2013, accepted industry objection</p> <p>2) Industry failed to produce/submit objection/reply/compliance towards inspection report dtd. 12.09.2013. As per visit report of sub-committee constituted by the Board dt. 26.08.2013 and its visit report dt. 12.09.2013 industry manufacturing various products other than consented and total quantity very high than the consented quantity which is violation of consent condition. Objection rejected.</p> <p>Days are revised from 1770 to 193 i.e. one day due to correction in the calculation.</p>	Therefore industry objection is rejected as above.
15.	Liabile for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>164.478</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0102772</b>)</p> <p><i>[Earlier it was 329.302Lakh INR and Distribution Recovery Cost Factor = 0.0205760]</i></p>	
17.	Date of Hearing	30.11.2019	

**Table No. 30\*\***

Sl. No	Item	Details
1.	Name of Industry	Iraa Clothing (P) Ltd (Shagun Clothing P Ltd), B- 7/3, MIDC Tarapur
2.	Year of Establishment/Commissioning	2016
3.	Product Type	Textile
4.	Category	Red

5.	Scale	MSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	180
7.	Date of Inspection	16.01.2017
8.	Date of Closure Order	14.02.2017
9.	Effective date of Closure of the unit	17.02.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	21.06.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.09.2019
13.	Period of non-compliance (no. of days)	17+828= <b>845</b>
14.	Reason for Closure/non-compliance	discharge of Substandard quality effluent having – COD 2840 mg/L (industry dain which leads to MIDC drain & by pass – 1136 mg/L ( both samples collected on 16.1.2017)
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>135.859</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0084890</b> ) <i>[Earlier it was 107.023 Lakh INR and Distribution Recovery Cost Factor = 0.0066872]</i>
17.	Date of Hearing	30.11.2019

**Table No. 31\***

Sl. No	Item	Details	
1.	Name of Industry	AuroLaboratries Ltd , K-56, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1992	
3.	Product Type	Bulk Drugs	
4.	Category	Red	
5.	Scale	MSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	19	
7.	Date of Inspection	03.06.2016	28.07.2018 (Earlier it was 28.07.2017)
8.	Date of Closure Order	28.07.2016	08.08.2018
9.	Effective date of Closure of the unit	31.07.2016	11.08.2018
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	17.05.2017	07.01.2019
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	27.7.2017	09.05.2019 (Earlier it was mentioned as 26.09.2019.)
13.	Period of non-compliance (no. of days)	59+72 =131	138 (380+263 =643First repeat violation)

14.	Reason for Closure/non-compliance	<p>1 ETP not in operation  2 Using storm water drain to carry effluent  3 Generating mother liquor but not shown is consent  HW stored near ETP unscientifically</p> <p><b>Remarks :</b></p> <p>1) The Board has issued closure direction based on non-compliance reported vide visit dt. 03.06.2016, restart direction issued on 17.05.2017, further the compliance observed dt. 27.07.2017. Accordingly number days of non-compliances was calculated as 131 days. The increased number of non-compliance days remain same.</p> <p>1) As per MPCB consent dt. 05.10.2010 Industry was MSI. Objection rejected.</p> <p>2) Date of proposal submitted by SRO Tarapur - I was on dt. 03.06.2016 Objection rejected.</p> <p>3) 4) 5) As per SOP First Violence Visit date 03.06.2016 to Effective CD</p>	<p>1. Discharge of substandard quality effluent having COD 70000 mg/L  2. ETP not operational</p> <p><b>Remarks :</b>  The Board has issued closure direction based on non-compliance reported vide visit dt. 28.07.2018, restart direction issued on 07.01.2019, further the compliance observed dt. 09.05.2019. Accordingly number days of non-compliances was calculated as 138 days. The decreased number of non-compliance days from 643 to 138 days is due to typographical error as 28.07.2017 was consider as date of visit in place of 28.07.2018.</p> <p>1) As per MPCB consent dt. 02.06.2018 and 15.07.2019 industry falls under RED/SSI category. Objection considered.</p> <p>3) Visit date was 28.07.2018 on which closure direction was issued dt. 08.08.2018. It was typographical mistake. Objection considered.</p> <p>4) 5) No evidence produced against the objection. Hence Objection rejected.</p>
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		26.09.2019 Total days 1210 Objection rejected.  6) MEE not installed till date 26.09.2019 and still under installation.  Therefore industry objection is rejected as above.	Therefore industry objection is rejected as above.
15.	Liabile for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>65.437</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0040888</b> ) <i>[Earlier it was 179.470 Lakh INR and Distribution Recovery Cost Factor = 0.0112139]</i>	
17.	Date of Hearing	02.12.2019	

Table No. 32\*

Sl. No	Item	Details
1.	Name of Industry	Valiant organics Ltd. (Formerly M/s. AbhilashaTexchem Pvt Ltd.)M-7, MIDC Tarapur
2.	Year of Establishment/Commissioning	1996
3.	Product Type	Textile
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	6
7.	Date of Inspection	10.11.2016
8.	Date of Closure Order	29.11.2016
9.	Effective date of Closure of the unit	02.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	15.02.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	18.03.2017 (Earlier it was mentioned as 10.04.2017)
13.	Period of non-compliance (no. of days)	55 (Earlier it was 23+55=78)
14.	Reason for Closure/non-compliance	Zero liquid discharge not provided  <b>Remarks :</b> The Board has issued closure direction based on non compliance reported vide visit dt.

		<p>10.11.2016, restart direction issued on 15.02.2017, further the compliance of the same reported on 18.03.2017. Accordingly days of non-compliances calculated which decreased in violation days i.e. from 78 to 55 days due to correction in calculation.</p> <p>In earlier report, non-compliance 78 days of wee calculated considering the report dt. 10.04.2017 however now same has been revised to 18.03.2017 considering ZLD unit verification.</p> <p>Therefore industry objection is rejected as above</p>
15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>4.421</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0002763</b>)</p> <p><i>[Earlier it was 4.940 Lakh INR and Distribution Recovery Cost Factor = 0.0003086]</i></p>
17.	Date of Hearing	02.12.2019

**Table No. 33\***

Sl. No	Item	Details	
1.	Name of Industry	Alexo Chemicals, N-174, MIDC Tarapur	
2.	Year of Establishment/Commissioning	2011	
3.	Product Type	Chemicals	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.7	
7.	Date of Inspection	28.11.2016	26.07.2018
8.	Date of Closure Order	06.12.2016 ( <i>Earlier it was 03.12.2016</i> )	08.08.2018
9.	Effective date of Closure of the unit	09.12.2016 ( <i>Earlier it was 06.12.2016</i> )	11.08.2018
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	17/03/2017	08.10.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	24.04.2017 ( <i>Earlier it was 07.06.2017</i> )	26.09.2019
13.	Period of non-compliance (no. of days)	51 ( <i>Earlier it was 92</i> )	371 (First repeat violation)

14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD 32000 mg/l</p> <p><b>Remarks :</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 28.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 24.04.2017, 25.04.2017 and 03.05.2017. Accordingly considering latest date of compliance as 24.04.2017, The non compliances days was calculated which has reduced from 92 days to 51 days.</p> <p>2) The compliant visit reports were considered as above.</p> <p>3) The Board has considered latest compliant visit report dt. 24.04.2017.</p> <p>4) The number of days of violation are calculated considering SOP of the committee.</p>	<p>Direct discharge of substandard effluent having COD – 70400 Mg/L, BOD – 23000 mg/L</p> <p><b>Remarks :</b></p> <p>1) The Board has issued closure direction based on non-compliance reported vide visit dt. 26.7.2018, restart direction issued on 08.10.2018, further the compliance was observed on 07.11.2019, however the non-compliance days are calculated as 371 days considering cut-off date 26.09.2019.</p> <p>2) The compliant visit reports were considered as above.</p> <p>3) The Board has considered cut-off date 26.09.2019 for calculating non-compliance days.</p> <p>4) The number of days of violation are calculated considering SOP of the committee.</p> <p>Therefore, Objection rejected.</p>
15.	Liable for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>63.749</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0039833</b>) [Earlier it was 52.815 Lakh INR and Distribution Recovery Cost Factor = 0.0033001]</p>	

17.	Date of Hearing	02.12.2019
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Table No. 34\*

Sl. No	Item	Details	
1.	Name of Industry	Ashwin Synthetics P Ltd, C-8/2, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1989	
3.	Product Type	Yarn Dying and textile (Chemicals)	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	30	
7.	Date of Inspection	07.12.2016 ( <i>Earlier it was 15.12.2016</i> )	30.08.2018
8.	Date of Closure Order	15.12.2016	31.08.2018 ( <i>Earlier it was 30.08.2018</i> )
9.	Effective date of Closure of the unit	18.12.2016	02.09.2018
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	16.06.2017	19.06.2019
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	18.04.2018 ( <i>Earlier it was 29.08.2018</i> )	26.09.2019
13.	Period of non-compliance (no. of days)	319 ( <i>Earlier it was 4+400=444</i> )	105 ( <i>Earlier it was 3+100=103 First repeat violation</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent to CETP</p> <p><b>Remarks :</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt.07.12.2016, restart direction issued on 16.06.2017, further the compliance of the same was confirmed vide visit dt. 18.04.2018, Accordingly the non compliances days was calculated</p>	<ul style="list-style-type: none"> <li>• Violation of closure direction</li> <li>• Jeans washing activity without permission</li> <li>• Direct discharge in nalla</li> <li>• Using unauthorized water (tanker)</li> <li>• Not disposing Hazardous waste to Common disposal facility i.e. CHWTSDF</li> </ul> <p><b>Remarks :</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt. 30.08.2018, restart direction issued on 19.06.2019, further the non-compliance of the same was continue till</p>

		<p>which has reduced from 444 days to 319 days.</p> <p>1) Board has granted consent as Textile Red/SSI Unit with the condition to recycle 100 % treated effluent so as to achieve ZLD. However, major non-compliance was observed as industry was discharging effluent to the Nalla.</p> <p>2) As per consent condition industrial effluent is 30 CMD, Objection rejected.</p> <p>3) &amp; 4) CD was issued on the basis on by-pass untreated effluent to nalla. Objection rejected.</p>	<p>cut-off date 26.09.2019. Accordingly days of non-compliances calculated which increased by 2 days i.e. from 103 to 105 days due to correction in calculation.</p> <p>1) Board has granted consent as Textile Red/SSI Unit with the condition to recycle 100 % treated effluent so as to achieve ZLD. However, major non-compliance was observed as industry was discharging effluent to the Nalla.</p> <p>2) As per consent condition industrial effluent is 30 CMD, 3) CD was issued on the basis on by-pass untreated effluent to nalla. Therefore industry objection is rejected as above.</p>
15.	Liabe for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>42.526</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0026572</b>) [Earlier it was 41.163 Lakh INR and Distribution Recovery Cost Factor = 0.0025720]</p>	
17.	Date of Hearing	02.12.2019	

**Table No. 35\***

Sl. No	Item	Details
1.	Name of Industry	Accusynth Speciality Chemical, E-29/1-2, MIDC Tarapur
2.	Year of Establishment/Commissioning	2007
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI

6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	2.5
7.	Date of Inspection	05.01.2018
8.	Date of Closure Order	12.01.2018
9.	Effective date of Closure of the unit	15.01.2018
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	04.05.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	06.02.2019 ( <i>Earlier it was 26.09.2019</i> )
13.	Period of non-compliance (no. of days)	290 ( <i>Earlier it was 11+511=522</i> )
14.	Reason for Closure/non-compliance	<ul style="list-style-type: none"> <li>• Increase water consumption</li> <li>• Violation of environment clearance</li> <li>• Exceeding fuel consumption</li> <li>• Illegal transportation of spent acid</li> <li>• Not disposing hazardous waste timely</li> </ul> <p><b>Remarks :</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt. 05.01.2018, restart direction issued on 04.05.2018, further the compliance of the same was confirmed vide visit dt. 06.02.2019. Accordingly the non-compliances days was recalculated which has reduced from 522 days to 290 days. The decreased number of non-compliance days from 522 to 290 days by considering verification report dt. 06.02.2019 instead of cut-off date.</p> <p>1) Water leakage is not considered as valid reason. Objection rejected.</p> <p>2) The consent is issued based on monthly production quantity.</p> <p>3) The violation period is consider up to 06.02.2019.</p> <p>Therefore industry objection is rejected as above</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>23.313</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0014567</b>) <i>[Earlier it was 33.057 Lakh INR and Distribution Recovery Cost Factor = 0.0020655]</i></p>
17.	Date of Hearing	02.12.2019

Table No. 36\*\*

Sl. No	Item	Details
1.	Name of Industry	Ajmera Organics, N-211/2/1, MIDC Tarapur
2.	Year of Establishment/Commissioning	2017
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	6
7.	Date of Inspection	14.08.2018
8.	Date of Closure Order	03.09.2018
9.	Effective date of Closure of the unit	06.09.2018
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	Till date not applied restart
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	03.09.2018
13.	Period of non-compliance (no. of days)	24
14.	Reason for Closure/non-compliance	<ul style="list-style-type: none"> <li>• Discharge of substandard quality effluent having pH 3.5</li> <li>• Not provided positive discharge</li> </ul>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>1.929</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0001206</b> ) <i>[Earlier it was 1.520 Lakh INR and Distribution Recovery Cost Factor = 0.0000950]</i>
17.	Date of Hearing	02.12.2019

Table No. 37\*\*

Sl. No	Item	Details
1.	Name of Industry	Aarey Drugs & Pharmaceuticals Ltd, E-34, MIDC Tarapur
2.	Year of Establishment/Commissioning	2012
3.	Product Type	Drug intermediate
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	40
7.	Date of Inspection	05.02.2018
8.	Date of Closure Order	27.02.2018
9.	Effective date of Closure of the unit	02.03.2018
10.	Unconditional re-start Order date	NA

11.	Conditional re-start order date	Till date not applied restart
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	27.02.2018
13.	Period of non-compliance (no. of days)	<b>25</b>
14.	Reason for Closure/non-compliance	Discharge of substandard effluent having COD – 20480 <ul style="list-style-type: none"> <li>• Unconsented production</li> <li>• Not provided full-fledged ETP</li> </ul>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>2.010</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0001256</b> ) [Earlier it was 1.583 Lakh INR and Distribution Recovery Cost Factor = 0.0000989]
17.	Date of Hearing	02.12.2019

**Table No. 38\***

Sl. No	Item	Details
1.	Name of Industry	Aradhana Energy Pvt Ltd, K-34, MIDC Tarapur
2.	Year of Establishment/Commissioning	2015
3.	Product Type	Chemicals
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	00
7.	Date of Inspection	20.01.2019
8.	Date of Closure Order	12.03.2019
9.	Effective date of Closure of the unit	15.03.2019
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	04.04.2019
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	11.03.2019. (Earlier it was mentioned as 04.01.2020)
13.	Period of non-compliance (no. of days)	32 (Earlier it was 54+275=329)
14.	Reason for Closure/non-compliance	Unconsented / Production without Environment clearance. <b>Remarks:-</b> 1) The Board has issued closure direction based on non-compliance reported vide visit dt. 20.01.2019, restart direction issued on 04.04.2019, further the Board has granted consent on 11.03.2019 with nil effluent generation which is considered as effective compliance date.

		<p>Earlier compliance date was considered as 04.01.2020 instead of consent granting date i.e. 11.03.2019.</p> <p>Accordingly days of non-compliances recalculated which reduced from 329 to 32 days.</p> <p>2) The violation period is considered up to consent granting date.</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>2.572</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0001607</b>) <i>[Earlier it was 20.835 Lakh INR and Distribution Recovery Cost Factor = 0.0013018]</i></p>
17.	Date of Hearing	02.12.2019

**Table No. 39\***

Sl. No	Item	Details	
1.	Name of Industry	Bajaj Health Care Ltd, N-216, N-217, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1994	
3.	Product Type	Drug Intermediate	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1.3	
7.	Date of Inspection	12.4.2012	05.09.2013
8.	Date of Closure Order	16.05.2012	15.10.2013
9.	Effective date of Closure of the unit	19.05.2012	18.10.2013
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	19.06.2012	30.10.2013
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	04.09.2013 ( <i>Earlier it was mentioned as 4.09.2019</i> )	15.03.2014
13.	Period of non-compliance (no. of days)	481	181 ( <i>Earlier it was 44+133 =177 First repeat violation</i> )

14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent to CETP</p> <p><b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 12.04.2012, restart direction issued on 19.06.2012, further the non-compliance continued till second violation date 04.09.2013.</p> <p>Accordingly days was calculated which are unchanged. Since the industry has continued non-compliance, the Board had issued one more direction dt. 24.05.2013 towards implementation of the direction issued dt. 16.05.2012.</p> <p>1) Industry failed to submit compliance /objections towards inspection dt. 12.04.2012 prior to issuance of conditional direction dt. 19.06.2012.</p> <p>2) The Board has issued direction by following due procedure.</p> <p>Industry's objection rejected.</p>	<p>1. Manufacturing unconsented products.</p> <p>2. Inadequate ETP, Discharge of substandard effluent to CETP</p> <p><b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 05.09.2013, restart direction issued on 30.10.2013 and compliance verification was carried out on 15.03.2014.</p> <p>Accordingly non-compliance days was calculated from 177 to 181 days due to calculation error .</p> <p>1) Industry failed to submit compliance /objections towards inspection dt. 05.09.2013 prior to issuance of conditional direction dt. 30.10.2013</p> <p>2) The Board has issued direction by following due procedure.</p> <p>Industry's objection rejected.</p>
15.	Liable for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>67.769</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0042344</b>) <i>[Earlier it was 52.878 Lakh INR and Distribution Recovery Cost Factor = 0.0033040]</i></p>	
17.	Date of Hearing	02.12.2019	

Table No. 40\*

Sl. No	Item	Details
1.	Name of Industry	BostanPharma, E-84, MIDC Tarapur
2.	Year of Establishment/Commissioning	2000
3.	Product Type	Chemicals
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.2
7.	Date of Inspection	10.01.2017
8.	Date of Closure Order	14.02.2017
9.	Effective date of Closure of the unit	17.02.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	14.07.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.9.2019. (Earlier it was 05.01.2019)
13.	Period of non-compliance (no. of days)	844 (Earlier it was 39+541=580)
14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent to CETP, COD 18080 mg/L.</p> <p><b>Remarks:-</b>  The Board has issued closure direction based on non-compliance reported vide visit dt. 10.01.2017, restart direction issued on 14.07.2017, further the non-compliance of the same was reported on 05.01.2020 hence cut-off date 26.09.2019 was considered for calculating non compliances period. Accordingly days of non-compliances calculated which increased from 580 to 844 days due to correction in date of compliance. Previously the date of compliance was considered as 05.01.2019 instead of 05.01.2020 which was due to typographical error.</p> <p>1) Closure Directions issued following due procedure.</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>67.849</b>  Lakh INR (Distribution Recovery Cost Factor = <b>0.0042395</b>)  [Earlier it was 36.730 Lakh INR and Distribution Recovery Cost Factor = 0.0022950]</p>
17.	Date of Hearing	02.12.2019

Table No. 41\*

Sl. No	Item	Details	
1.	Name of Industry	Panchamrut Chemical Pvt Ltd (Dragon Drugs Pvt Ltd), N-76, MIDC Tarapur.	
2.	Year of Establishment/Commissioning	2012	
3.	Product Type	Chemicals	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	20	
7.	Date of Inspection	30.11.2016.	29.7.2018. (Earlier it was 26.07.2018)
8.	Date of Closure Order	15.12.2016.	08.08.2018
9.	Effective date of Closure of the unit	18.12.2016.	11.08.2018
10.	Unconditional re-start Order date	-	NA
11.	Conditional re-start order date	17.3.2017.	24.8.2018. (Earlier it was mentioned as 17.03.2017 & 24.08.2018)
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	27.03.2017	26.9.2019. (Earlier it was 04.01.2019.)
13.	Period of non-compliance (no. of days)	30 (Earlier it was 0)	413 (Earlier it was 17+659=676)
14.	Reason for Closure/non-compliance	<p>ETP was not in operation untreated effluent discharged in to MIDC drain. Analysis report dated 30.11.2016 shows COD 23600 mg/l., pH 1.2</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 30.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 27.03.2017.</p>	<ul style="list-style-type: none"> <li>• No segregation of High COD-37600</li> <li>• Trade effluent discharge in nalla bypassing ETP</li> <li>• ETP tampering by filling fresh water.</li> </ul> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 29.07.2018, restart direction issued on 24.08.2018, further the non-compliance of the same was continue till cut-off date 26.09.2019. Accordingly days of non-compliances</p>

		<p>Accordingly the non compliances days are 30 days.</p> <p>Additional violation identified during verification. Industry is not complied for following non compliances of conditional restart direction dt. 17.03.2017.</p> <ol style="list-style-type: none"> <li>1. not to exceed production, effluent generation and water consumption.</li> <li>2 High COD/TDS segregation under supervision of TESLA and sent to MWML.</li> <li>3. Resume commercial production after adequacy report.</li> <li>4.COD not to exceed 1000 Mg/L</li> <li>5. installation of pH and flow meter</li> <li>6. BG Rs. 2.5 lakh towards improvement of ETP.</li> </ol> <p>Therefore, the days of violation revised (additional) from 0 days to 30 days.</p> <p>Therefore, industry objection is rejected as above.</p>	<p>calculated which reduced from 676 to 413 days. Previously the date of compliance was considered as 04.01.2019 instead of 04.01.2020 which was due to typographical error.</p> <ol style="list-style-type: none"> <li>1) The trade effluent sample was collected from bypass pipeline leading to nalla.</li> <li>2) The Board has permitted to send high COD stream to CHWTSDf.</li> <li>3) The industry found bypassing effluent to the nalla.</li> <li>4) Sample was taken from the bypass leading to nalla.</li> <li>5) Board has issued closure direction, based on noncompliance's observed during visit, by following due procedure.</li> </ol> <p>Therefore industry objection is rejected as above.</p>
15.	Liabie for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>68.814</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0042997</b>) [Earlier it was 42.809 Lakh INR and Distribution Recovery Cost Factor = 0.0026749]</p>	
17.	Date of Hearing	03.12.2019	

Table No. 42\*

Sl. No	Item	Details
1.	Name of Industry	DiakaffilChemicals, E-4, MIDC Tarapur
2.	Year of Establishment/Commissioning	1987
3.	Product Type	Chemicals
4.	Category	Red
5.	Scale	MSI (Earlier it was SSI)
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1
7.	Date of Inspection	12.09.2013
8.	Date of Closure Order	15.10.2013
9.	Effective date of Closure of the unit	18.10.2013
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	01.11.2013
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	21.07.2014
13.	Period of non-compliance (no. of days)	37+263=300
14.	Reason for Closure/non-compliance	<p>1) Only primary treatment provided  2) Not segregated high COD stream  3) Effluent generation from the process is more  4) Producing excess production without valid consent ie from 20 MT/M to 146 MT/M also taking crude and dilution products  5)ETP sludge is not disposed in last one year  6) Coal consumption is also excess than consented quantity  7) Flow meter is not provided.</p> <p><b>Remarks :-</b>  The Board has issued closure direction based on non-compliance reported vide visit dt. 12.09.2013, restart direction issued on 01.11.2013, further the compliance of the same was confirmed vide visit dt. 21.07.2014.</p> <p>Accordingly, the non compliances days are remain same.</p> <p>1) &amp; 2) The Board has granted consent to the industry dt. 19.01.2016 under Red/MSI category. Industry objection partly admitted.</p> <p>3) &amp; 4) 15.1.2013 is closure direction date and visit date is 12.09.2013 Objection rejected</p> <p>4) Closure direction was issued to industry for noncompliance of consent conditions viz. quantity of effluent generation and quantity of</p>

		production exceeding the consented limit. Objection rejected.  5) As per visit report dtd. 05.04.2014 Industry has not complied with condition of High COD segregation, lock & key arrangement. As per industry submission dtd. 15.04.2014 they complied with high COD, as per MPCB visit report dtd. 21.07.2014 a complied with lock & key arrangement.  Therefore industry objection is rejected as above.
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>48.234</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0030138</b> ) <i>[Earlier it was 18.998 Lakh INR and Distribution Recovery Cost Factor = 0.0011871]</i>
17.	Date of Hearing	02.12.2019

Table No. 43\*

Sl. No	Item	Details	
1.	Name of Industry	DRV Organics, N-184, N-185, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1990	
3.	Product Type	Drug Intermediate	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1.3	
7.	Date of Inspection	30.11.2016	26.07.2018
8.	Date of Closure Order	03.12.2016	08.08.2018
9.	Effective date of Closure of the unit	06.12.2016	11.08.2018
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	04.03.2017	23.08.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	25.7.2018	21.01.2019 <i>(Earlier it was 26.09.2019)</i>
13.	Period of non-compliance (no. of days)	7+509 = 516	169 <i>(Earlier it was 17+400 = 417 First repeat violation)</i>

14.	Reason for Closure/non-compliance	<p>1 Discharge of substandard effluent COD-6000 and 12460 mg/L 2 No segregation and treatment from high COD.</p> <p><b>Remarks:-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 30.11.2016, restart direction issued on 04.03.2017, further the non-compliance of the same was continued till visit dt. 25.07.2018.</p> <p>The non-compliance days remains unchanged.</p> <p>1) Industry has submitted compliance report dtd. 02.05.2017, however Industry has not submitted BG towards improvement of ETP.</p> <p>2) As per Board Official Inspection dtd. 26.07.2018, industry has not provided segregation and treatment facility for High COD stream &amp; JVS results are exceeding than consented limits. 3. Industry has submitted their reply to MPCB on 21.01.2019 Hence, 1st noncompliance calculated from 30.11.2016 to 25.07.2018 i.e. 2nd violation reported on 26.07.2018.</p> <p>2. Effective closure period is not considered in violation days.</p> <p>3. Committee decision</p> <p>Therefore, industry objection is rejected as above.</p>	<p>Discharge of substandard effluent having COD -11760 mg/L.</p> <p><b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 24.11.2016, restart direction issued on 15.07.2017, further the compliance of the same was confirmed vide visit dt. 21.01.2019.</p> <p>Accordingly considering the non compliances days was calculated which has reduced from 417 days to 169 days.</p> <p>As per MPCB report dt. 21.01.2019 industry found complied.</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liable for Compensation	Yes	

16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>68.653</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0042897</b> ) <i>[Earlier it was 85.239 Lakh INR and Distribution Recovery Cost Factor = 0.0053260]</i>
17.	Date of Hearing	02.12.2019

**Table No. 44\***

Sl. No	Item	Details	
1.	Name of Industry	Dufon Laboratories P Ltd, E-61/3, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1986	
3.	Product Type	Drug Intermediate	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	15	
7.	Date of Inspection	06.09.2013	24.11.2016
8.	Date of Closure Order	15.10.2013	03.12.2016
9.	Effective date of Closure of the unit	18.10.2013	06.12.2016
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	30.10.2013	15.07.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	03.09.2014 <i>(Earlier it was 23.11.2016)</i>	08.09.2017 <i>(Earlier it was 26.09.2019)</i>
13.	Period of non-compliance (no. of days)	352 <i>(Earlier it was 43+1122 = 1165)</i>	69 <i>(Earlier it was 13+804=817 First repeat violation).</i>
14.	Reason for Closure/non-compliance	Discharge of substandard effluent pH-8.5, COD- 9760 mg/l.  <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 06.09.2013, restart direction issued on 30.10.2013, further the compliance of the same was	Discharge of substandard effluent on 09/01/17 COD- 17600mg/l , Discharge of substandard effluent 10/01/17 COD- 2512 mg/L.  <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 24.11.2016, restart direction issued on 15.07.2017. Further the compliance of the same was confirmed on 08.09.2017. Accordingly days of non-compliances days are reduced from 817 to 69

		<p>confirmed vide visit dt. 03.09.2014. Earlier date of compliance was considered as 23.11.2016 instead of 03.09.2014. Accordingly the non-compliance days was calculated which has reduced from 1165 days to 352 days.</p> <p>1) The violation period is calculated based on SOP formulated by the Committee. Industry submission is before issuance of restart direction. Objection rejected.</p> <p>2) As per visit dtd 03.09.2014 JVS achieving CETP inlet standards. previously 23.11.2016( one day before second violation observed by MPCB ) was considered as compliance date</p>	<p>days because previously, non-compliance period was considered till cut-off date i.e. 26.09.2019</p> <p>1) Conditional restart issued dt. 15.07.2017. The submission of the industry is considered for issuing the restart direction.</p> <p>2) The Board has considered compliance date as 08.09.2017.</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liabie for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>39.391</b> Lakh INR (Distribution Recovery Cost Factor <b>0.0024613</b>) <i>[Earlier it was 177.253 Lakh INR and Distribution Recovery Cost Factor = 0.0110754]</i></p>	
17.	Date of Hearing	02.12.2019	

Table No. 45\*

Sl.No	Item	Details
1.	Name of Industry	D.H. Organic N-89, MIDC Tarapur
2.	Year of Establishment/Commissioning	1992
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1.8
7.	Date of Inspection	24.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	01.04.2017( <i>Industry has verified on 01.04.2017 same was wrongly mentioned as 4.1.2019</i> )
13.	Period of non-compliance (no. of days)	29 ( <i>Earlier it was 12+ 658= 670</i> )
14.	Reason for Closure/non-compliance	Discharge of substandard quality effluent having pH-8.5, COD-9760 mg/l. Remarks:- The Board has issued closure direction based on non-compliance reported vide visit dt. 24.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 01.04.2017, Earlier date of compliance was considered as 04.01.2019. Accordingly the non-compliances days was calculated which has reduced from 670 days to 29 days.  Therefore Board has considered their objection based on available record.
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>2.331</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0001457</b> ) <i>[Earlier it was 42.429 Lakh INR and Distribution Recovery Cost Factor = 0.0026511]</i>
17.	Date of Hearing	02.12.2019

Table No. 46\*

Sl.No	Item	Details
1.	Name of Industry	Gangwal Chemical, N-5, MIDC Tarapur
2.	Year of Establishment/Commissioning	2009
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI

6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.5
7.	Date of Inspection	30.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	04.03.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	17.06.2017
13.	Period of non-compliance (no. of days)	113. ( <i>Earlier it was 7+105 =112</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD-12,960 mg/l.</p> <p><b>Remarks:-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 30.11.2016, restart direction issued on 04.03.2017, further the compliance of the same was confirmed vide visit dt. 17.06.2017.</p> <p>Accordingly the non-compliances days was calculated which has increased by one day due to correction in calculation.</p> <p>1) Consider the compliance dtd of visit report dt. 14.03.2017 however it is noted that the total conditions of Conditional restart directions were not complied till 17.06.2017 hence the complied dt.is considered 17.06.2017. Objection rejected.</p> <p>2) As per visit report dt. 17.06.2017 the record produced by industry in the annual report i.e. form V clarifies all compliances therefore visit date is 17.06.2017 is considered.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>9.084</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0005676</b>) <i>[Earlier it was 7.093 Lakh INR and Distribution Recovery Cost Factor = 0.0004432]</i></p>
17.	Date of Hearing	02.12.2019

Table No. 47\*

Sl.No	Item	Details
1.	Name of Industry	Haren Textile Pvt Ltd, J-194, MIDC Tarapur
2.	Year of Establishment/Commissioning	2000
3.	Product Type	Textile processing
4.	Category	Red

5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	80
7.	Date of Inspection	21.06.2018
8.	Date of Closure Order	17.07.2018
9.	Effective date of Closure of the unit	20.07.2018
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	31.07.2018 ( <i>Earlier it was mentioned as 31.07.2017</i> )
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	09.01.2019. ( <i>Earlier it was mentioned as 06.09.2019</i> )
13.	Period of non-compliance (no. of days)	193. ( <i>Earlier it was 29+767 = 796</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent and excess consumption of water.</p> <p><b>Remarks :-</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt. 21.06.2018, restart direction issued on 31.07.2018, further the compliance of the same was confirmed vide visit dt. 09.01.2019, Earlier date of compliance was considered as 06.09.2019 also there is correction in date of restart direction as 31.07.2018 instead of 31.07.2017.</p> <p>Accordingly the non-compliances days was calculated which has reduced from 796 days to 193 days.</p> <p>1) The industry's request letter dt. 27.07.2018 is submitted for request for conditional restart not as compliance. Objection rejected.</p> <p>2) As above.</p> <p>3) Previously calculation was considered from conditional direction dt. 31.07.2017 instead of 17.07.2018 Conditional restart direction.</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>15.515</b></p> <p>Lakh INR (Distribution Recovery Cost Factor = <b>0.0009694</b>)</p> <p><i>[Earlier it was 50.409 Lakh INR and Distribution Recovery Cost Factor = 0.0031497]</i></p>
17.	Date of Hearing	02.12.2019

Table No. 48\*

Sl.No	Item	Details	
1.	Name of Industry	Indo Amines Ltd ( Previously known as Sri Sailndsutries) K-33 ,MIDC Tarapur	
2.	Year of Establishment/Commissioning	2000	
3.	Product Type	Chemical	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	5.6	
7.	Date of Inspection	12.01.2017	21.01.2019
8.	Date of Closure Order	14.02.17	12.03.19
9.	Effective date of Closure of the unit	17.02.2017	15.03.2019
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	31.05.2017	04.04.2019 (Earlier it was mentioned as 04.05.2019)
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	7.5.2019. (Earlier it was mentioned as 20.1.2019)	08.06.2019
13.	Period of non-compliance (no. of days)	744. (Earlier it was 36+707= 743)	0 (Earlier it was 53+35= 88 First repeat violation)
14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent having pH- 9.8 COD- 13280 Mg/L Exceeding consent limit. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 12.01.2017, restart direction issued on 31.05.2017, further the compliance of the same was confirmed vide visit dt. 07.05.2019,</p> <p>Accordingly the non-compliances days was calculated which has increased from 743 days to 744 days due to correction in the date calculation.</p> <p>1) SSI units not allow to discharge effluent having COD more than 3500 mg/</p>	<p>Discharge of substandard effluent having COD 1272 mg/L. <b>Remarks: -</b> The industry falls in SSI category and the discharge observed on dt. 21.01.2019 has COD 1272 mg/lit is below the CETP inlet standard i.e. 3500 mg/lit. Therefore second violation is not considered. Hence 2nd violation is omitted.</p>

		<p>2) Closure issued to industry who operated on same plot based on noncompliance dtd. 12.01.2017.</p> <p>(3.) Industry reply not approve by board and issued conditional direction with condition consider Conditional restart after compliance of this direction.</p> <p>(4) As per record till compliance of all condition of Conditional restart direction dtd. 31.05.2017 found complied on 07.05.2019 ( Industry has started segregation of High COD &amp; disposal of sludge to MWML, Taloja from May-2019. Verified from the material balance produced by industry).</p> <p>In view of above objection is rejected, Violation period revised from 743 to 744 days due to calculation error</p> <p>Therefore, industry objection is rejected as above.</p>	
15.	Liabie for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>59.810</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0037372</b>) <i>[Earlier it was 58.198 Lakh INR and Distribution Recovery Cost Factor = 0.0036364]</i></p>	
17.	Date of Hearing	02.12.2019	

Table No. 49\*\*

Sl. No	Item	Details	
1.	Name of Industry	Indaco Jeans Pvt Ltd, G-21, MIDC Tarapur	
2.	Year of Establishment/Commissioning	2013	
3.	Product Type	Textile processing	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	100	
7.	Date of Inspection	22.09.2018	06.03.2018
8.	Date of Closure Order	24.10.2018	18.04.2018
9.	Effective date of Closure of the unit	27.10.2018	21.04.2018
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	01.11.2018	08.05.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	18.02.2019	14.06.2018
13.	Period of non-compliance (no. of days)	35+109=144	46+37=83 (First repeat violation)
14.	Reason for Closure/non-compliance	Discharge of substandard quality effluent BOD 135 mg/L , COD 288 mg/L	discharging effluent outside premises BOD 175 mg/L , COD 744mg/L
15.	Liable for Compensation	Yes	yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>24.921</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0015571</b> ) [Earlier it was 19.631 Lakh INR and Distribution Recovery Cost Factor = 0.0012266]	
17.	Date of Hearing	02.12.2019	

Table No. 50\*\*

Sl. No	Item	Details
1.	Name of Industry	Mehta API Pvt Ltd, Gut NO- 546, 571, 519, 520, Vill- Lumbhavali, Tal & Dsit- Palghar
2.	Year of Establishment/Commissioning	2009
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	MSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	7
7.	Date of Inspection	13.04.2018

8.	Date of Closure Order	12.06.2018
9.	Effective date of Closure of the unit	15.06.2018
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	06.08.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	11.07.2018
13.	Period of non-compliance (no. of days)	63+26=89
14.	Reason for Closure/non-compliance	'Obtained fraudulent CETP membership for discharge of effluent ,
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>14.309</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0008941</b> ) <i>[Earlier it was 11.272 Lakh INR and Distribution Recovery Cost Factor = 0.0007043]</i>
17.	Date of Hearing	02.12.2019

**Table No. 51\***

Sl. No	Item	Details
1.	Name of Industry	Moltus Research Laboratories, N-59, MIDC Tarapur.
2.	Year of Establishment/Commissioning	2015
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.1
7.	Date of Inspection	19.07.2017
8.	Date of Closure Order	28.07.2017
9.	Effective date of Closure of the unit	31.07.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	06.12.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	06.12.2017.
13.	Period of non-compliance (no. of days)	14
14.	Reason for Closure/non-compliance	Hazardous waste dumped illegally  <b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 19.07.2017, restart direction issued on 06.12.2017.

		Accordingly the non-compliances days was calculated as 14 days.  1. Closure directions issued for illegal dumping of Hazardous Waste. As per the approved office note 05.12.2017 the results of hazardous waste analysis of industry mismatched with illegal HW disposal.  Therefore, industry objection is rejected as above.
15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>1.125</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0000703</b> ) <i>[Earlier it was 0.887 Lakh INR and Distribution Recovery Cost Factor = 0.0000554]</i>
17.	Date of Hearing	02.12.2019

Table No. 52\*

Sl. No	Item	Details
1.	Name of Industry	K P Chemicals, L-63, MIDC Tarapur
2.	Year of Establishment/Commissioning	2002
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	11
7.	Date of Inspection	24.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	22.03.2017 <i>(Earlier it was mentioned 26.09.2019)</i>
13.	Period of non-compliance (no. of days)	19 <i>(Earlier it was mentioned as 13+924 = 937)</i>
14.	Reason for Closure/non-compliance	Discharge of Substandard quality effluent having COD-8560 mg/l. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 24.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 22.03.2017,

		Earlier date of compliance was considered as 26.09.2019. Accordingly the non-compliances days was calculated which has reduced from 937 days to 19 days.  JVS sample collected dt. 22.03.2017 is considered and industry's objection is considered.
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>1.527</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0000954</b> ) <i>[Earlier it was 59.338 Lakh INR and Distribution Recovery Cost Factor = 0.0037076]</i>
17.	Date of Hearing	02.12.2019

Table No. 53\*

Sl. No	Item	Details
1.	Name of Industry	JPN Pharma, T-108-109, MIDC Tarapur
2.	Year of Establishment/Commissioning	1990
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	3
7.	Date of Inspection	29.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	20.03.2017 ( <i>Earlier it was mentioned as 30.07.2018</i> )
13.	Period of non-compliance (no. of days)	12 ( <i>Earlier it was 8+501=509</i> )
14.	Reason for Closure/non-compliance	Discharge of Substandard quality effluent COD-7280 mg/l. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 29.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 20.03.2017,

		Earlier date of compliance was considered as 30.07.2018. Accordingly the non-compliances days was calculated which has reduced from 509 days to 12 days.  Industry submission regarding consideration of report dt. 20.03.2017 was considered.
15.	Liabie for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>0.965</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0000603</b> ) <i>[Earlier it was 32.234 Lakh INR and Distribution Recovery Cost Factor = 0.0020141]</i>
17.	Date of Hearing	02.12.2019

**Table No. 54\*\***

Sl. No	Item	Details
1.	Name of Industry	Khanna & Khanna K-10, MIDC Tarapur
2.	Year of Establishment/Commissioning	1987
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1.1
7.	Date of Inspection	01.12.2016
8.	Date of Closure Order	23.02.2017
9.	Effective date of Closure of the unit	26.02.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	23.03.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	12.04.2017
13.	Period of non-compliance (no. of days)	88+20 = 108
14.	Reason for Closure/non-compliance	Discharge of Substandard quality effluent COD-10400 mg/l ,
15.	Liabie for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>8.682</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0005425</b> ) <i>[Earlier it was 6.839 Lakh INR and Distribution Recovery Cost Factor = 0.0004273]</i>
17.	Date of Hearing	02.12.2019

Table No. 55\*

Sl. No	Item	Details
1.	Name of Industry	Keshav Organics P Ltd,T-97,98,100, MIDC Tarapur
2.	Year of Establishment/Commissioning	1990
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	4.5
7.	Date of Inspection	25.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	20.02.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	08.03.2017 ( <i>Earlier it was 02.05.2017</i> )
13.	Period of non-compliance (no. of days)	29 ( <i>Earlier it was 11+71 = 82</i> )
14.	Reason for Closure/non-compliance	Discharge of Substandard quality effluent COD-5720 mg/l. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 25.11.2016, restart direction issued on 20.02.2017, further the compliance of the same was confirmed vide visit dt. 08.03.2017, Earlier date of compliance was considered as 26.09.2019. Accordingly the non-compliances days was calculated which has reduced from 82 days to 29 days.  Therefore, industry objection is considered.
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>2.331</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0001457</b> ) <i>[Earlier it was 5.193Lakh INR and Distribution Recovery Cost Factor = 0.0003245]</i>
17.	Date of Hearing	02.12.2019

Table No. 56\*

Sl. No	Item	Details
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1.	Name of Industry	Nayakem Organics Pvt Ltd, T-128 ,MIDC Tarapur	
2.	Year of Establishment/Commissioning	1990	
3.	Product Type	Chemical	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1.0	
7.	Date of Inspection	26.11.2016	30.07.2018
8.	Date of Closure Order	03.12.2016	08.08.2018
9.	Effective date of Closure of the unit	06.12.2016	11.08.2018
10.	Unconditional re-start Order date	NA	01.09.2018
11.	Conditional re-start order date	17.03.2017	NA
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	23.03.2017( <i>Earlier it was mentioned as 22.03.2017</i> )	26.10.2018 ( <i>Earlier it was mentioned as 01.09.2018</i> )
13.	Period of non-compliance (no. of days)	18 (Earlier it was 10+5=15)	69
14.	Reason for Closure/non-compliance	<p>Discharge of Substandard quality effluent t having Outlet COD - 8160 mg/l</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 26.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 23.03.2017,</p> <p>Accordingly the non-compliances days was calculated which has increased from 15 days to 18 days.</p> <p>Therefore, the objection is rejected.</p>	<p>Discharge of substandard quality effluent having Outlet COD - 32400 mg/l.</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 30.07.2018, restart direction issued on 01.09.2018, further the compliance of the same was confirmed vide visit dt. 26.10.2018,</p> <p>Accordingly the non-compliances days remains unchanged</p>
15.	Liabile for Compensation	Yes	yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>12.541</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0007836</b>) <i>[Earlier it was 9.689 Lakh INR and Distribution Recovery Cost Factor = 0.0006054]</i></p>	
17.	Date of Hearing	30.11.2019	

Table No. 57\*

Sl. No	Item	Details	
1.	Name of Industry	NirbhayRasayan Pvt Ltd,N-95,96,96/1, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1996	
3.	Product Type	Pigment (Dyes )	
4.	Category	Red	
5.	Scale	MSI (Earlier it was SSI)	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	93	
7.	Date of Inspection	05.09.2013	30.11.2016
8.	Date of Closure Order	15.10.2013	03.12.2016
9.	Effective date of Closure of the unit	18.10.2013	06.12.2016
10.	Unconditional re-start Order date	NA	
11.	Conditional re-start order date	31.10.2013	23.02.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	08.07.2014 (Earlier it was 29.11.2016 )	07.03.2017 (Earlier it was 18.03.2017)
13.	Period of non-compliance (no. of days)	295 (Earlier it was 44+1126=1170)	20 (Earlier it was 7+24=31 First repeat violation)
14.	Reason for Closure/non-compliance	<p>Discharge of Substandard quality effluent, additional product without consent, 50 MT excess production.</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 05.09.2013, restart direction issued on 31.10.2013, further the compliance of the same was confirmed vide visit dt. 08.07.2014.</p> <p>Earlier date of compliance was considered as 29.11.2016. Accordingly the non-compliances days was calculated which has</p>	<p>Discharging substandard effluent having COD 1248 mg/l.,</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 30.11.2016, restart direction issued on 23.02.2017, further the compliance of the same was confirmed vide visit dt. 07.03.2017, Earlier date of compliance was considered as 18.03.2017. Accordingly the non-compliances days was calculated which has reduced from 31 days to 20 days.</p> <p>Industry objection has considered.</p>

		reduced from 1170 days to 295 days.  1) This is a RED/MSI unit involved in manufacturing of pigments.  Therefore, industry objection is considered as above.	
15.	Liable for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>53.861</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0033654</b> ) <i>[Earlier it was 78.019 Lakh INR and Distribution Recovery Cost Factor = 0.0048749]</i>	
17.	Date of Hearing	30.11.2019	

Table No. 58\*

Sl. No	Item	Details		
1.	Name of Industry	Nutraplus India Ltd, N-92, MIDC Tarapur		
2.	Year of Establishment/Commissioning	1998		
3.	Product Type	Chemical		
4.	Category	Red		
5.	Scale	LSI (Earlier it was SSI)		
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	5.0		
7.	Date of Inspection	26.11.2016	25.07.2018	24.12.2018.
8.	Date of Closure Order	03.12.2016	08.08.2018	27.12.2018
9.	Effective date of Closure of the unit	06.12.2016	11.08.2018	30.12.2018
10.	Unconditional re-start Order date	NA	NA	NA
11.	Conditional re-start order date	17.07.2017	09.11.2018	No restart issued
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	07.09.2017 (Earlier it was 24.7.2018)	23.12.2018	26.09.2019 operating illegally without restart till board visit 4.10.2019.
13.	Period of non-compliance (no. of days)	64 (Earlier it was 11+391=402)	18+45=63 First repeat violation.	277 Second repeat violation.

14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent, COD - 8560 mg/l .</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 26.11.2016, restart direction issued on 17.07.2017, further the compliance of the same was confirmed vide visit dt. 07.09.2017, Earlier date of compliance was considered as 24.07.2018. Accordingly the non-compliances days was calculated which has reduced from 402 days to 64 days.</p> <p>Therefore, industry objection is considered as above.</p>	<p>High COD stream not segregated. Online monitoring system for pH ,flow, COD,TSS and positive discharge not provided. Separate storm water drains not provided. Hazardous waste storage not proper. Failed to curtail 40 % water consumption.</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 25.07.2018, restart direction issued on 09.11.2018, further the compliance of the same was confirmed vide visit dt. 23.11.2018,</p> <p>Accordingly the non-compliances days remains unchanged</p> <p>Therefore, industry objection is rejected as above.</p>	<p>Accident due to improper operation of reactor. metabromo nitro benzene kept aside spilled on floor.</p> <p><b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 24.12.2018. Industry failed to obtain restart direction before cut-off date i.e. 26.09.2019. Further, Board has issued Closure Directions dtd 05.10.2019 as industry continued to operate without restart direction.</p> <p>Accordingly the non-compliances days remains unchanged</p> <p>Therefore, industry</p>
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				objection is rejected as above.
15.	Liabile for Compensation	Yes		
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>313.039</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0195598</b> ) <i>[Earlier it was 103.603 Lakh INR and Distribution Recovery Cost Factor = 0.0064735]</i>		
17.	Date of Hearing	30.11.2019		

**Table No. 59\***

Sl. No	Item	Details
1.	Name of Industry	Sequent Scientific Ltd (PI Drugs Pharmaceuticals),W-136,137.138, 151MIDC Tarapur
2.	Year of Establishment/Commissioning	2000
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	37.8
7.	Date of Inspection	22.04.2017
8.	Date of Closure Order	25.04.2017
9.	Effective date of Closure of the unit	28.04.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	04.01.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	29.11.2018. <i>(Earlier it was mentioned as 11.11.2019)</i>
13.	Period of non-compliance (no. of days)	337 <i>(Earlier it was 6+677 =683 )</i>
14.	Reason for Closure/non-compliance	Bypass arrangement Discharge of substandard quality effluent having COD – 268 mg/L. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 22.04.2017, restart direction issued on 04.01.2018, further the compliance of the same was confirmed vide visit dt. 29.11.2018, Earlier date of compliance was considered as 26.09.2019. The industry submitted verification date as 28.04.2017 which was date of verification of effective closure.

		Accordingly the non-compliances days was calculated which has reduced from 683 days to 337 days.  Therefore, industry objection is rejected as above.
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>27.091</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0016928</b> ) [Earlier it was 43.253 Lakh INR and Distribution Recovery Cost Factor = 0.0027026]
17.	Date of Hearing	03.12.2019

Table No. 60\*

Sl. No	Item	Details
1.	Name of Industry	Pulcra Chemicals India Ltd ,D-7/1/1 MIDC Tarapur
2.	Year of Establishment/Commissioning	1992
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	MSI (Earlier it was SSI)
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	15 ZLD
7.	Date of Inspection	12.01.2017
8.	Date of Closure Order	14.02.2017
9.	Effective date of Closure of the unit	17.02.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	18.04.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	17.6.2017. (Earlier it was mentioned as 26.09.2019)
13.	Period of non-compliance (no. of days)	98 (Earlier it was 37+892= 929)
14.	Reason for Closure/non-compliance	Discharge of substandard effluent having Outlet COD - 32400 mg/l. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt.12.01.2017, restart direction issued on 18.04.2017, further the compliance of the same was confirmed vide visit dt.17.06.2017, Earlier date of compliance was considered as 04.01.2019. As per the industry's application for the consent, industry falls in MSI category.

		Accordingly the non-compliances days was calculated which has reduced from 929 days to 98 days.  Industry objections is considered.
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>15.756</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0009845</b> ) <i>[Earlier it was 58.831Lakh INR and Distribution Recovery Cost Factor = 0.0036760]</i>
17.	Date of Hearing	3.12.2019

**Table No. 61\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Pentagon Drugs Ltd Plot No. N-224, 225, MIDC Tarapur
2.	Year of Establishment/Commissioning	1995
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	5.5
7.	Date of Inspection	30.07.2018
8.	Date of Closure Order	08.08.2018
9.	Effective date of Closure of the unit	11.08.2018
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	01.09.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.09.2019
13.	Period of non-compliance (no. of days)	13 + 391 = 404
14.	Reason for Closure/non-compliance	Discharge of substandard effluent PH – 22, COD – 59200 Not provided adequate system for high COD stream. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 30.07.2018, restart direction issued on 01.09.2018, further the non-compliance of the same was continue till cut-off date 26.09.2019.

		<p>Accordingly the non-compliances days remains unchanged Industry was visited on 03.11.2020 and found complied but the compliance date is considered here as cut-off date i.e. 26.09.2019</p> <p>1. Board has followed due procedure for consideration of Closure Direction.</p> <p>2. The date mentioned by the industry as 16.08.2018 which is prior to issuance of conditional restart.</p> <p>Therefore, the violation period is considered up to cutoff date of ECC i.e. 26.09.2019</p> <p>Therefore industry objection is rejected as above.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>32.478</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0020293</b>) <i>[Earlier it was 25.584 Lakh INR and Distribution Recovery Cost Factor = 0.0015986]</i></p>
17.	Date of Hearing	03.12.2019

**Table No. 62\*\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Paramount Syncot Textile, Plot No. N-13/2, MIDC Tarapur
2.	Year of Establishment/Commissioning	2011
3.	Product Type	Textile
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	40.0
7.	Date of Inspection	26.7.2018
8.	Date of Closure Order	08.08.2018
9.	Effective date of Closure of the unit	11.08.2018
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	23.08.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.09.2019
13.	Period of non-compliance (no. of days)	14+400=414

14.	Reason for Closure/non-compliance	Generated effluent discharge formed into natural 2. ETP was not founded in operation 3. Discharge untreated effluent along with sludge having COD -720, 684 mg/L 4. Not provided any position for recycling of treated effluent 5. Water consumption is exceeding consented quantity  <b>Remarks:</b>
15.	Liability for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>33.281</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0020795</b> ) <i>[Earlier it was 26.217 Lakh INR and Distribution Recovery Cost Factor = 0.0016382]</i>
17.	Date of Hearing	03.12.2019

Table No. 63\*

Sl. No	Item	Details	
1.	Name of Industry	M/s. IPCA Laboratories (Ramdev Chemicals), Plot No. E-41, MIDC Tarapur	
2.	Year of Establishment/Commissioning	2019	
3.	Product Type	Bulk drug	
4.	Category	Red	
5.	Scale	LSI (Earlier it was MSI)	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	65.64	
7.	Date of Inspection	12.04.2012,	22.04.2017
8.	Date of Closure Order	16.05.2012,	25.04.2017
9.	Effective date of Closure of the unit	19.05.2012,	28.04.2017
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	23.01.2013	09.05.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	04.04.2013 (Earlier it was 25.07.2014)	28.9.2018. (Earlier it was 26.09.2019)
13.	Period of non-compliance (no. of days)	110 (Earlier it was 38+458= 496)	0 (Earlier it was 7+871=878 First repeat violation)
14.	Reason for Closure/non-compliance	Discharge of substandard effluent to CETP <b>Remarks: -</b>	Discharge of substandard effluent COD – 508 mg/L. <b>Remarks: -</b>

		<p>The Board has issued closure direction based on non-compliance reported vide visit dt.12.04.2012, restart direction issued on 23.01.2013, further the compliance of the same was confirmed vide visit dt.04.04.2013. Earlier date of compliance was considered as 25.07.2014. Accordingly the non-compliances days was calculated which has reduced from 496 days to 110 days.</p> <p>Therefore, industry objection is considered as above.</p>	<p>Industry objection towards date 26.09.2019 is considered as board given stay vide letter dtd. 09.05.2017 to closure direction dtd. 25.04.2017. second violation is omitted</p>
15.	Liabile for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>26.529</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0016576</b>)  <i>[Earlier it was 285.226 Lakh INR and Distribution Recovery Cost Factor = 0.0178220]</i></p>	
17.	Date of Hearing	03.12.2019	

**Table No. 64\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Tryst Chemicals, Plot No. L-47, MIDC Tarapur
2.	Year of Establishment/Commissioning	2002
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	2.8
7.	Date of Inspection	24.11.2016. <i>(Earlier it was not mentioned)</i>
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	04.09.2017. (Earlier it was mentioned as 18.05.2018)
13.	Period of non-compliance (no. of days)	185 (Earlier it was 3 + 428 = 431)
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD 488000 mg/l , pH 11.8.</p> <p><b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt 24.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt.04.09.2017.</p> <p>Earlier date of compliance was considered as 18.05.2018.</p> <p>Accordingly the non-compliances days was calculated which has reduced from 431days to 185 days.</p> <p>Industry objections accepted as above.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>14.872</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0009293</b>) [Earlier it was 27.294 Lakh INR and Distribution Recovery Cost Factor = 0.0017054]</p>
17.	Date of Hearing	03.12.2019

Table No. 65\*

Sl. No	Item	Details
1.	Name of Industry	M/s. Omtech Chemicals Plot No. T-12, MIDC Tarapur
2.	Year of Establishment/Commissioning	2000
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	30.0
7.	Date of Inspection	14.09.2013
8.	Date of Closure Order	15.10.2013
9.	Effective date of Closure of the unit	18.10.2013
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	01.11.2013

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	17.12.2013 ( <i>Earlier it was 18.06.2014</i> )
13.	Period of non-compliance (no. of days)	82 ( <i>Earlier it was 35 + 230 = 265</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having Ph-10 to 11, ETP not in operation, flow meter not provided.</p> <p><b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt 14.09.2013, restart direction issued on 01.11.2013, further the compliance of the same was confirmed vide visit dt.17.12.2013.</p> <p>Earlier date of compliance was considered as 18.06.2014. Accordingly the non-compliances days was calculated which has reduced from 265 days to 82 days.</p> <p>Therefore industry objection and compliance date of 17.12.2013 is considered as above.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>6.592</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0004119</b>) <i>[Earlier it was 16.782 Lakh INR and Distribution Recovery Cost Factor = 0.0010486]</i></p>
17.	Date of Hearing	01.12.2019

**Table No. 66\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Shreenath Chemicals, Plot No. T-54, T-80, MIDC Tarapur
2.	Year of Establishment/Commissioning	1990
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1.5
7.	Date of Inspection	27.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	20.03.2017 ( <i>Earlier it was 25.05.2017</i> )
13.	Period of non-compliance (no. of days)	14 ( <i>Earlier it was 10 + 70 = 80</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD – 4000 mg/L.</p> <p><b>Remarks:-</b> The Board has issued closure direction based on non-compliance reported vide visit dt 27.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 20.03.2017.</p> <p>Earlier compliance date was considered as 25.05.2017 Accordingly the non-compliances days reduced from 80 to 14 days.</p> <p>Therefore industry objection and compliance date 20.03.2017 is considered as above.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>1.125</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0000703</b>) [<i>Earlier it was 5.066 Lakh INR and Distribution Recovery Cost Factor = 0.0003166</i>]</p>
17.	Date of Hearing	03.12.2019

Table No. 67\*

Sl. No	Item	Details			
1.	Name of Industry	M/s. Salvi Chemicals Industries, Plot No. E-90 E-91 E-92, E-93 E-94 E-95, MIDC Tarapur			
2.	Year of Establishment/Commissioning	1990			
3.	Product Type	Chemical			
4.	Category	Red			
5.	Scale	LSI ( <i>Earlier it was SSI</i> )			
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	55.5			
7.	Date of Inspection	20.08.2016	11.04.2018	13.07.2018	07.08.2019
8.	Date of Closure Order	04.11.2016	17.04.2018	17.07.2018	25.09.2019
9.	Effective date of Closure of the unit	07.11.2016	20.04.2018	20.07.2018	26.09.2019
10	Unconditional re-start Order date	NA	NA	NA	NA

11.	Conditional re-start order date	12.1.2017	24.5.2018	28.08.2018	30.10.2019 (Earlier it was not issued)
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	27.02.2017 (Earlier it was 10.4.2018)	12.7.2018	25.01.2019 (Earlier it was 6.08.2019)	26.09.2019 (Earlier it was not issued before 26.09.2019)
13.	Period of non-compliance (no. of days)	127 (Earlier it was 80+454=534)	10+50 =60 (First repeat violation)	159 (Earlier it was 8+344=352 Second repeat violation)	51 (third repeat violation)
14.	Reason for Closure/non-compliance	Discharge of acidic effluent in MIDC drain, POOR operation and maintenance of ETP, No segregation of High COD stream.	Unauthorised storage HW at Plot E-131 and not disposed HW in 2016-17, Discharge of substandard effluent COD 12080 ,BOD 5300,SS 668 ,O & G 15.2 Not provided MEE with up gradation of ETP	Manufacturing of unconsented products, No segregation of High COD stream. not completed multi effective evaporator (MEE), oil contaminated effluent is discharge to CETP	not stopped production activity ETP, multi effective evaporator (MEE) not in operation ,failed to upgrade ETP

		<p><b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt 20.08.2016, restart direction issued on 12.01.2017. Further the compliance of the same was confirmed vide visit dt. 27.02.2017.</p> <p>Earlier compliance date was considered as 10.04.2018 Accordingly the non-compliance days reduced from 534 to 127 days.</p> <p>Therefore industry objection is considered as above.</p>	<p><b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt 11.04.2018, restart direction issued on 24.05.2018, further non-compliance till. 12.07.2018 (before report of 3rd violation).</p> <p>Accordingly the non-compliance days remains unchanged</p>	<p><b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt 13.07.2018, restart direction issued on 28.08.2018, further the compliance of the same was confirmed vide visit dt 25.01.2019, Earlier date of compliance was considered as 06.08.2019. Accordingly the non-compliance days was calculated which has reduced from 352 days to 159 days. Therefore industry objection is accepted as above.</p>	<p><b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt 07.08.2019, restart direction issued on 30.10.2019(after cut-off date), Hence, non-compliance of the same was continue till cut-off date 26.09.2019. Accordingly days of non-compliance are 51 days. Therefore industry objection is rejected</p>
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15.	Liability for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>311.350</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0194543</b> ) <i>[Earlier it was 156.418 Lakh INR and Distribution Recovery Cost Factor = 0.0097736]</i>
17.	Date of Hearing	03.12.2019

**Table No. 68\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Sapna Detergent, Plot No. N-152/ N-153 MIDC Tarapur
2.	Year of Establishment/Commissioning	2001
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1.5
7.	Date of Inspection	24.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	30.08.2018 <i>(Earlier it was 26.09.2019)</i>
13.	Period of non-compliance (no. of days)	545 <i>(Earlier it was 13 + 924 = 937)</i>
14.	Reason for Closure/non-compliance	Discharge of substandard quality effluent having PH- 4/4 COD – 4480 mg/l . <b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 24.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt 30.08.2018.  Earlier date of compliance was considered as 26.09.2019. Accordingly the non-compliances days was calculated which has reduced from 937 days to 545 days.  Therefore industry objection is accepted as above.
15.	Liability for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>43.813</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0027376</b> )

		<i>[Earlier it was 59.338 Lakh INR and Distribution Recovery Cost Factor = 0.0037076]</i>
17.	Date of Hearing	03.12.2019

Table No. 69\*

Sl. No	Item	Details
1.	Name of Industry	M/s. Sagitta P Ltd, Plot No. N-4, MIDC Tarapur
2.	Year of Establishment/Commissioning	1985
3.	Product Type	Chemicals
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	3.5
7.	Date of Inspection	24.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	21.03.2017 <i>(Earlier it was 26.09.2019)</i>
13.	Period of non-compliance (no. of days)	18 <i>(Earlier it was 10 + 924 = 934)</i>
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having PH – 11.4, COD – 976 mg/L.</p> <p><b>Remarks :-</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt. 24.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 21.03.2017. Earlier date of compliance was considered as 26.09.2019.</p> <p>Accordingly the non-compliances days was calculated which has reduced from 934 days to 18 days.</p> <p>Therefore, industry objection is accepted as above.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>1.447</b></p> <p>Lakh INR (Distribution Recovery Cost Factor = <b>0.0000904</b>)</p> <p><i>[Earlier it was 59.148 Lakh INR and Distribution Recovery Cost Factor = 0.0036958]</i></p>
17.	Date of Hearing	03.12.2019

Table No. 70\*\*

Sl. No	Item	Details
1.	Name of Industry	M/s. Surmount chemicals (I) P Ltd, Plot No. N-41, MIDC Tarapur
2.	Year of Establishment/Commissioning	2018
3.	Product Type	Chemicals
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.8
7.	Date of Inspection	01.02.2019
8.	Date of Closure Order	22.02.2019
9.	Effective date of Closure of the unit	25.02.2019
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	09.07.2019
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.09.2019
13.	Period of non-compliance (no. of days)	22 + 80 = 102
14.	Reason for Closure/non-compliance	without consent High Alkaline Discharge – 9.9 in Nalla
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>8.200</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0005124</b> ) <i>[Earlier it was 6.459 Lakh INR and Distribution Recovery Cost Factor = 0.0004036]</i>
17.	Date of Hearing	03.12.2019

Table No. 71\*

Sl. No	Item	Details
1.	Name of Industry	M/s. ShriVinayakChemex India Pvt.Ltd.Plot No. T-11, MIDC Tarapur
2.	Year of Establishment/Commissioning	2000
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1.5
7.	Date of Inspection	23.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	02.11.2017 ( <i>Earlier it was 26.09.2019</i> )
13.	Period of non-compliance (no. of days)	245 ( <i>Earlier it was 14 + 924 = 938</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent COD – 68800 mg/L.</p> <p><b>Remarks:-</b> The Board has issued closure direction based on non-compliance reported vide visit dt 23.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt 02.11.2017.</p> <p>Earlier date of compliance was considered as 26.09.2019. Accordingly the non-compliances days was calculated which has reduced from 938 days to 245 days.</p> <p>Therefore, industry objection is considered as above.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>19.696</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0012306</b>) <i>[Earlier it was 59.401 Lakh INR and Distribution Recovery Cost Factor = 0.0037116]</i></p>
17.	Date of Hearing	03.12.2019

**Table No. 72\***

Sl. No	Item	Details	
1.	Name of Industry	M/s. Sunil Great Processers Plot No. N-47/3, MIDC Tarapur	
2.	Year of Establishment/Commissioning	2005	
3.	Product Type	Chemical	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	6.0	
7.	Date of Inspection	24.11.2016	29.07.2018
8.	Date of Closure Order	03.12.2016	08.08.2018
9.	Effective date of Closure of the unit	06.12.2016	11.08.2018
10.	Unconditional re-start Order date	NA	
11.	Conditional re-start order date	17.03.2017	20.10.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	28.7.2018	26.09.2019

13.	Period of non-compliance (no. of days)	13+499=512	14+342=356 First repeat violation.
14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent having COD 16160 mg/L.</p> <p><b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt 24.11.2016, restart direction issued on 17.03.2017, further the non-compliance was continued till reporting of second violation.</p> <p>Accordingly the non-compliances days remains unchanged</p> <p>Therefore, industry objection is rejected as above.</p>	<p>Discharge of substandard effluent having COD 18160 mg/l.</p> <p><b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt 29.07.2018, restart direction issued on 20.10.2018, further the non-compliance was continued till cut-off date i.e. 26.09.2019.</p> <p>Accordingly the non-compliances days remains unchanged Therefore, industry objection is rejected as above.</p>
15.	Liable for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>98.397</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0061482</b>) <i>[Earlier it was 77.513 Lakh INR and Distribution Recovery Cost Factor = 0.0048433]</i></p>	
17.	Date of Hearing	03.12.2019	

**Table No. 73\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Vardhman Dyestuff Pvt Ltd, Plot No. N-33, T-34, MIDC Tarapur
2.	Year of Establishment/Commissioning	1996
3.	Product Type	Dyes
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	52.0
7.	Date of Inspection	08.05.2012
8.	Date of Closure Order	22.06.2012
9.	Effective date of Closure of the unit	23.06.2012

10	Unconditional re-start Order date	NA
11.	Conditional re-start order date	15.09.2012
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	09.11.2012
13.	Period of non-compliance (no. of days)	105 ( <i>Earlier it was 46 + 55 = 101</i> )
14.	Reason for Closure/non-compliance	<p>Treated effluent samples collected on , 10/12/2013  -COD-336 mg/l, 02/12/2014 540 mg/l, 30/05/2015 392 mg/l, 05/02/2016-260 mg/l, 28/01/2014-pH-5, 31/11/2016-COD- 364 mg/l, &amp; 14/10/2019-TDS-3322 mg/l which show Exceeding treated effluents standard by 100% than consented norms.</p> <p><b>Remarks:-</b>  The Board has issued closure direction based on non-compliance reported vide visit dt. 08.05.2012, restart direction issued on 15.09.2012, further the compliance of the same was confirmed vide visit dt. 09.11.2012,</p> <p>Accordingly the non-compliances days was calculated which has increased from 101 days to 105 days due to correction in calculation.</p> <p>1) The analysis report submitted by industry is prior to issuance to inspection dated 08.05.2012. Therefore objection is rejected.  2) Industry has submitted BG of Rs.25000/- on 17.07.2012.  3) MPCB has issued Conditional restart direction on 15.09.2012. Industry has failed to submit the documentary evidence of re-connection of power and water to the Board. Objection rejected.  4) Industry had submitted BG of Rs. 50,000/- on 08.10.2012.</p> <p>Industry objection rejected.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>8.441</b>  Lakh INR (Distribution Recovery Cost Factor = <b>0.0005274</b>)  <i>[Earlier it was 6.396 Lakh INR and Distribution Recovery Cost Factor = 0.0003996]</i></p>
17.	Date of Hearing	03.12.2019

Table No. 74\*

Sl. No	Item	Details	
1.	Name of Industry	M/s. Usha Fashion, Plot No. E-42, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1987	
3.	Product Type	Textile	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	305.0	
7.	Date of Inspection	05.09.2013	10.01.2017
8.	Date of Closure Order	15.10.2013	14.02.2017
9.	Effective date of Closure of the unit	18.10.2013	17.02.2017
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	07.11.2013,	08.05.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	14.03.2014	29.05.2017 (Earlier it was 26.09.2019)
13.	Period of non-compliance (no. of days)	172 (Earlier it was 43 + 127 = 170)	61 (Earlier it was 38 + 871 = 909 First repeat violation.)
14.	Reason for Closure/non-compliance	<p>Operation and maintenance of ETP is poor. Discharge of substandard effluent to CETP. Flow meter not provided to outlet. Hazardous waste storage arrangement not provided.</p> <p><b>Remarks:-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 05.09.2013, restart direction issued on 07.11.2013, further the compliance of the same was confirmed vide visit dt. 14.03.2013 ,</p> <p>Accordingly the non-compliances days was calculated which has increased from 170 days to 172 days due</p>	<p>Discharge of substandard effluent to CETP on following dates 13.01.2017 -COD - 1552 14.01.2017 –COD- 1240 mg/L, 15.01.2017, COD- 560 mg/L.</p> <p><b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 10.01.2017, restart direction issued on 08.05.2017, further the compliance of the same was confirmed vide visit dt. 29.05.2017 , Earlier date of compliance was considered as 26.09.2019. Accordingly the non-compliances days was</p>

		to correction in calculation. 1) Samples collected as per procedure 2) Days are calculated as per SOP Therefore industry's objection is rejected.	calculated which has reduced from 909 days to 61days.  Verification date mentioned in the objection raised by industry is considered.
15.	Liable for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>23.635</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0014768</b> ) <i>[Earlier it was 125.895 Lakh INR and Distribution Recovery Cost Factor = 0.0078664]</i>	
17.	Date of Hearing	03.12.2019	

Table No. 75\*

Sl. No	Item	Details
1.	Name of Industry	M/s. Visen Industries Ltd Plot No. K-30, T-31, T-32, MIDC Tarapur
2.	Year of Establishment/Commissioning	1985
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	7.0
7.	Date of Inspection	21.01.2019
8.	Date of Closure Order	12.03.2019
9.	Effective date of Closure of the unit	15.03.2019
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	22.04.2019
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.09.2019
13.	Period of non-compliance (no. of days)	212. (Earlier it was 53 = 157 = 210)
14.	Reason for Closure/non-compliance	Discharge of untreated effluent having PH-9.4, BOD-11000, COD- 36000 through domestic line into MIDC Chamber. <b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 21.01.2019, restart direction issued on 22.04.2019, further the non-compliance of

		<p>the same was continue till cut-off date 26.09.2019. Accordingly days of non-compliances are days increased from 210 to 212 due to correction in calculation?</p> <p>1) As per submission vide industry letter dated 25.04.2019 the industry has informed that they are in touch of IIT as well as NEERI and assure MPCB that they will carry out audit of HW generation and dispose of the same within one month. However, the documentary evidence to establish compliance is not submitted. Hence date of violation is considered up to 26.09.2019. Therefore, objection denied.</p> <p>2) The industry vide letter dated 20.02.2019 has informed that they have provided soak pit in the plant and the domestic effluent is discharged in the soak pit and overflow is used for gardening. The industry has not submitted compliance on provision of STP as per conditional restart directions. Hence objection is denied.</p> <p>3) As per industry submission vide letter dated 25.04.2019 acknowledged by this office by 26.04.2019, the industry has informed that they are in touch of IIT as well as NEERI and assure MPCB that they will carry out audit of HW generation and dispose of the same within one month. However, the documentary evidence to establish compliance is not submitted. Hence date of violation is considered up to 26.09.2019. Therefore, objection denied.</p> <p>Therefore industry objection is rejected as above.</p>
15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>17.043</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0010649</b>) <i>[Earlier it was 13.299 Lakh INR and Distribution Recovery Cost Factor = 0.0008310]</i></p>
17.	Date of Hearing	03.12.2019

Table No. 76\*

Sl. No	Item	Details	
1.	Name of Industry	M/s. U. K. Aromatics & Chemicals Plot No. K-6/3, MIDC Tarapur	
2.	Year of Establishment/Commissioning	2009	
3.	Product Type	Chemical	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	6	
7.	Date of Inspection	01.12.2016	21.01.2019
8.	Date of Closure Order	23.02.2017	12.03.2019
9.	Effective date of Closure of the unit	26.02.2017	15.03.2019
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	08.08.2017	28.03.2019
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	08.08.2017 ( <i>Earlier it was mentioned as 28.07.2017</i> )	02.04.2019
13.	Period of non-compliance (no. of days)	89 ( <i>Earlier it was 87 + 11 = 98</i> )	60 ( <i>Earlier it was 53 + 5 = 58 First repeat violation</i> )
14.	Reason for Closure/non-compliance	Discharge of untreated effluent in MIDC drain having pH 4.8, COD-10320.	Discharge of substandard effluent having BOD-72000, COD - 2, 24,000.
		<p><b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 01.12.2016, restart direction issued on 08.08.2017 and compliance date also 08.08.2017. Earlier it was considered as 28.07.2017.</p> <p>Accordingly the non-compliances days was calculated which has reduced from 98 days to 89 days.</p>	<p><b>Remarks:</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 21.01.2019, restart direction issued on 28.03.2019, further the compliance of the same was confirmed vide visit dt. 02.04.2019,</p> <p>Accordingly the non-compliances days was calculated which has increased from 58 days to 60 days due to</p>

		Therefore, industry objection is considered as above.	correction in the calculation.  The industry mentioned date 26.09.2019 is not the inspection date.  Therefore industry objection is rejected as above.
15.	Liabe for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>16.802</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0010498</b> ) <i>[Earlier it was 13.552 Lakh INR and Distribution Recovery Cost Factor = 0.0008468]</i>	
17.	Date of Hearing	03.12.2019	

Table No. 77\*

Sl. No	Item	Details	
1.	Name of Industry	M/s. UjwalPharma P Ltd Plot No. N-52, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1989	
3.	Product Type	Chemical	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	4.0	
7.	Date of Inspection	28.11.2016	30.07.2018
8.	Date of Closure Order	03.12.2016	08.08.2018
9.	Effective date of Closure of the unit	06.12.2016	11.08.2018
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	04.03.2017.	06.09.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	29.7.2018 ( <i>Earlier it was 30.07.2018.</i> )	26.09.2019
13.	Period of non-compliance (no. of days)	522 ( <i>Earlier it was 8 + 513 = 521</i> )	399 ( <i>Earlier it was 12 + 385 = 397 First repeat violation</i> )
14.	Reason for Closure/non-compliance	Discharge of substandard effluent having COD- 11360 mg/L. <b>Remarks :-</b>	Discharge of substandard effluent having PH – 11.6, COD – 2,96,000 mg/L. <b>Remarks :-</b>

		<p>The Board has issued closure direction based on non-compliance reported vide visit dt.28.11.2016 ,restart direction issued on 04.03.2017, further non complied till second non-compliance,</p> <p>Accordingly the non-compliances days was calculated which has increased from 521 days to 522 days.</p> <p>1. As per visit report dtd. 29.03.2017 when no effluent was observed in the ETP therefore industry was not operating treatment and recycling mechanism for the effluent however JVS collected on 30.07.2018 shows violation towards direction. Compliance of conditional restart direction dtd. 04.03.2017 is not established as industry failed to install pH &amp; flow meter.</p> <p>2. Violation days calculated as per SOP. Actual violation days revised from 521 to 522 as calculation error.</p> <p>3. Though unit is SSI they are included in defaulter list for EC as they exceed COD inlet standard of CETP for SSI (less than 25 CMD effluent).</p>	<p>The Board has issued closure direction based on non-compliance reported vide visit dt.30.07.2018 , restart direction issued on 06.09.2018 , further the non-compliance of the same was continue till cut-off date 26.09.2019. Accordingly days of non-compliances are days increased from 397 to 399 due to calculation correction..</p> <p>1. Compliance for the conditional 1. compliance for the conditional restart direction is not established till 26.09.2019 , hence as per SOP of committee violation period considered till 26.09.2019</p> <p>2. Inlet JVS has COD - 296000 mg/L which confirms that industry has not segregated and provided treatment for High COD stream, also industry failed to submit BG details, HW disposal, etc. Hence closure direction was issued.</p> <p>3. As per consent industry allow to reuse treated effluent however as per visit report industry reusing effluent from</p>
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		<p>4. Board issued closure and conditional restart as per available record of violations. No evidence/objection submitted by industry against visit report dtd 28.11.2016 and 30.07.2018.</p> <p>5. As per record as per visit report dtd. 29.03.2017 compliance of conditional restart direction dtd. 04.03.2017 not established as industry failed to install pH &amp; flow meter.</p> <p>Therefore objections are rejected.</p>	<p>collection tank which is untreated. Also, JVS report confirmed that industry failed to segregate high COD stream.</p> <p>4. As per SOP violation days revised from 397 to 399 due to calculation error.</p> <p>5. Closure direction was issued as per non compliances reported in visit report dtd 30.07.2018 and JVS analysis report, also regarding non compliances reported in visit report dtd. 30.07.2018 (which was dully signed by industry representative) industry has failed to submit concrete evidence compliance for the conditional restart direction is not established till 26.09.2019, hence as per SOP of committee violation period considered till 26.09.2019 Therefore, the violation period is considered up to cutoff date of ECC i.e. 26.09.2019 and violation days revised from 397 to 399 due to correction in calculations</p> <p>Therefore, industry objection is rejected as above.</p>
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			In view of above industry objections are rejected
15.	Liabe for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>106.115</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0066304</b> ) <i>[Earlier it was 83.275 Lakh INR and Distribution Recovery Cost Factor = 0.0052033]</i>	
17.	Date of Hearing	03.12.2019	

Table No. 78\*

Sl. No	Item	Details
1.	Name of Industry	M/s. Vividh Global Inds Ltd Plot No. D-21/1, MIDC Tarapur
2.	Year of Establishment/Commissioning	1996
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	40.0
7.	Date of Inspection	23.11.2016
8.	Date of Closure Order	23.02.2017
9.	Effective date of Closure of the unit	26.02.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	11.05.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.09.2019
13.	Period of non-compliance (no. of days)	965 (Earlier it was 95 + 868 = 963)
14.	Reason for Closure/non-compliance	MPCB- Discharge of substandard effluent in night hours to CETP, PH – 2.5 & COD – 52000 CPCB issued closure direction on 07.5.2018 for Acidic effluent openly discharged on ground, substandard effluent used for gardening, ZLD not in operation effectively. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt.23.11.2016 ,restart direction issued on 11.05.2017 , further the non-compliance of the same was continue till cut-off date 26.09.2019. Accordingly days of non-compliances are days increased from 963 to 965 due to correction in calculation.

		<p>1) 2) 3) 4) 5) As per closure direction industry discharge of substandard effluent in night hours to CETP, PH – 2.5 &amp; COD – 52000 mg/lit. Though industry has submitted their reply towards conditional restart on 25.05.2017. Industry could not establish total compliance in same.</p> <p>Also, in same period CPCB has issued closure direction on 07.5.2018 for Acidic effluent openly discharged on ground, substandard effluent used for gardening, ZLD not in operation effectively. further industry could not establish compliance of Conditional restart direction till 26.09.2019</p> <p>Therefore, industry objection is rejected as above, and noncompliance period revised from 963 to 965 days due to calculation correction.</p>
15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>77.576</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0048472</b>) [Earlier it was 60.984 Lakh INR and Distribution Recovery Cost Factor = 0.0038105]</p>
17.	Date of Hearing	03.12.2019

**Table No. 79\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Square Chemical Plot No. N-60, MIDC Tarapur
2.	Year of Establishment/Commissioning	1993
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	4.0
7.	Date of Inspection	11.02.2018
8.	Date of Closure Order	19.03.2018
9.	Effective date of Closure of the unit	22.03.2018
10	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.05.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	13.05.2019

13.	Period of non-compliance (no. of days)	402. (Earlier it was 39 + 361 = 400)
14.	Reason for Closure/non-compliance	<p>Manufacturing of unconsented products, sludge drained into MIDC chamber, No provision of positive discharge.</p> <p><b>Remarks:-</b>  The Board has issued closure direction based on non-compliance reported vide visit dt.11.02.2018, restart direction issued on 17.05.2018, further Board issued direction vide dt. 13.05.2019 for not to start manufacturing activity without permission from MPCB and certification from DISH authority.  Accordingly the non-compliances days was calculated which has increased from 400 days to 402 days due to correction in calculation.</p> <p>1) The visit date 11.02.2018 and 16.02.2018 are mentioned in Closure direction 19.03.2018. The industry has not raised any objection to the closure direction dated 19.03.2018 nor in the reply submitted for appeal for issuance of Conditional restart dated 24.03.2018 towards closure Directions hence objection is denied.</p> <p>2) As claimed and submitted by Industry they have not attach copy of inspection report dated 11.02.2018 &amp; 16.02.2018. available with them. Hence objection is denied.</p> <p>3) The industry has submitted Appeal for Conditional restart Date 24.03.2018 is prior to conditional restart directions. Industry has taken trial batch of solvent distillation without obtaining prior consent from Board. The industry despite order of Hon'ble NGT dated 09.09.2016 "carried out expansion activity for manufacturing of unconsented product hence objection is denied.</p> <p>Incidence of gas leakage was reported on 13.05.2019 and causality of three persons. The industry was issued closure direction on 13.05.2019.</p> <p>Industry has not obtained Conditional restart directions till 26.09.2019.</p> <p>Therefore, period for noncompliance calculated as below:  11.02.2018 to 22.03.2018 = 40 days.  17.05.2018 to 13.05.2019 = 362 days.  Total days 402.</p>

		days increased from 400 to 402 (calculation error) Therefore, the violation period is considered up to cutoff date of ECC i.e. 26.09.2019 and violation days revised from 400 to 402 due to correction in calculations  Therefore, industry objection is rejected as above.
15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>32.317</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0020193</b> ) <i>[Earlier it was 25.331 Lakh INR and Distribution Recovery Cost Factor = 0.0015828]</i>
17.	Date of Hearing	03.12.2019

**Table No. 80\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Shree Chakra Organics Pvt Ltd Plot No. K-62, MIDC Tarapur
2.	Year of Establishment/Commissioning	1993
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	25.0
7.	Date of Inspection	29.07.2018
8.	Date of Closure Order	08.08.2018
9.	Effective date of Closure of the unit	11.08.2018
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	27.08.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	29.01.2019
13.	Period of non-compliance (no. of days)	170. <i>(Earlier it was 13 + 155 = 168)</i>
14.	Reason for Closure/non-compliance	Discharge of substandard effluent having COD-17440, SS-3049. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 29.07.2018, restart direction issued on 27.08.2018, further the compliance of the same was confirmed vide visit dt. 29.01.2019 ,

		<p>Accordingly the non-compliances days was calculated which has increased from 168 days to 170 days due to correction in calculation.</p> <p>1) As per consent to operate dtd.27.09.2016 industry effluent generation quantity is 25 CMD. Objection rejected.</p> <p>2) As per procedure Closure direction issued for discharged of High COD. Objection rejected.</p> <p>3) 4) As per SOP as per SOP number of days are calculated.</p> <p>violation days revised from 168 to 170 due to correction in calculations</p> <p>Therefore industry objection is rejected as above.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>13.666</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0008539</b>) [Earlier it was 10.639 Lakh INR and Distribution Recovery Cost Factor = 0.0006648]</p>
17.	Date of Hearing	03.12.2019

**Table No. 81\***

Sl. No	Item	Details
1.	Name of Industry	M/s. Arti Drugs, Plot No: E-105, 106, 119, 120, MIDC Tarapur.
2.	Year of Establishment/Commissioning	2005
3.	Product Type	Bulk Drugs
4.	Category	Red
5.	Scale	SSI (Earlier it was LSI)
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	23 CMD
7.	Date of Inspection	25.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10	Unconditional re-start Order date	NA
11.	Conditional re-start order date	03/02/2017

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	27/02/2017
13.	Period of non-compliance (no. of days)	12+25=37
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD – 704 mg/L.</p> <p><b>Remarks: -</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt.25.11.2016, restart direction issued on 03.02.2017, further the compliance of the same was confirmed vide visit dt. 27.02.2017 ,</p> <p>Accordingly the non-compliances days remains unchanged.</p> <p>1) Days of violations calculated as per SOP Objection rejected.</p> <p>2) Sample collection and closure direction issued as per the due process of the Board. Directions issued as a part of the regulations. Objection rejected.</p> <p>3) Industry category changed to SSI as per consent dt. 20.01.2018.</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>2.974</b></p> <p>Lakh INR (Distribution Recovery Cost Factor = <b>0.0001859</b>)</p> <p><i>[Earlier it was 7.029 Lakh INR and Distribution Recovery Cost Factor = 0.0004392]</i></p>
17.	Date of Hearing	

**Table No. 82\***

Sl. No	Item	Details
1.	Name of Industry	Omega Colours Pvt Ltd., Plot No.- D-21/2/3, MIDC Tarapur
2.	Year of Establishment/Commissioning	2007
3.	Product Type	Crude pigment green. (Earlier mentioned as Dyes)
4.	Category	Red
5.	Scale	SSI

6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	82	
7.	Date of Inspection	23.11.2016	05.04.2017
8.	Date of Closure Order	03.12.2016	05.04.2017
9.	Effective date of Closure of the unit	06.12.2016	08.04.2017
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	23.02.2017	01.06.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	15.03.2017	9.9.2018. (Earlier mentioned as 06.08.2017)
13.	Period of non-compliance (no. of days)	14+21 =35	470. (Earlier it was 4+67 =71 First repeat violation)
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent on following date 23.11.2016-COD- 320 mg/L , 30.11.2016 – COD- 512.</p> <p><b>Remarks:-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 23.11.2016, restart direction issued on 23.02.2017, further the compliance of the same was confirmed vide visit dt. 15.03.2017. Accordingly the non-compliances days was remains unchanged.</p> <p>1) As per consent granted by Board the industry falls under RED/SSI Category.</p> <p>2) The inspection report was prepared on 23.11.2016 &amp; 30.11.2016 and closure notice was issued on 03.12.2016. In the closure notice the analysis reports of</p>	<p>Discharge of substandard quality effluent having pH-4.9.</p> <p><b>Remarks: -</b> 1) The date 06.08.2018 is regarding submission of BG. and not date of violation objection rejected.</p> <p>2) The dates 08.04.2017, 10.04.2017 &amp; 12.04.2017 mentioned by the industry in the objection are prior to issuance of conditional restart directions and not compliance of conditional restart directions. The industry in their letter 08.04.2017 has informed that the incidence happened due to negligence and irresponsible act of operation In charge during night shift of 4/5th April. Objection rejected.</p> <p>The industry has complied with conditional restart direction No. 3 was complied Of the three number of inspection reports dated 05.05.2018, 29.07.2018</p>

		<p>sample were also communicated regarding substandard quality effluent discharge. Hence the industry's say is denied.</p> <p>3)The dates of compliance reported by industry 09.12.2016, 25.12.2016, 27.12.2016 are prior to issuance of conditional restart direction dated 23.02.2017 and not against conditional restart</p>	<p>&amp; 09.09.2018 submitted by industry the report dated 09.09.2018 is considered as date of compliance.</p> <p>Previously BG submitted date 06.08.2018 was considered however during verification 09.09.2018 report considered.</p> <p>Therefore, period of violation is revised as below 05.04.2017 to 08.04.2017 = 4 days 01.06.2017 to 09.09.2018=466 days. Violation days revised from 71 to 470. Therefore, industry objection is rejected as above.</p>
15.	Liable for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>78.380</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0048975</b>) [Earlier it was 11.209 Lakh INR and Distribution Recovery Cost Factor = 0.0007004]</p>	
17.	Date of Hearing	30.11.2019	

Table No. 83\*

Sl. No	Item	Details
1.	Name of Industry	REMI EdelstahiTubulars Ltd., (Old Name-RAJENDRA MECHANICAL INDL LTD.) Plot No.- N 2011 /1, MIDC Tarapur
2.	Year of Establishment/Commissioning	2005
3.	Product Type	Engineering
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	20
7.	Date of Inspection	28.11.2016
8.	Date of Closure Order	03.12.2016

9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	25.01.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	06.02.2017
13.	Period of non-compliance (no. of days)	9+13=22
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD-976 mg/l, pH 2.7.</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt.28.11.2016 ,restart direction issued on 25.01.2017 , further the compliance of the same was confirmed vide visit dt. 06.02.2017 ,</p> <p>Accordingly the non-compliances days remains unchanged.</p> <p>1) Industry is visited on 28.11.2016 and Closure Directions issued on 03.12.2016. JVS reports are mentioned in closure directions served to the industry. Hence objection is denied.</p> <p>2) Compliance of Conditional restart directions was verified on 06.02.2017.</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>5.306</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0003315</b>) <i>[Earlier it was 4.180 Lakh INR and Distribution Recovery Cost Factor = 0.0002612]</i></p>
17.	Date of Hearing	30.11.2019

Table No. 84\*

Sl. No	Item	Details
1.	Name of Industry	Gini Silk Mills Ltd., Plot No.- E-15, MIDC Tarapur
2.	Year of Establishment/Commissioning	1996
3.	Product Type	Textile
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	510
7.	Date of Inspection	23.11.2016

8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	03.03.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	03.01.2018 ( <i>Earlier mentioned as 28.01.2019</i> )
13.	Period of non-compliance (no. of days)	321 ( <i>Earlier it was 14+614=628</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD-896 mg/L.</p> <p><b>Remarks: -</b>  The Board has issued closure direction based on non-compliance reported vide visit dt 23.11.2016, restart direction issued on 03.03.2017, further the compliance of the same was confirmed vide visit dt 03.01.2018.  Earlier date of compliance was considered as 28.01.2019.  Accordingly the non-compliances days was calculated which has reduced from 628 days to 321 days.</p> <p>1) At the time of violation dt. 23.11.2016 industry was under LSI category as per MPCB consent. Objection rejected.</p> <p>2) Compliance date considered for calculation is verification of compliance visit report dt.28.01.2019 after the Conditional restart dt. 03.03.2017. The verification carried out in March 2017 when it was reported that upgradation of ETP is in progress. Industry letter dtd 15.01.2018 also confirmed that upgradation is completed. It was verified on 03.01.2018.</p> <p>3) Hearing conducted by committee; Objection rejected.</p> <p>Therefore industry's objection rejected as above.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>77.416</b>  Lakh INR (Distribution Recovery Cost Factor = <b>0.0048372</b>)  <i>[Earlier it was 119.309 Lakh INR and Distribution Recovery Cost Factor = 0.0074548]</i></p>
17.	Date of Hearing	30.11.2019

Table No. 85\*

Sl. No	Item	Details
1.	Name of Industry	Mayfair Bio tech (Ankit Petro) Plot No.- L-12, MIDC Tarapur
2.	Year of Establishment/Commissioning	1991
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI ( <i>Earlier mentioned as LSI</i> )
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	Nil
7.	Date of Inspection	24.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	24.10.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.09.2019
13.	Period of non-compliance (no. of days)	13+703=716
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD-8880 mg/L.</p> <p><b>Remarks:-</b>  The Board has issued closure direction based on non-compliance reported vide visit dt. 24.11.2016, restart direction issued on 24.10.2017. Further the non-compliance of the same was continue till cut-off date 26.09.2019.</p> <p>Accordingly days of non-compliances remains unchanged.</p> <p>1) Agreed with industry objection as per consent produced by the industry issued dt.22.06.2017 industry having effluent Nil.</p> <p>2) Objection considered towards scale of unit i.e. SSI instead of LSI, consent granted under condition of NIL effluent, however industry nether revoke closure direction nor established compliance of conditional restart direction till 26.09.2019.</p> <p>Therefore, the violation period is considered up to cutoff date of ECC i.e. 26.09.2019.</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liable for Compensation	Yes

16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>57.559</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0035965</b> ) <i>[Earlier it was 136.027 Lakh INR and Distribution Recovery Cost Factor = 0.0084995]</i>
17.	Date of Hearing	30.11.2019

**Table No. 86\***

Sl. No	Item	Details	
1.	Name of Industry	Rediant Intermediates Plot No.- N-224, MIDC Tarapur	
2.	Year of Establishment/Commissioning	1996	
3.	Product Type	Chemicals	
4.	Category	Red	
5.	Scale	SSI	
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1.4	
7.	Date of Inspection	29.11.2016	30.07.2018
8.	Date of Closure Order	03.12.2016	08.08.2018
9.	Effective date of Closure of the unit	6.12.2016	11.08.2018
10.	Unconditional re-start Order date	NA	NA
11.	Conditional re-start order date	03.03.2017	01.09.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	08.03.2017( <i>Earlier mentioned as 29.7.2018</i> )	26.09.2019
13.	Period of non-compliance (no. of days)	14 ( <i>Earlier mentioned as 8+514= 522</i> )	13+391= 404 First repeat violation.
14.	Reason for Closure/non-compliance	Discharge of substandard effluent quality having COD-16360, pH 5.0. <b>Remarks:-</b>  The Board has issued closure direction based on non-compliance reported vide visit dt.29.11.2016 ,restart direction issued on 03.03.2017, further the compliance of the same was confirmed vide visit dt.08.03.2017 ,	Not segregating and treating high COD stream. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt.30.07.2018 , restart direction issued on 01.09.2018, further the non-compliance of the same was continue till cut-off date 26.09.2019.

		Earlier date of compliance was considered as 29.07.2018. Accordingly the non-compliances days was calculated which has reduced from 522 days to 14 days.  Therefore, industry objection is rejected as above.	Accordingly days of non-compliances remains unchanged.  Board issued Closure Directions following the due procedure. Therefore, industry objection is rejected as above.
15.	Liabile for Compensation	Yes	
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>66.081</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0041290</b> ) <i>[Earlier it was 84.225 Lakh INR and Distribution Recovery Cost Factor = 0.0052627]</i>	
17.	Date of Hearing	30.11.2019	

Table No. 87\*

Sl. No	Item	Details
1.	Name of Industry	Premier Intermediate Plot No.- T-55, T-56, MIDC Tarapur
2.	Year of Establishment/Commissioning	1991
3.	Product Type	Bulk Drugs
4.	Category	Red
5.	Scale	SSI (Earlier mentioned as LSI)
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	5
7.	Date of Inspection	28.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017

12	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.04.2017
13	Period of non-compliance (no. of days)	50
14	Reason for Closure/non-compliance	<p>Discharge of substandard effluent having COD-6400 mg/L.</p> <p><b>Remarks :-</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 28.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 26.04.2017 ,</p> <p>Accordingly the non-compliances days was calculated which has increased from 49 to 50 days due to correction calculation.</p> <p>1.As per consent to operate dtd 18.08.2017 Industry falls under Red SSI. Objection accepted.</p> <p>2.Though JVS samples within limit 21.3.17, 22.3.17,23.3.17,27.3.17,29.3.17,30.3.17,1.4.17,3.4.17,5.4.17,6.4.17,10.4.17, however industry not complied with conditional restart towards disposal of high COD to MWML till 26.04.2017.</p> <p>3. As per manifest copies of disposal of High COD Stream to MWML on 26.04.2017 towards compliance of Conditional restart direction. Hence compliance period is calculated from inspection dt. 28.11.2016 to dtd. 26.04.201.</p> <p>Therefore, industry objection is rejected as above.</p>
15	Liabe for Compensation	Yes
16	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>4.019</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0002512</b>) [Earlier it was 9.499 Lakh INR and Distribution Recovery Cost Factor = 0.0005935]</p>
17	Date of Hearing	30.11.2019

**Table No. 88\***

Sl. No	Item	Details
1.	Name of Industry	Maharashtra OrganoMetalicsPvt. Ltd., Plot No.- N-220 & 221, MIDC Tarapur
2.	Year of Establishment/Commissioning	1995
3.	Product Type	Chemicals

4.	Category	Red
5.	Scale	SSI ( <i>Earlier mentioned as LSI</i> )
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	6
7.	Date of Inspection	24.11.2016
8.	Date of Closure Order	03.12.2016
9.	Effective date of Closure of the unit	06.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	17.03.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	21.03.2017
13.	Period of non-compliance (no. of days)	18 ( <i>Earlier it was 44+5=49</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent having COD-1728, pH 4.4.</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt.24.11.2016, restart direction issued on 17.03.2017, further the compliance of the same was confirmed vide visit dt. 21.03.2017,</p> <p>Accordingly the non-compliances days was calculated which has reduced from 49 days to 18 days.</p> <p>As per consent industry falls under Red/SSI. Industry objection is considered.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>1.447</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.000904</b>) <i>[Earlier it was 9.309 Lakh INR and Distribution Recovery Cost Factor = 0.0005817]</i></p>
17.	Date of Hearing	30.11.2019

Table No. 89\*

Sl. No	Item	Details
1.	Name of Industry	(AnuhPharmaChem Plot No.- E-17/3 & 4, MIDC Tarapur ) AnuPharmaChem , N-183, MIDC Tarapur.
2.	Year of Establishment/Commissioning	1989
3.	Product Type	Bulk drug
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	10
7.	Date of Inspection	12.03.2016

8.	Date of Closure Order	30.11.2016
9.	Effective date of Closure of the unit	03.12.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	03.12.2016 <i>(Earlier restart was not obtained)</i>
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	3.12.2016. <i>(Earlier it was mentioned as 30.11.2016)</i>
13.	Period of non-compliance (no. of days)	267. <i>(Earlier it was 266)</i>
14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent having COD-324, pH 1.7.</p> <p><b>Remarks: -</b>  The Board has issued closure direction based on non-compliance reported vide visit dt.12.03.2016 ,Closure direction issued on 30.11.2016, industry has not yet obtained restart direction hence effective closure date is considered as compliance verification date i.e. 03.12.2016.,</p> <p>Accordingly the non-compliances days was calculated which has increased from 266 days to 267 days due to correction in calculation.</p> <p>1) Agreed with industry objection.  2) Due to some typographical similarities in the name of the industry, Board has issued penalty letter to M/s. AnuhPharma Ltd., Located at plot No. E-17/3, E-17/4 &amp; E-18 instead of M/s. AnuPharmaChem located at Plot no. N-183.  3) The said penalty to be paid by M/s. AnuPharmaChem located at Plot no. N-183, MIDC Tarapur. However the said industry has not yet obtained Conditional restart direction .</p>
15.	Liabe for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>64.392</b>  Lakh INR (Distribution Recovery Cost Factor = <b>0.0040235</b>)  <i>[Earlier it was 50.535 Lakh INR and Distribution Recovery Cost Factor = 0.0031576]</i></p>
17.	Date of Hearing	30.11.2019

Table No. 90\*

Sl. No	Item	Details
1.	Name of Industry	Ganesh Benzoplast Plot No.- D-21/2/2, MIDC Tarapur
2.	Year of Establishment/Commissioning	1987
3.	Product Type	Bulk Drug
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	5
7.	Date of Inspection	07.01.2017
8.	Date of Closure Order	14.02.2017
9.	Effective date of Closure of the unit	17.02.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	23.02.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.09.2019
13.	Period of non-compliance (no. of days)	42+946=988
14.	Reason for Closure/non-compliance	<p>Discharge of substandard effluent having COD-7560, pH 3.9.</p> <p><b>Remarks: -</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt.07.01.2017 , restart direction issued on 23.02.2017, further the non-compliance of the same was continue till cut-off date 26.09.2019. Accordingly days of non-compliances are days are remain unchanged.</p> <p>1) Closure direction issued as per the due procedure of the Board by mentioning JVS reports.</p> <p>2) As per SOP industry failed to submit compliance till NGT date i.e. 26.09.2019 w.r.t. segregation of High COD / TDS stream to M/s. MWML for treatment &amp; disposal every 15-days &amp; provision of STP.</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>238.276</b></p> <p>Lakh INR (Distribution Recovery Cost Factor = <b>0.0148883</b>)</p> <p>[Earlier it was 187.702 Lakh INR and Distribution Recovery Cost Factor = 0.0117283]</p>
17.	Date of Hearing	30.11.2019

Table No. 91\*\*

Sl. No	Item	Details
1.	Name of Industry	Zorba Dyechem Plot No.- W-14, MIDC Tarapur
2.	Year of Establishment/Commissioning	2006
3.	Product Type	Dyes
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.3
7.	Date of Inspection	12.01.2017
8.	Date of Closure Order	14.02.2017
9.	Effective date of Closure of the unit	17.02.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	15.06.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	29.06.2017
13.	Period of non-compliance (no. of days)	36+15=51
14.	Reason for Closure/non-compliance	Discharge of substandard effluent having COD-272, pH 4.8
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>4.100</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0002562</b> ) [Earlier it was 3.230 Lakh INR and Distribution Recovery Cost Factor = 0.0002018]
17.	Date of Hearing	30.11.2019

Table No. 92\*\*

Sl. No	Item	Details
1.	Name of Industry	Prabhat Engineering Plot No.- L-50, MIDC Tarapur
2.	Year of Establishment/Commissioning	2015
3.	Product Type	Engineering (Earlier it was mentioned as pickling )
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.75
7.	Date of Inspection	07.01.2017
8.	Date of Closure Order	14.02.2017
9.	Effective date of Closure of the unit	17.02.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	--

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	--
13.	Period of non-compliance (no. of days)	42
14.	Reason for Closure/non-compliance	Discharge of substandard effluent having COD - 296 pH- 2.2
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>10.129</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0006329</b> ) [Earlier it was 7.979 Lakh INR and Distribution Recovery Cost Factor = 0.0004986]
17.	Date of Hearing	30.11.2019

**Table No. 93\***

Sl. No	Item	Details
1.	Name of Industry	Aarviam Dye Chem Plot No.- L-9/2, MIDC Tarapur
2.	Year of Establishment/Commissioning	1987
3.	Product Type	Dyes
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	20
7.	Date of Inspection	12.01.2017
8.	Date of Closure Order	14.02.2017
9.	Effective date of Closure of the unit	17.02.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	18.05.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	20.06.2017
13.	Period of non-compliance (no. of days)	71 (Earlier it was 34+36=70)
14.	Reason for Closure/non-compliance	Discharge of substandard effluent having COD - 7400 pH – 11. <b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt.12.01.2017, restart direction issued on 18.05.2017, further the compliance of the same was confirmed vide visit dt. 20.06.2017 , Earlier date of compliance was considered as. Accordingly the non-compliances days was calculated which has Increased from 70 days to 71 days due to correction in calculation.

		<p>1. As per consent to operate dtd. 01.02.2017 industry falls under Red/SSI.</p> <p>2. Board issued Closure direction on 14.02.2017 towards discharge of substandard quality effluent having pH-9.4, 11 and COD 7400 mg/L which exceed CETP inlet standards.</p> <p>3. Board has followed the due procedure while issuing closure direction</p> <p>4.As per SOP</p> <p>5. As per record MPCB has not withdrawn closure.</p> <p>6.Closure period was not considered for calculation of violation period</p> <p>Therefore industry objection is rejected as above.</p>
15.	Liability for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>5.708</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0003566</b>) <i>[Earlier it was 4.433 Lakh INR and Distribution Recovery Cost Factor = 0.0002770]</i></p>
17.	Date of Hearing	30.11.2019

**Table No. 94\***

Sl. No	Item	Details
1.	Name of Industry	Dhanlaxmi Steel Plot No.- J-56, MIDC Tarapur
2.	Year of Establishment/Commissioning	2012
3.	Product Type	Engg.
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.8
7.	Date of Inspection	15.10.2016
8.	Date of Closure Order	23.11.2016
9.	Effective date of Closure of the unit	26.11.2016
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	03.03.2017

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	06.03.2017 ( <i>Earlier mentioned as 13.06.2019</i> )
13.	Period of non-compliance (no. of days)	47 ( <i>Earlier mentioned as 43+833=876</i> )
14.	Reason for Closure/non-compliance	not provided ETP for pickling effluent. <b>Remarks:-</b>  The Board has issued closure direction based on non-compliance reported vide visit dt.15.10.2016 ,restart direction issued on 03.03.2017 , further the compliance of the same was confirmed vide visit dt.06.03.2017 , Earlier date of compliance was considered as 13.06.2019. Accordingly the non-compliances days was calculated which has reduced from 876 days to 47 days.  Industry's objection is considered as above.
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>3.778</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0002361</b> ) <i>[Earlier it was 55.475 Lakh INR and Distribution Recovery Cost Factor = 0.0034663]</i>
17.	Date of Hearing	30.11.2019

Table No. 95\*\*

Sl. No	Item	Details
1.	Name of Industry	Sarswati Steel (Shiv steel ) Plot No.- W-88/A, MIDC Tarapur
2.	Year of Establishment/Commissioning	2012
3.	Product Type	Engineering
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.5
7.	Date of Inspection	22.12.2016
8.	Date of Closure Order	29.12.2016
9.	Effective date of Closure of the unit	01.01.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	18.10.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	04.01.2018
13.	Period of non-compliance (no. of days)	11+81=92

14.	Reason for Closure/non-compliance	operating without consent , Discharge of untreated effluent discharge, not member of CHWTSDF
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>7.396</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0004621</b> ) <i>[Earlier it was 5.826 Lakh INR and Distribution Recovery Cost Factor = 0.0003640]</i>
17.	Date of Hearing	30.11.2019

**Table No. 96\*\***

Sl. No	Item	Details
1.	Name of Industry	Deep Industries Plot No.- W-146, MIDC Tarapur
2.	Year of Establishment/Commissioning	2015
3.	Product Type	Engineering
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.2
7.	Date of Inspection	01.04.2017
8.	Date of Closure Order	21.04.2017
9.	Effective date of Closure of the unit	24.04.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	---
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	--
13.	Period of non-compliance (no. of days)	24
14.	Reason for Closure/non-compliance	Discharge of substandard quality effluent
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>1.929</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0001206</b> ) <i>[Earlier it was 1.520 Lakh INR and Distribution Recovery Cost Factor = 0.0000950]</i>
17.	Date of Hearing	30.11.2019

Table No. 97\*

Sl. No	Item	Details
1.	Name of Industry	SR Steel, Plot No.- W-80/A, MIDC Tarapur
2.	Year of Establishment/Commissioning	2014
3.	Product Type	Engineering
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	0.2
7.	Date of Inspection	01.04.2017
8.	Date of Closure Order	26.04.2017
9.	Effective date of Closure of the unit	29.04.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	29.09.2017 ( <i>Earlier it was not mentioned</i> )
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	21.11.2017
13.	Period of non-compliance (no. of days)	83 ( <i>Earlier mentioned as 209</i> )
14.	Reason for Closure/non-compliance	<p>ETP not found in operation, untreated effluent discharge in environment.</p> <p><b>Remarks: -</b> The Board has issued closure direction based on non-compliance reported vide visit dt. 01.04.2017, restart direction issued on 29.09.2017, further the compliance of the same was confirmed vide visit dt. 21.11.2017,</p> <p>Accordingly the non-compliances days was calculated which has reduced from 209 days to 83 days.</p> <p>Therefore, industry objection is considered as above.</p>
15.	Liable for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>6.672</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0004169</b>) <i>[Earlier it was 13.235 Lakh INR and Distribution Recovery Cost Factor = 0.0008270]</i></p>
17.	Date of Hearing	30.11.2019

Table No. 98\*

Sl. No	Item	Details
1.	Name of Industry	J V Chem Industries, Plot No.- N-111,112, MIDC Tarapur
2.	Year of Establishment/Commissioning	2008
3.	Product Type	Chemical
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	4 ZLD
7.	Date of Inspection	05.04.2017
8.	Date of Closure Order	10.04.2017
9.	Effective date of Closure of the unit	13.04.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	04.07.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	06.03.2018
13.	Period of non-compliance (no. of days)	255 (Earlier it was 9+246=255)
14.	Reason for Closure/non-compliance	<p>Discharge of Acidic substandard effluent outside factory premises COD – 24960 mg/L.</p> <p><b>Remarks :-</b>  The Board has issued closure direction based on non-compliance reported vide visit dt. 05.04.2017, restart direction issued on 04.07.2017, further the compliance of the same was confirmed vide visit dt. 06.03.2018,</p> <p>Accordingly the non-compliances remain unchanged.</p> <p>1) As per consent granted by Board industry is RED category Therefore objection denied.</p> <p>2) As per consent granted by Board industry is SSI unit Therefore objection denied.</p> <p>a) As per Closure Directions dated 1.04.2017 the industry on 05.04.2017 was found discharging effluent bearing pH 1.2 and COD 24960 mg/l . Therefore, objection is denied.</p> <p>b) The conditional restart direction dated 04.07.2017 mentions the industry to achieve ZLD, remove the connection of treated effluent to MIDC drain leading to CETP.</p>

		<p>Verification date 23.06.2017 is prior to conditional restart directions. Therefore, objection is denied.</p> <p>Previously compliance report submitted by industry dated 06.03.2018 was considered however during verification same is not considered as per SOP. Hence violation period is considered up to 26.09.2019.</p> <p>Therefore, period for days of violations revised as follows:  05.04.2017 to 13.04.2017=9 days.  04.07.2017 to 26.09.2019 =815 days  Total Days 9+815=824 days.</p> <p>Therefore, the violation period is considered up to cutoff date of ECC i.e. 26.09.2019 and violation days revised from 255 to 824 due to correction in calculations</p> <p>Therefore, industry objection is rejected as above.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>20.499</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0012809</b> ) <i>[Earlier it was 16.148 Lakh INR and Distribution Recovery Cost Factor = 0.0010090]</i>
17.	Date of Hearing	30.11.2019

**Table No. 99\***

Sl. No	Item	Details
1.	Name of Industry	Shriyans Chemical, Plot No.- W-43, MIDC Tarapur
2.	Year of Establishment/Commissioning	2002
3.	Product Type	Chemicals
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1
7.	Date of Inspection	4.4.2017. <i>(Earlier it was mentioned as 05.04.2017)</i>
8.	Date of Closure Order	05.04.2017
9.	Effective date of Closure of the unit	08.04.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	31.05.2017

12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	06.07.2017 ( <i>Earlier mentioned as 26.09.2019</i> )
13.	Period of non-compliance (no. of days)	42 ( <i>Earlier it was 4+849=853</i> )
14.	Reason for Closure/non-compliance	<p>Discharge of substandard quality effluent having COD -19680 mg/l.</p> <p><b>REMARKS:-</b></p> <p>The Board has issued closure direction based on non-compliance reported vide visit dt. 04.04.2017, restart direction issued on 31.05.2017, further the compliance of the same was confirmed vide visit dt. 06.07.2017,</p> <p>Earlier date of compliance was considered as 26.09.2019.</p> <p>Accordingly the non-compliances days was calculated which has reduced from 853 days to 42 days.</p> <p>1. Board issued closure direction on 05.04.2017 as per email received from TEPS CETP regarding discharge of substandard quality effluent to CETP by industry. Industry submitted CETP joint visit report dtd 04.04.2017 instead of 05.04.2017 hence industry say admitted.</p> <p>2. Industry has not submitted supporting document to confirm effective closure direction.</p> <p>3. Industry say regarding consideration of compliance date i.e. 06.07.2017 is considered.</p> <p>4. Industry representative has duly signed visit report, also not produced any copy of objection submitted to MPCB before issuance of closure.</p> <p>Therefore, industry objection is rejected as above with correction in inspection date and compliance date.</p>
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>3.376</b></p> <p>Lakh INR (Distribution Recovery Cost Factor = <b>0.0002110</b>)</p> <p><i>[Earlier it was 54.018 Lakh INR and Distribution Recovery Cost Factor = 0.0033753]</i></p>
17.	Date of Hearing	30.11.2019

**Table No. 100\*\***

Sl. No	Item	Details
1.	Name of Industry	The Pharmaceutical Product of India Ltd., Plot No.-N-24, N-25, MIDC Tarapur
2.	Year of Establishment/Commissioning	1990
3.	Product Type	Bulk Drug
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	63
7.	Date of Inspection	22.04.2017
8.	Date of Closure Order	25.04.2017
9.	Effective date of Closure of the unit	28.04.2017
10.	Unconditional re-start Order date	NA
11.	Conditional re-start order date	--
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	---
13.	Period of non-compliance (no. of days)	131
14.	Reason for Closure/non-compliance	JVS collected from inlet of ETP shows COD – 48000 m/L and outlet COD – 16 mg/L which seems mollified intentions of industry by diluting treated effluent with fresh water.
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>31.593</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0019741</b> ) <i>[Earlier it was 24.888 Lakh INR and Distribution Recovery Cost Factor = 0.0015551]</i>
17.	Date of Hearing	30.11.2019

**Table No. 101\*\***

Sl. No	Item	Details
1.	Name of Industry	Union Park Chemicals Pvt. Ltd., Plot No.-E-11, MIDC Tarapur
2.	Year of Establishment/Commissioning	2000
3.	Product Type	Dyes
4.	Category	Red
5.	Scale	SSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	6
7.	Date of Inspection	22.04.2017
8.	Date of Closure Order	25.04.2017
9.	Effective date of Closure of the unit	28.04.2017

10	Unconditional re-start Order date	NA
11.	Conditional re-start order date	26.06.2017
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	11.07.2017
13.	Period of non-compliance (no. of days)	7+16=23
14.	Reason for Closure/non-compliance	Discharge of substandard Effluent having COD 3480 mg/L , SS 273 mg/L
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>1.849</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0001155</b> ) <i>[Earlier it was 1.457 Lakh INR and Distribution Recovery Cost Factor = 0.0000910]</i>
17.	Date of Hearing	30.11.2019

**Table No. 102\*\***

Sl. No	Item	Details
1.	Name of Industry	Lavino Kapoor Cottons Pvt. Ltd., Plot No.-H-1, MIDC Tarapur
2.	Year of Establishment/Commissioning	1990
3.	Product Type	Cotton
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day (CMD)	1380
7.	Date of Inspection	12.05.2017
8.	Date of Closure Order	17.05.2017 08.08.2018
9.	Effective date of Closure of the unit	11.08.2018
10	Unconditional re-start Order date	NA
11.	Conditional re-start order date	24.08.2018
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	26.09.2019
13.	Period of non-compliance (no. of days)	9+399=408
14.	Reason for Closure/non-compliance	Discharge of substandard Effluent having COD 740 mg/L
15.	Liabile for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<b>98.397</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.0061482</b> ) <i>[Earlier it was 77.513 Lakh INR and Distribution Recovery Cost Factor = 0.0048433]</i>
17.	Date of Hearing	30.11.2019

Table No. 103\*\*

Sl. No	Item	Details
1.	Name of Industry	M/s. Tarapur Environment Protection Society CETP (25 MLD), Plot No: AM-29, MIDC Tarapur.
2.	Year of Establishment/Commissioning	Enhanced capacity of 25 MLD since 2009
3.	Product Type	Collection, storage and treatment of effluent from member industries
4.	Category	Red
5.	Scale	LSI
6.	Discharge Quantity as per the Consent in cubic meter/day CMD	25 MLD
7.	Date of Inspection	Several continued inspections and monthly (1-5 times a month) sampling & analysis of CETP inlet & outlet effluent in a month since 2009
8.	Date of Closure Order	Though no closure direction, and hence conditional/unconditional restart thereof, issued during the limiting period <sup>1</sup> considered by the committee i.e. 28/4/2011 to 26/9/2019 for the purpose of distributing environmental damage cost and restoration cost among the polluting units, however, the CETP has been prosecuted by MPCB under the Water (Prevention & Control of Pollution) Act, 1974 and issued various directions w.r.t. non-compliances which have not been complied with.
9.	Effective date of Closure of the unit	
10.	Unconditional re-start Order date	
11.	Conditional re-start order date	
12.	Date of inspection when the conditions at Sl. No. 11 was verified as compliance	Not applicable due to continued non-compliances/ violations (violations details also given under chapter 3 of this report)
13.	Period of non-compliance	<p>Period of non-compliance has been considered from beginning and end of the limiting period<sup>3</sup> considered by the committee i.e. 28/4/2011 to 26/9/2019 for the purpose of distributing environmental damage cost and restoration cost as periodical sampling &amp; monitoring of CETP by MPCB reveals violations prior to the said limiting period<sup>1</sup> and violation of various directions as given at Sl. 14 of this table. The segmented non-compliance periods, as per dates of various directions issued (which are not complied), are as below:</p> <p><b>(i) First non-compliance period</b> = starting date of the said limiting period<sup>1</sup> i.e. from 28/4/2011 to the day before date of the first direction (which are non-complied) issued by MPCB during the said limiting period = 03/4/2012 -28/4/2011 = 342 days</p>

<sup>3</sup>This reporting period has been considered by the committee for the purpose of its report only so as to limit the period taking reference from section 15(3) of the National Green Tribunal Act, 2010

		<p><b>(ii) First repeated non-compliance period</b> = date of the aforesaid first direction (which are non-complied) dated 04/4/2012 to the day before second date of directions (which are non-complied) issued by MPCB = 14/12/2012 - 04/4/2012 = 255 days</p> <p><b>(iii) Second repeated non-compliance period</b> = date of the aforesaid second direction (which are non-complied) dated 15/12/2012 to the day before third date of directions (which are non-complied) issued by MPCB = 18/01/2013 - 15/12/2012 = 35 days</p> <p><b>(iv) Third repeated non-compliance period</b> = date of the aforesaid third direction (which are non-complied) dated 19/1/2013 to the day before fourth date of directions (which are non-complied) issued by MPCB = 25/9/2013 - 19/01/2013 = 250 days</p> <p><b>(v) Fourth repeated non-compliance period</b> = date of the aforesaid fourth direction (which are non-complied) dated 26/9/2013 to the end date of the said limiting period<sup>1</sup> i.e. 26/9/2019 though non-compliances are continued beyond the said 26/9/2019 = 26/9/2019 - 26/9/2013 = 2192 days</p> <p>The committee has considered only up to fourth repeated violations (though the CETP has violated repeatedly beyond the same as given in Sl. No. 14 of this Table) to include deterrent effect for repeated violations in deriving accountability of the polluting units in recovering environmental damage cost and cost of restoration.</p>
14.	Reason for Closure/non-compliance	<p>Though closure direction was not issued being the common facility but has been prosecuted under the Water (Prevention &amp; Control of Pollution) Act, 1974 in 2010, 2017 and 2018. Directions under Water (Prevention &amp; Control of Pollution) Act, 1974/ Air (Prevention &amp; Control of Pollution) Act, 1981 have also been issued time to time for improving the performance of the CETP and the same have not complied yet. The periodical sampling &amp; monitoring of CETP by MPCB reveals continued violations prior to the said limiting<sup>1</sup> period recommended by the committee i.e. 28/4/2011, therefore, period of violations for CETP has been considered since 28/4/2011 to 26/9/2019. The average COD and BOD in CETP outlet has remained as 813.64 mg/l and 315.6</p>

<sup>1</sup>This reporting period has been considered by the committee for the purpose of its report only so as to limit the period taking reference from section 15(3) of the National Green Tribunal Act, 2010

		<p>mg/l respectively exceeding the respective prescribed norm during the said limiting period<sup>1</sup> besides overflows (of untreated effluent from CETP) from CETP to the drain and thereby to creeks and seashore (more detailed non-compliances vis-à-vis standards given under chapter 3 of this report).</p> <p>Details of the directions issued by MPCB, which violated during the said limiting period, are as below:</p> <ul style="list-style-type: none"> <li>(i) <u>Directions dated 04.04.2012</u>: - Not to accept high COD effluent stream from the industries; CETP does not get overload resulting into non-performance or substandard performances; install online flow meter, pH meter &amp; TOC analyzer of inlet &amp; outlet with data logger &amp; real time display; submit complete proposal to achieve outlet parameters of CETP; discontinue receiving pretreated effluent from the unit when such effluent will not be able to be treated in CETP meeting outlet norms; etc.</li> <li>(ii) <u>Directions dated 15.12.2012</u>: - To restrict the effluent from the member industries to the capacity of CETP; introduce a system/mechanism of assessing the effluent from member industries &amp; informing to MPCB; submission concrete proposal for upgradation to achieve the standards; etc.</li> <li>(iii) <u>Directions dated 19.01.2013</u>: - To install TOC analyzer with data logging system by 30.04.2013; not to admit new members since the existing capacity of CETP is already exhausted; etc.</li> <li>(iv) <u>Directions dated 26.09.2013</u>: - To restrict inlet effluent quantity to CETP as 25 MLD; stop discharge of effluent from equalization tank and after secondary treatment; etc.</li> <li>(v) <u>Directions dated 20.02.2016</u>: - To install SCADA system and regular O &amp; M of the online system.</li> <li>(vi) <u>Directions dated 22.04.2016</u>: - To achieve discharge standards of BOD-30 mg/l within six months and meet other standards.</li> <li>(vii) <u>Directions dated 25.05.2016</u>: - To improve upon the treatment system.</li> <li>(viii) <u>Directions dated 26.09.2016</u>: - To install SCADA system by 15.10.2016 and upgradation of CETP</li> <li>(ix) <u>Directions dated 29.09.2016</u>: - Not to discharge substandard quality effluent to Navapur Sea; submit daily data/flow meter readings of CETP and daily data of flow meter reading of member industries; compliance of Hon'ble NGT order dtd. 09.09.2016.</li> </ul>
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		<p>(x) <u>Directions dated 07.10.2016</u>: - Not to discharge substandard quality to Navapur Sea; operate online electronic flow meter/data logger and keep close vigil on incoming how to CETP; connect SCADA data of member industries to central server; compliance of Hon'ble NGT direction.</p> <p>(xi) <u>Directions dated 29.11.2016</u>: - To comply with consented disposal standards, maintenance of online monitoring data; connect SCADA system of industries at central server; constitution of vigilance team for CETP inlet &amp; outlet quality; etc.</p> <p>(xii) <u>Directions dated 21.01.2017</u>: - To improve upon the CETP performance.</p> <p>(xiii) <u>Directions dated 05.08.2017</u>: - To develop monitoring mechanism and implement.</p> <p>(xiv) <u>Directions dated 24.01.2019</u>: - To deposit Rs. 5.0 Lac/Day towards the remediation cost to the environment.</p> <p>(xv) <u>Directions dated 11.09.2019</u>: - To submit corrective steps on effluent being received higher than 25 MLD and reply why Environmental Compensation be not levied.</p>
15.	Liabie for Compensation	Yes
16.	Accountability in terms of recovery cost in meeting the environmental damage cost and restoration cost	<p><b>9179.894</b> Lakh INR (Distribution Recovery Cost Factor = <b>0.5735928</b>) [Earlier it was 7231.470 Lakh INR and Distribution Recovery Cost Factor = 0.4518483]</p>
17.	Date of Hearing	30/01/2019

\* Tables containing revised details, wherever applicable, of the polluting units who filed objections to the Hon'ble NGT about error in date of inspection, date of compliance, name and address of the unit, scale and category of the unit, etc. in that of their respective table given at Annexure V of the committee's report dated 18/6/2021 and submitted to the Hon'ble NGT vide email dated 19/6/2021.

\*\* Tables containing changes only in revised Distribution Recovery Cost Factor and Environmental damage and restoration cost thereto, as arrived during apportionment of 160.042 Crore INR, of the polluting units who did not file any objection to the Hon'ble NGT about error in date of inspection, date of compliance, name and address of the unit, scale and category of the unit, etc. in that of their respective table given at Annexure V of the committee's report dated 18/6/2021 and submitted to the Hon'ble NGT vide email dated 19/6/2021. Revision in environmental damage and restoration cost of these units have occurred due to changes occurred in the aforesaid units whose objections were partly/fully accepted. It was already submitted by the committee vide paras 11-12 at page 22-23 of its joint reply dated 13/5/2021 (submitted to the Hon'ble NGT vide email dated 13/5/2021) that in case of any correction even in one unit, the DRC factor will also get changed for all other 102 units also, as given in equation 3 and 4, given at page 82 under para 7.1 of Chapter 7 of the said Committee's report dated 18/6/2021, and thereby the Damage Recovery cost for each of the 103 units.

Item No. 08

(Court No.1)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 64/2016 (WZ)  
(M.A. No. 01/2021, M.A. No. 02/2021, M.A. No. 03/2021,  
M.A. No. 04/2021, M.A. No. 05/2021, M.A. No. 06/2021,  
M.A. No. 08/2021, M.A. No. 11/2021, M.A. No. 12/2021  
I.A. No. 31/2021 & I.A. No. 33/2021)

Akhil Bhartiya Mangela Samaj &amp; Ors.

Applicant(s)

Versus

Maharashtra Pollution Control Board &amp; Ors.

Respondent(s)

Date of hearing: 07.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Ms. Gayatri Singh, Senior Advocate with Ms. Meenaz Kakalia Advocate

Applicant in

I.A 31/2021: Mr. Anand Ramachandran, Advocate

Respondent: Mr. Atmaram N.S. Nadkarni, Senior Advocate with Mr. Devashish Bharuka and Mr. Raghunath Mahabal, Advocates for TIMA (Respondent No. 9)  
Mr. Sajan Poovayya, Senior Advocate with Mr. Amit Agashe, Advocate for TEPS (Respondent No. 3)  
Mr. Rahul Garg, Advocate for MoEF&CC  
Mr. Aman Bhalla, Advocate for CPCB  
Mr. Mukesh Verma, Advocate for MPCB  
Ms. Shyamali Gadre, Advocate for R-2

**ORDER**

On request of learned Counsel for the respondents, to enable them to file objections to the report of the Committee dated 13.05.2021, adjourned to 30.06.2021.

It is further pointed out by learned Counsel that the revised estimate on compensation is to be worked out by Maharashtra State

PCB. The Committee may provide its response, if any, on this aspect before the next date.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 07, 2021  
Original Application No. 64/2016 (WZ)  
(M.A. No. 01/2021, M.A. No. 02/2021,  
M.A. No. 03/2021, M.A. No. 04/2021,  
M.A. No. 05/2021, M.A. No. 06/2021,  
M.A. No. 08/2021, M.A. No. 11/2021,  
M.A. No. 12/2021, I.A. No. 31/2021  
& I.A. No. 33/2021)  
DV

<b>Maharashtra Industrial Development Corporation</b> <small>(A Government of Maharashtra Undertaking)</small> <small>(Issued Subject to MIDC's water Supply Regulation 1973)</small> Water Bill Provisional      IRN NO:		GSTIN: 27AAACM3560C1ZV PAN NO: AAACM3560C	Original for receipt Duplicate for Supplier		
CustGSTIn/PANIN: 27AAACL0824C1Z3/AAACL0824CTarapur Industrial Area Consumer No:- DV001/23TRP/112      Issued Date :: 12-03-2024      Month / Year :: February,2024		Bill No :: SI24000840795			
LAVINO KAPUR COTTON MILLS.  M.I.D.C., TARAPUR INDL. AREATARAPURH-1	Consumer Type: 1B1 Plot / Shed Area: 23,000.00 Plot / Shed No: H-1 Block No: Zone: 1 Cap. Contribution:	Meter Size: 150 Min. Qty/ Day: 120.00 Min. Qty / Month: Sanction Qty / day: 1,495.00 Meter Status: Working Stand Chg:	Deposit Amt. 1,060,550.00  nit/Add./Ref SC		
Bcc: Yes    Office Order : dt: End Dt: CETP: No    Order No : Dated : Env: Yes    Builtup Area : 12,657.00      SSI : N      ETP : Y      CETP : N    MPCB : Y		CarpetArea: 0.00      CETP Dep			
## Previous Balance    # Current Charges    Amount Due Before Due Date    DPC Amount    Due Date		6854398.00    1,396,952.00    8,251,350.00    105,276.00    26-03-2024			
Meter No / Size	Previous	Current	Water Qty. Cub. Meter	Remarks (If Any)	
	Reading    Date	Reading    Date			
23TRP-150 047 23TRP-230 99091 150 150	1524490    01-02-2024 16-02-2024	1536266    16-02-2024 9841    01-03-2024	11776 9841	Meter Replaced on 16-02-2024	
	0 0.00	0 1.00	0 1.00	2023 0.00	
<b>REGULAR</b>					
<b>Charges Code</b>	<b>CHARGES</b>		<b>DPC</b>		CURRENT #    PREVIOUS ##    CURRENT # LAST MONTH    PREVIOUS ##
	CGST-Service Charge	776.00	0.00	0.00	
SGST-Service Charge	776.00	0.00	0.00	0.00	998599 SGST @9.00%
CGST-Fire Charge	173.00	0.00	0.00	0.00	999126 CGST @9.00%
SGST-Fire Charge	173.00	0.00	0.00	0.00	999126 SGST @9.00%
CGST-Drainage Charge	10,700.00	0.00	0.00	0.00	999490 CGST @9.00%
SGST-Drainage Charge	10,700.00	0.00	0.00	0.00	999490 SGST @9.00%
CGST-Envt Charge	6,065.00	0.00	0.00	0.00	998599 CGST @9.00%
SGST-Envt Charge	6,065.00	0.00	0.00	0.00	998599 SGST @9.00%
CGST-TEPS Charges	0.00	0.00	0.00	0.00	998599 CGST @9.00%
SGST-TEPS Charges	0.00	0.00	0.00	0.00	998599 SGST @9.00%
CGST-Envt Infra Cess	1,946.00	0.00	0.00	0.00	998599 CGST @9.00%
SGST-Envt Infra Cess	1,946.00	0.00	0.00	0.00	998599 SGST @9.00%
Water Charges_L	421,531.00	0.00	0.00	0.00	2201 GST @ 0.00% 19.50*21,617.00*1
Service Charges	8,625.00	0.00	0.00	0.00	998599 GST @ 18.00% (Plt = 23,000.00 * Rt = 4.50 * FSI = 1.00) / 12
Fire Charges	1,917.00	0.00	0.00	0.00	999126 GST @ 18.00% (23,000.00 * 1.00)/12
Drainage Charges	118,894.00	0.00	0.00	0.00	999490 GST @ 18.00% Wtr = 21,617.00 * Rt = 5.50
Environment Charges	67,394.00	0.00	0.00	0.00	998599 GST @ 18.00% (Wtr = 21,617.00 * Rt = 3.22) + (Area = 12,657.00 * Area Rt = 1.60) * Rt = 1.00
Envmt Infra Cess	21,617.00	0.00	0.00	0.00	998599 GST @ 18.00% Wtr = 21,617.00 * Rt = 1.00
TEPS Charges	612,193.00	6,089,975.00	87,087.00	764,205.00	998599 GST @ 18.00% 24.00*21,617.00
Time Charges WBS	18,374.00	0.00	0.00	218.00	2201 GST @ 0.00% 0.85*21,617.00
<b>TOTAL</b>	1,309,865.00	6,089,975.00	87,087.00	764,423.00	

} Total Rs. 75,53,460/-

<b>LAST PAYMENT DETAILS</b>	Rcpt. No      Date	
24TAR00014362,    26-02-2024,    1,082,705.00 RevC240003082,    26-02-2024,    -1,082,705.00 24TAR00014360,    26-02-2024,    1,082,705.00		<b>DEPUTY ENGINEER M.I.D.C.</b>
Rupees : <b>Eighty Two Lakh Fifty One Thousand Three Hundred and Fifty Only</b>		Cheque / DD/ PO should be drawn in favour of Executive Engineer MIDC, Thane 1
For Online Payment visit MIDC web site www.midcindia.org and use Consumer No. DV001/23TRP/112		Payment Timings : 10:30:00 am to 01:30:00 pm, Closed on Saturdays and Public Holidays. For any queries, contact Deputy Engineer, MIDC, Phone No. GST No.....

\* Please submit your official GST No., email and phone no while paying this bill at receipt counter.  
 \* If the bill is not paid before the due date, DPC Amount will be levied in the subsequent month bill  
 \* All Online, NEFT/RTGS payments shall be made through MIDC's Web Site only.